

Second Lok Sabha
XIII Session (14/02/1961 to 09/05/1961)

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, February 14, 1961/Magha 25, 1882 (Saka)

No. 466

1. Oath or Affirmation

Shri Rajendra Pratap Singh made and subscribed the oath in Hindi and took his seat in the House.

2. Obituary references

The Speaker made references to the passing away of Shri C. R. Iyyunni who was a member of the first Lok Sabha and Dr. Sri Krishna Sinha who was a member of the former Central Legislative Assembly and the Constituent Assembly of India.

Thereafter members stood in silence for a short while as a mark of respect.

3. President's Address—laid on the Table

Secretary laid on the Table a copy of the President's Address to both Houses of Parliament assembled together on the 14th February, 1961.

4. President's Assent to Bills

(i) Secretary laid on the Table the following Bills passed by the Houses of Parliament during the last session and assented to by the President since the last report made to the House on the 5th December, 1960 :—

- (1) The Appropriation (Railways) No. 5 Bill, 1960.
- (2) The Appropriation (No. 5) Bill, 1960.
- (3) The Indian Post Office (Amendment) Bill, 1960.
- (4) The Tripura Excise Law (Repeal) Bill, 1960.
- (5) The Railway Passenger Fares (Amendment) Bill, 1960.
- (6) The Indian Tariff (Amendment) Bill, 1960.
- (7) The Code of Criminal Procedure (Amendment) Bill, 1960.
- (8) The British Statutes (Application to India) Repeal Bill, 1960.
- (9) The Repealing and Amending Bill, 1960.
- (10) The Prevention of Cruelty to Animals Bill, 1960.
- (11) The Children Bill, 1960.

(ii) Secretary also laid on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following Bills passed by the Houses of Parliament during the last session and assented to by the President since the last report made to the House on the 5th December, 1960:—

- (1) The Employees' Provident Funds (Amendment) Bill, 1960.

[P.T.O.]

- (2) The Bilaspur Commercial Corporation (Repeal) Bill, 1960.
- (3) The Mahendra Partab Singh Estates (Repeal) Bill, 1960.
- (4) The Motor Vehicles (Second Amendment) Bill, 1960.
- (5) The Preventive Detention (Continuance) Bill, 1960.
- (6) The Forward Contracts (Regulation) Amendment Bill, 1960.
- (7) The Preference Shares (Regulation of Dividends) Bill, 1960.
- (8) The Acquired Territories (Merger) Bill, 1960.
- (9) The Companies (Amendment) Bill, 1960.
- (10) The Constitution (Ninth Amendment) Bill, 1960.
- (11) The Industrial Finance Corporation (Amendment) Bill, 1960.

5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Report of the officials of the Government of India and the People's Republic of China on the Boundary Question.
- (2) A copy of a statement on the accident that took place in Jambad Selected Colliery on the 23rd January, 1961.
- (3) A copy of each of the following Ordinances promulgated by the President since the termination of the Twelfth Session of Second Lok Sabha, under the provisions of Article 123(2)(a) of the Constitution:—
 - (i) The U.P. Sugarcane Cess (Validation) Ordinance, 1961 (No. 1 of 1961).
 - (ii) The Banking Companies (Amendment) Ordinance, 1961 (No. 2 of 1961).

6. Statement regarding supplementary demands for grants for 1960-61

Shri Morarji Desai presented a statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1960-61.

7. Resignation of Member

The Speaker informed Lok Sabha that Shrimati Sucheta Kripalani had resigned her seat in Lok Sabha with effect from the 24th January, 1961.

8. Extension of time for presentation of Report of Joint Committee

Dr. Suhila Nayar moved that the time appointed for the presentation of the Report of the Joint Committee on the Maternity Benefit Bill, 1960, be extended up to the 17th February, 1961.

The motion was adopted.

9. Government Bill—introduced

The Insurance (Amendment) Bill, 1961.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 15th February, 1961.)

M. N. KAUL,
Secretary.

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BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, February 15, 1961/Magha 26, 1882 (Saka)

No. 467

1. Starred Questions

Forty-two Starred Questions (Nos. 1—42) were put down on the order paper out of which nine were called. Original notices of Starred Questions Nos. 4, 6, 8 and 32 were received in Hindi.

Nine Starred Questions (Nos. 1—8 and 23) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Fifty-six Unstarred Questions (Nos. 1—45 and 47 to 57) were put down on the order paper. Unstarred Question No. 46 was transferred to the list of questions for the 27th February, 1961. Original notices of Unstarred Questions Nos. 25 and 26 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Adjournment motion

The Speaker withheld his consent to the moving of an adjournment motion given notice of by Sarvashri A. K. Gopalan, P. K. Vasudevan Nair and P. T. Punnoose regarding the situation arising out of the grant of moratorium by the Central Government of five banks in Kerala.

4. Statement by Prime Minister

The Prime Minister made a statement regarding the present situation in the Congo.

5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Final Report of the Ad hoc Committee on Sub-Soil Water Table Conditions in New Delhi.
- (2) A copy of the Registration of Newspapers (Central) Amendment Rules, 1960, published in Notification No. G.S.R. 1520 dated the 24th December, 1960 under sub-section (2) of Section 26-A of the Press and Registration of Books Act, 1867.

[P.T.O.]

- (3) A copy of Notification No. S.O. 3006 dated the 17th December, 1960, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955, making certain further amendments to the Textiles (Production by Handloom) Control Order, 1956.
- (4) A copy of each of the following papers:—
- (a) Memorandum and Rules and Regulations of the Inventions Promotion Board.
 - (b) Brochure of the Inventions Promotion Board containing information for inventors.
- (5) A copy of Half-Yearly Report on the activities of the Coir Board for the period from 1st April, 1960 to 30th September, 1960 under sub-section (1) of Section 19 of the Coir Industry Act, 1953.
- (6) A copy of each of the following Reports under sub-section (4) of Section 7 of the Industries (Development and Regulation) Act, 1951:—
- (a) Annual Report of the Development Council for Bicycles, Sewing Machines and Instruments for the year 1959-60.
 - (b) Annual Report of the Development Council for Heavy Electrical Industries for the year 1959-60.
 - (c) Annual Report of the Development Council for Light Electrical Industries for the year 1959-60.
 - (d) Annual Report of the Development Council for Internal Combustion Engines, Power Driven Pumps, Air Compressors and Fans and Blowers for the year 1959-60.
 - (e) Annual Report of the Development Council for Non-ferrous Metals for the year 1959-60.
 - (f) Annual Report of the Development Council for Machine Tools for the year 1959-60.
 - (g) Annual Report of the Development Council for Heavy Chemicals (Acids and Fertilizers) for the year 1959-60.
 - (h) Annual Report of the Development Council for Alkalis and Allied Industries for the year 1959-60.
 - (i) Annual Report of the Development Council for Art Silk Industry for the year 1959-60.
 - (j) Annual Report of the Development Council for Drugs, Dyes and Intermediates for the year 1959-60.
 - (k) Annual Report of the Development Council for Sugar Industry for the year 1959-60.
 - (l) Annual Report of the Development Council for Woollen Industry for the year 1959-60.
 - (m) Annual Report of the Development Council for Automobiles, Automobile Ancillary Industries and Transport Vehicle Industries for the year 1959-60.
 - (n) Annual Report of the Development Council for Alcohol and Other Products of Fermentation Industries for the year 1959-60.

- (o) Annual Report of the Development Council for Food Processing Industries for the year 1959-60.
 - (p) Annual Report of the Development Council for Paper, Pulp and Allied Industries for the year 1959-60.
 - (q) Annual Report of the Development Council for Oil-based and Plastic Industries for the year 1959-60.
 - (r) Report of the Development Council for Leather, Leather Goods and Pickers.
- (7) A copy of each of the following notifications making certain further amendments to the Employees' Provident Funds Scheme, 1952, under Sub-Section (2) of the Section 7 of the Employees' Provident Funds Act, 1952:—
- (a) G.S.R. 1522 dated the 24th December, 1960.
 - (b) G.S.R. 1548 dated 31st December, 1960.
- (8) A copy of Notification No. S.O. 3092 dated the 22nd December, 1960.
- * (9) A copy of each of the following Notifications making certain further amendments to the Displaced Persons (Compensation and Rehabilitation) Rules, 1955, under sub-section (3) of Section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954:—
- (a) G.S.R. 1199 dated the 8th October, 1960.
 - (b) G.S.R. 1341 dated the 12th November, 1960.
 - (c) G.S.R. 1360 dated the 19th November, 1960.
 - (d) G.S.R. 1404 dated the 26th November, 1960.
- (10) A copy of each of the following Notifications under sub-section (3) of Section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, making certain further amendments to the Displaced Persons (Compensation and Rehabilitation) Rules, 1955:—
- (a) G.S.R. 1566 dated the 31st December, 1960.
 - (b) G.S.R. 53 dated the 14th January, 1961.
 - (c) G.S.R. 101 dated the 21st January, 1961.

6. Statement Re: Supplementary Demands for Grants (Railways) for 1960-61

Shri Jagjivan Ram presented a statement showing Supplementary Demands for Grants in respect of the Budget (Railways) for 1960-61.

7. Calling Attention to Matter of Urgent Public Importance

Shrimati Mafda Ahmed called the attention of the Prime Minister to the map attached to the Sino-Burmese Border Treaty and Government's reactions thereto.

The Prime Minister made a statement in regard thereto.

*The notifications were previously laid on the Table on the 30th November, 1960 and were re-laid under Rule 234(2) of the Rules of Procedure.

8. Statement by Deputy Minister of External Affairs

The Deputy Minister of External Affairs made a statement correcting the reply given on the 23rd December, 1960 to Short Notice Question No. 11 by Shri Indrajit Gupta and others regarding visit of journalists to Nagaland.

9. The Budget (Railways) 1961-62

Shri Jagjivan Ram presented a statement of estimated receipts and expenditure of the Government of India for the year 1961-62 in respect of Railways.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 16th February, 1961)

M. N. KAUL,
Secretary.

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LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, February 16, 1961/Magha 27, 1882 (Saka)

No. 468

1. Starred Questions

Forty Starred Questions (Nos. 43—82) were put down on the order paper out of which fifteen were called. Original notices of Starred Questions Nos. 51, 57—59 and 72 were received in Hindi.

Thirteen Starred Questions (Nos. 43—46, 48—55 and 57) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 47 and 56 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

One hundred and five Unstarred Questions (Nos. 58—148 and 150—163) and a statement to be laid by the Deputy Minister of Railways correcting the reply to Unstarred Question No. 639 on the 23rd November, 1960 were put down on the Order Paper. Unstarred Question No. 149 was transferred to the list of questions for the 23rd February, 1961. Original notices of Unstarred Questions Nos. 83, 100, 103, 114, 121, 137, 139, 153, 159 and 161 were received in Hindi. Replies to Unstarred Questions and the statement by the Deputy Minister of Railways referred to above were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications under sub-section (5) of Section 7 of the Indian Telegraph Act, 1885, making certain further amendments to the Indian Telegraph Rules, 1951:—
 - (i) G.S.R. No. 1434, dated the 3rd December, 1960.
 - (ii) S.O. No. 3011, dated the 17th December, 1960.
- (2) A copy of Report of the Indian Delegation to the 13th Session of the W.H.O. Regional Committee for South-East Asia held in Bandung, Indonesia from the 22nd to 30th August, 1960.

[P.T.O.]

- *(3) A copy of Notification No. 12|54|60-Transport dated the 3rd November, 1960, published in the Delhi Gazette, under sub-section (3) of Section 133 of the Motor Vehicles Act, 1939, making certain further amendment to the Delhi Motor Vehicles Rules, 1940.
- (4) A copy of each of the following Notifications, under sub-section (3) of Section 133 of the Motor Vehicles Act, 1939:—
 - (a) Notification No. S.O. 44 dated the 7th January, 1961, making certain further amendments to the Motor Vehicles (Third Party Insurance) Rules, 1946.
 - (b) Notification Nos. F. 12|69|55-60|Transport and F. 12|101|59-Transport published in the Delhi Gazette dated the 24th November, 1960, making certain further amendments to the Delhi Motor Vehicles Rules, 1940.
 - (c) Notification No. 12|18|53-59|Transport published in the Delhi Gazette dated the 15th December, 1960, making certain further amendments to the Delhi Motor Vehicles Rules, 1940.
 - (d) Notification No. 247|60|F. 68-7|57-Pub. published in the Andaman and Nicobar Gazette dated the 5th December, 1960 making certain further amendment to the Andaman and Nicobar Islands Motor Vehicles Rules, 1939.
- (5) A copy of the Audited Accounts of the Delhi Road Transport Authority for the year 1956-57 along with the Audit Report and Financial Review thereon.

4. Report of Estimates Committee

Shri H. C. Dasappa presented the Hundredth Report of the Estimates Committee on the action taken by Government on the recommendations contained in the Fifty-fourth Report of the Estimates Committee (Second Lok Sabha) on the Ministry of Finance—Narcotics Department.

5. Motion for Election to Committee

Shri Raj Bahadur moved the following motion:—

“That in pursuance of sub-section (2)(a) of Section 4 of the Merchant Shipping Act, 1958, and the National Shipping Board Rules, 1960, framed under the said Act, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the National Shipping Board to be reconstituted with effect from the 1st March, 1961.”

The motion was adopted.

6. Government Bill—under consideration

The Two-Member Constituencies (Abolition) Bill, 1960

The motion for consideration of the Bill was moved by Shri Asoke K. Sen.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon by the 15th April, 1961 was moved by Shri Mahavir Tyagi.

*The notification was previously laid on the Table on the 19th December, 1960 and was re-laid under Rule 234(2) of the Rules of Procedure.

The following members took part in the debate:—

- (1) Shri Mahavir Tyagi
- (2) Shri Ram Sevak Yadav
- (3) Shri N. Siva Raj
- (4) Shri Resham Lal Jangde
- (5) Pandit Thakur Das Bhargava
- (6) Shri P. T. Punnoose
- (7) Shri Ajit Prasad Jain
- (8) Dr. Ram Subhag Singh
- (9) Shri Baishnab Charan Mullick
- (10) Shri Naval Prabhakar
- (11) Shri Kalika Singh
- (12) Shri B. C. Kamble
- (13) Shrimati Uma Nehru
- (14) Shri R. K. Khadiolkar
- (15) Shri Harish Chandra Mathur
- (16) Shri Premji R. Assar
- (17) Pandit Munishwar Dutt Upadhyay
- (18) Shri M. G. Uikey
- (19) Kumari Maniben Vallabbhai Patel
- (20) Dr. M. S. Aney
- (21) Chaudhary Pratap Singh Daulta
- (22) Shri Purushottamdas R. Patel
- (23) Shri K. T. K. Tangamani
- (24) Sardar Ajit Singh Bhatinda
- (25) Shri Balkrishna Wasnik
- (26) Dr. Sushila Nayar
- (27) Shri Prafulla Chandra Borooah.

The discussion was not concluded.

7. Report of Committee on Private Members' Bills and Resolutions

Shri Jhulan Sinha presented the Seventy-sixth Report of the Committee on Private Members' Bills and Resolutions.

8. Report of Business Advisory Committee

Shri Shivram Rango Rane presented the Sixty-first Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11 A.M. on Friday, the 17th February, 1961.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, February 17, 1961/Magha 28, 1882 (Saka)

No. 469

1. Starred Questions

Fifty-eight Starred Questions (Nos. 83—140) were put down on the order paper out of which eleven were called. Original notices of Starred Questions Nos. 83, 90, 93, 97, 114, 119, 126 and 139 were received in Hindi.

Ten Starred Questions (Nos. 84—93) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Question No. 83 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Eighty-eight Unstarred Questions (Nos. 164—251) and a statement to be laid by the Minister of Home Affairs correcting the reply given to Unstarred Question No. 235 on the 16th November, 1960 were put down on the order paper.

Original notices of Unstarred Questions Nos. 184—191, 195, 199, 201, 202, 215, 233, 240 and 250 were received in Hindi. Replies to Unstarred Questions and the statement by the Minister of Home Affairs referred to above were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of each of the following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Second Lok Sabha:—
 - (i) Supplementary Statement No. I Twelfth Session, 1960
 - (ii) Supplementary Statement No. V Eleventh Session, 1960
 - (iii) Supplementary Statement No. X Tenth Session, 1960

[P.T.O.]

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| (iv) Supplementary Statement
No. XIII | Ninth Session, 1959 |
| (v) Supplementary Statement
No. XV | Eighth Session, 1959 |
| (vi) Supplementary Statement
No. XXII | Seventh Session, 1959 |
| (vii) Supplementary Statement
No. XXXIV | Fourth Session, 1958. |
- (2) A copy of Notification No. G.S.R. 18 dated the 7th January, 1961 under sub-section (1) of Section 28 of the Mines and Minerals (Regulation and Development) Act, 1957.
 - (3) A copy of each of the following Notifications, under sub-section (2) of Section 3 of the All India Services Act, 1951:—
 - (i) G.S.R. No. 1413 dated the 3rd December, 1960 making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
 - (ii) G.S.R. No. 1414 dated the 3rd December, 1960 making certain amendments to Schedule III to the Indian Police Service (Pay) Rules, 1954.
 - (4) A copy of the Annual Report of the University Grants Commission for the period from April, 1959 to March, 1960 under Section 18 of the University Grants Commission Act, 1956.
 - (5) A copy of the Annual Report of the National Research Development Corporation of India along with the Audited Accounts for the period ending the 31st March, 1960 (English and Hindi Versions) under sub-section (1) of Section 639 of the Companies Act, 1956.

4. Report of Estimates Committee

Shri H. C. Dasappa presented the Hundred and Fifth Report of the Estimates Committee on action taken by Government on the recommendations contained in the Eleventh Report of the Estimates Committee (Second Lok Sabha) on the Ministry of Transport and Communications (Department of Communications—Indian Telephone Industries Ltd., Bangalore.

5. Report of Joint Committee

✓ Dr. Sushila Nayar presented the Report of the Joint Committee on the Maternity Benefit Bill, 1960.

6. Statement by Minister of Education

The Minister of Education made a statement correcting the replies given on the 21st November, 1960 to Supplementaries by Sarvashri Bahadur Singh and M. L. Dwivedi on Starred Question No. 267 regarding Hindi Encyclopaedia.

7. Motion re: Sixty-first Report of Business Advisory Committee

Shri Satya Narayan Sinha moved the following motion:—

“That this House agrees with the Sixty-first Report of the Business Advisory Committee presented to the House on the 16th February, 1961.”

The motion was adopted.

8. Statement re: Government Business

The Minister of Parliamentary Affairs made a statement regarding the Government legislative and other business for the week commencing the 20th February, 1961.

9. Motion for Election to Committee

Shri Humayun Kabir moved the following motion:—

“That in pursuance of clause (5) of para 2 of the late Ministry of Education and Scientific Research Resolution No. F. 8-26/57-C.I., dated the 9th October, 1957, as amended from time to time, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Central Advisory Board of Anthropology, subject to the other provisions of the said Resolution.”

The motion was adopted.

10. Government Bill—under consideration

The Two-Member Constituencies (Abolition) Bill, 1960

Discussion on the motion for consideration of the Bill and the amendment for circulation of the Bill for the purpose of eliciting opinion thereon, moved on the 16th February, 1961, continued.

Shri Asoke K. Sen replied to the debate.

The amendment for circulation of the Bill for the purpose of eliciting opinion thereon by the 15th April, 1961, moved by Shri Mahavir Tyagi on the 16th February, 1961, was negatived.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2, 5, 7 and 8 were adopted.

Clause 4 was adopted as amended.

Consideration of clauses 3 and 6 was held over after some discussion.

11. Motion re: Seventy-sixth Report of Committee on Private Members' Bills and Resolutions

Sardar Amar Singh Saigal moved the following motion:—

“That this House agrees with the Seventy-sixth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 16th February, 1961.”

The motion was adopted.

12. Private Member's Resolution—Negatived

Shri K. K. Warior concluded his speech on the following Resolution moved by him on the 16th December, 1960:—

“This House is of opinion that the rate of contribution under the coal mines provident fund scheme should be enhanced from 6½ per cent. to 8½ per cent. immediately”.

[P.T.O.]

The following members took part in the debate:—

- (1) Shri S. M. Banerjee
- (2) Dr. G. S. Melkote
- (3) Shri Nath Pai
- (4) Shri T. B. Vittal Rao
- (5) Shri Diwan Chand Sharma
- (6) Shri M. Elias
- (7) Shri N. G. Ranga
- (8) Shri Lalit Narayan Mishra.

Shri K. K. Warior replied to the debate.

The Resolution was negatived.

13. Private Member's Resolution—under consideration

Shri Shamrao Vishnu Parulekar moved the following Resolution:—

“This House is of opinion that the Government should bring forward suitable legislation to prevent the use of places of religious worship and pilgrimage for political propaganda and agitation”.

The following members took part in the debate:—

- (1) Shri Ajit Singh Sarhadi
- (2) Shri Prakash Vir Shastri
- (3) Shri Atal Bihari Vajpayee
- (4) Shri Ranbir Singh Chaudhuri.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday, the 20th February, 1961.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, February 20, 1961/Phalgun 1, 1882 (Saka)

No. 470

1. Starred Questions

Twenty-seven Starred Questions (Nos. 141—167) were put down on the order paper out of which Fifteen were called. Original notices of Starred Questions Nos. 141, 143 and 151 were received in Hindi.

Fourteen Starred Questions (Nos. 142—154 and 157) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Question No. 141 of which the questioner was absent) were laid on the Table.

2. Unstarred Questions

Thirty-seven Unstarred Questions (Nos. 252—288) were put down on the order paper. Original notice of Unstarred Question No. 279 was received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Obituary reference

The Speaker made a reference to the passing away of Shri Uma Charan Patnaik who was a sitting member of Lok Sabha.

Thereafter members stood in silence for a short while as a mark of respect.

4. Paper laid on the Table

A copy of statement correcting the reply given on the 15th February, 1961 to Starred Question No. 19 regarding Dam on Sutlej River by the Chinese was laid on the Table.

5. Report of Estimates Committee

Shri H. C. Dasappa presented the Hundred and sixth Report of the Estimates Committee on action taken by Government on the recommendations contained in the Sixtieth Report of the Estimates Committee (First Lok Sabha) on the Ministry of Transport and Communications—Motor Transport and Miscellaneous.

[P.T.O.]

6. Calling attention to matter of urgent public importance

Shri S. M. Banerjee called the attention of the Minister of Steel, Mines and Fuel to the acute shortage of coal and coke in Uttar Pradesh specially Kanpur.

The Minister of Steel, Mines and Fuel made a statement in regard thereto.

7. Motion for Election to Committee

Shri K. C. Reddy moved the following motion:—

“That in pursuance of sub-sections (1)(d) and (4) of Section 4 of the Rajghat Samadhi Act, 1951, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, one member from amongst themselves to serve as a member of the Rajghat Samadhi Committee vice Shrimati Sucheta Kripalani resigned from Lok Sabha.”

The motion was adopted.

8. Government Bill—passed

The Two-Member Constituencies (Abolition) Bill, 1960

Clause-by-clause consideration of the Bill continued.

Clauses 3 and 6 were adopted.

Clause 1 and the Enacting Formula were adopted as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Asoke K. Sen.

The following members took part in the debate:—

- (1) Shri Mahavir Tyagi
- (2) Shri Diwan Chand Sharma
- (3) Shri Ranbir Singh Chaudhuri
- (4) Shri P. T. Punnoose
- (5) Shri B. C. Kamble
- (6) Shri Asoke K. Sen.

The motion was adopted and the Bill, as amended, was passed.

9. Motion in reply to the President's Address

Shri Bhakt Darshan moved that an Address be presented to the President in the following terms:—

“That the Members of the Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both the Houses of Parliament assembled together on the 14th February, 1961.”

Shri C. R. Pattabhi Raman seconded the motion.

One Hundred and twenty-three amendments were moved by:—

- (1) Shri Sarjoo Pandey
- (2) Shri Braj Raj Singh
- (3) Shri K. T. K. Tangamani
- (4) Shri S. M. Banerjee
- (5) Shri Jagdish Awasthi
- (6) Shri Aurobindo Ghosal
- (7) Shri Chintamani Panigrahi
- (8) Shri Atal Bihari Vajpayee
- (9) Shri Surendra Mahanty
- (10) Shri A. K. Gopalan
- (11) Shri Bhaurao Krishnarao Gaikwad
- (12) Shri Naushir Bharucha.

The following members took part in the debate:—

- (1) Shri Shripad Amrit Dange
- (2) Shri Asoka Mehta
- (3) Dr. Sushila Nayar
- (4) Shrimati Subhadra Joshi
- (5) H. H. Maharaja Shri Karni Singhji of Bikaner
- (6) Swami Ramananda Tirtha
- (7) Shri Ramsingh Bhai Varma
- (8) Shri Atal Bihari Vajpayee (*Speech unfinished*)

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 21st February, 1961.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, February 21, 1961/Phalguna 2, 1882 (Saka)

No. 471

1. Starred Questions

Thirty-nine Starred Questions (Nos. 168 to 206) were put down on the order paper out of which fifteen were called. Original notices of Starred Questions Nos. 168, 177, 192, 196 and 204 were received in Hindi.

Thirteen Starred Questions (Nos. 168—171 and 174—182) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 172 and 173 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Sixty-six Unstarred Questions (Nos. 289—354) were put down on the order paper. Original notices of Unstarred Questions Nos. 239, 305—307, 313, 317—319, 328, 332, 340, 341 and 342 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Indian Post Office (Amendment) Rules, 1961, published in Notification No. G.S.R. 106 dated the 18th January, 1961 issued under the Indian Post Office Act, 1898.
- (2) A copy of the Indian Telegraph (Amendment) Rules, 1961 published in Notification No. S.O. 119 dated the 14th January, 1961, under sub-section (5) of Section 7 of the Indian Telegraph Act, 1885.
- (3) A copy of the Delhi Development Authority (Preparation of Budget) Rules, 1960 published in Notification No. G.S.R. 19 dated the 7th January, 1961 under Section 58 of the Delhi Development Act, 1957.

[P.T.O.]

- (4) A copy of each of the following Rules under sub-section (3) of Section 458 of the Merchant Shipping Act, 1958:—
- (i) The Merchant Shipping (Registration of Indian Ships) Rules, 1960 published in Notification No. G.S.R. 1549 dated the 31st December, 1960.
 - (ii) The Merchant Shipping (Tonnage Measurement of Ships) Rules, 1960 published in Notification No. G.S.R. 1550 dated the 31st December, 1960.
 - (iii) The Merchant Shipping (Apprenticeship to Sea Service) Rules, 1960 published in Notification No. G.S.R. 1551 dated the 31st December, 1960.
 - (iv) The Merchant Shipping (Distressed Seamen) Rules, 1960 published in Notification No. G.S.R. 1552 dated the 31st December, 1960.
 - (v) The Sailing Vessels (Assignment of Free Board) Rules, 1960 published in Notification No. G.S.R. 1553 dated the 31st December, 1960.
 - (vi) The Sailing Vessels (Statement of Crew) Rules, 1960 published in Notification No. G.S.R. 1554 dated the 31st December, 1960.
 - (vii) The Merchant Shipping (Tonnage Measurement Sailing Vessels) Rules, 1960 published in Notification No. G.S.R. 1555 dated the 31st December, 1960.
 - (viii) The Merchant Shipping (Registration of Sailing Vessels) Rules, 1960 published in Notification No. G.S.R. 1556 dated the 31st December, 1960.
 - (ix) The Merchant Shipping (Continuous Discharge Certificates) Rules, 1960 published in Notification No. G.S.R. 1557 dated the 31st December, 1960.
 - (x) The Merchant Shipping (Crew Accommodation) Rules, 1960 published in Notification No. G.S.R. 1568 dated the 31st December, 1960.
- (5) A copy of each of the following Notifications under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:—
- (i) The Rice (Uttar Pradesh) Price Control (Amendment) Order, 1960 published in Notification No. G.S.R. 1495 dated the 17th December, 1960.
 - (ii) The Rice and Paddy (Assam) Fourth Price Control Order, 1960 published in Notification No. G.S.R. 1560 dated the 31st December, 1960.
 - (iii) The Inter-Zonal Wheat Movement Control (Amendment) Order, 1961 published in Notification No. G.S.R. 2 dated the 3rd January, 1961.
 - (iv) The Calcutta Wheat (Movement Control) (Amendment) Order, 1961 published in Notification No. G.S.R. 3 dated the 3rd January, 1961.
 - (v) The Foodgrains Movements (Conversion to Metric Weights) Order, 1961 published in Notification No. G.S.R. 26 dated the 7th January, 1961.

- (vi) The Rice (Madhya Pradesh) Second Price Control (Amendment) Order, 1961 published in Notification No. G.S.R. 27 dated the 7th January, 1961.
- (vii) The Rice (Punjab) Second Price Control (Amendment) Order, 1961 published in Notification No. G.S.R. 28 dated the 7th January, 1961.
- (viii) The Madhya Pradesh Foodgrains (Restrictions on Border Movement) (Amendment) Order, 1961 published in Notification No. G.S.R. 29 dated the 7th January, 1961.
- (ix) The Inter-Zonal Wheat Movement Control (Second Amendment) Order, 1961 published in Notification No. G.S.R. 35 dated the 7th January, 1961.
- (x) The Wheat Roller Flour Mills (Licensing and Control) (Amendment) Order 1961 published in Notification No. G.S.R. 50 dated the 14th January, 1961.
- (xi) The Calcutta Wheat (Movement Control) (Second Amendment) Order, 1961 published in Notification No. G.S.R. 69 dated the 13th January, 1961.
- (xii) The Rice (Madhya Pradesh) Second Price Control (Second Amendment) Order, 1961 published in Notification No. G.S.R. 70 dated the 13th January, 1961.
- (xiii) The Rice (Punjab) Second Price Control (Second Amendment) Order, 1961 published in Notification No. G.S.R. 71 dated the 13th January, 1961.
- (xiv) The Rice (Uttar Pradesh) Price Control Amendment Order, 1961 published in Notification No. G.S.R. 179 dated the 10th February, 1961.
- (xv) The Tripura Foodgrains Movement Control (No. 2) Amendment Order, 1961 published in Notification No. G.S.R. 180 dated the 10th February, 1961.
- (xvi) The Wheat Roller Flour Mills (Licensing and Control) Second Amendment Order, 1961 published in Notification No. G.S.R. 181 dated the 10th February, 1961.
- (xvii) G.S.R. No. 75 dated the 16th January, 1961.
- (xviii) G.S.R. No. 107 dated the 19th January, 1961 rescinding the Calcutta Wheat (Movement Control) Order, 1956.
- (6) A copy of the Air Corporations (Amendment) Rules, 1960 published in Notification No. S.O. 118 dated the 14th January, 1961, under sub-section (3) of Section 44 of the Air Corporations Act, 1953.

4. Presentation of Petition

Shri Arjun Singh Bhadauria presented a petition signed by a petitioner relating to publication of railway time tables by the Railway Board.

5. Calling attention to matter of urgent public importance

Shri S. M. Banerjee called the attention of the Minister of Labour and Employment to the reported closure of 'Hindustan Standard' (Delhi) resulting in the unemployment of about 350 workers.

The Deputy Minister of Labour made a statement in regard thereto.

[P.T.O.]

6. Government Bill—introduced

The U.P. Sugarcane Cess (Validation) Bill, 1961.

7. Statement re: Ordinance—laid on the Table

Statement explaining the circumstances which necessitated immediate legislation by the U.P. Sugarcane Cess (Validation) Ordinance, 1961, was laid on the Table under Rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

8. Government Bill—introduced

The Banking Companies (Amendment) Bill, 1961.

9. Statement re: Ordinance—laid on the Table

Statement explaining the circumstances which necessitated immediate legislation by the Banking Companies (Amendment) Ordinance, 1961, was laid on the Table under Rule 71 (1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

10. Motion in reply to the President's Address

Discussion on the following motion and the amendments thereto moved on the 20th February, 1961, continued:—

“That the Members of the Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both the Houses of Parliament assembled together on the 14th February, 1961.”

The following members took part in the debate:—

- (1) Shri Atal Bihari Vajpayee
- (2) Shri N. G. Ranga
- (3) Shri Harish Chandra Mathur
- (4) Dr. Govind Das
- (5) Shri Hifzur Rahman
- (6) Shri A. K. Gopalan
- (7) Shri Vishnu Sharan Dublish
- (8) Shri Mathew Maniyangadan
- (9) Shri J. B. Kripalani
- (10) Lt. Col. H. H. Maharaja Manabendra Shah of Tehri Garhwal
- (11) Shri Ghanshyamlal Oza
- (12) Shri Bibhuti Mishra
- (13) Shri Arjun Singh Bhadauria
- (14) Shrimati Mafida Ahmed
- (15) Shri T. N. Viswanatha Reddy (*Speech unfinished*).

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 22nd February, 1961.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, February 22, 1961/Phalgun 3, 1882 (Saka)

No. 472

1. Starred Questions

Fortyfour Starred Questions (Nos. 207—250) were put down on the order paper out of which twelve were called. Original notices of Starred Questions Nos. 212, 227, 239 and 248 were received in Hindi.

Starred Questions (Nos. 207—212, 214, 216 and 218) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 213, 215 and 217 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Sixty Unstarred Questions (Nos. 355—358 and 360—415) were put down on the order paper. Unstarred Question No. 359 was transferred to the list of questions for the 28th February, 1961. Original notices of Unstarred Questions Nos. 375, 379, 402, 412 and 413 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Adjournment Motion

The Speaker withheld his consent to the moving of an adjournment motion given notice of by Shri Khushwaqt Rai regarding the concentration of Chinese troops near the borders of India, Bhutan and Sikkim.

4. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A copy of each of the following papers:—

(i) Annual Report of the National Coal Development Corporation Limited for the year 1959-60 along with the Audited Accounts and comments of the Comptroller and Auditor General thereon, under sub-section (1) of Section 639 of the Companies Act, 1956.

(ii) A Review by the Government of the above Report.

[P.T.O.]

- * (2) A copy of each of the following Notifications under sub-section (2) of Section 3 of the All India Services Act, 1951:—
- (i) G.S.R. No. 1415 dated the 3rd December, 1960 making certain amendment to the Indian Administrative Service (Pay) Rules, 1954.
 - (ii) G.S.R. No. 1416 dated the 3rd December, 1960 making certain amendment to the Indian Police Service (Pay) Rules, 1954.
- (3) A copy of each of the following Notifications under sub-section (2) of Section 3 of the All India Services Act, 1951, making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954:—
- (a) G.S.R. No. 1485 dated the 17th December, 1960.
 - (b) G.S.R. No. 1498 dated the 24th December, 1960.
 - (c) G.S.R. No. 7 dated the 7th January, 1961.
 - (d) G.S.R. No. 8 dated the 7th January, 1961.
 - (e) G.S.R. No. 40 dated the 14th January, 1961.
 - (f) G.S.R. No. 79 dated the 21st January, 1961.
 - (g) G.S.R. No. 127 dated the 4th February, 1961.
- (4) A copy of each of the following Notifications under sub-section (2) of Section 3 of the All India Services Act, 1951, making certain amendments to Schedule III to the Indian Police Service (Pay) Rules, 1954:—
- (a) G.S.R. No. 1486 dated the 17th December, 1960.
 - (b) G.S.R. No. 1529 dated the 31st December, 1960.
 - (c) G.S.R. No. 39 dated the 14th January, 1961.
- (5) A copy of each of the following Notifications under sub-section (2) of Section 3 of the All India Services Act, 1951:—
- (a) G.S.R. No. 10 dated the 7th January, 1961 containing corrigendum to G.S.R. No. 637 dated the 11th June, 1960.
 - (b) The Indian Administrative Service (Probation) Amendment Rules, 1961 published in Notification No. G.S.R. 42 dated the 14th January, 1961.
 - (c) The All India Services (Death-cum-Retirement Benefits) Amendment Rules, 1961 published in Notification No. G.S.R. 81 dated the 21st January, 1961.
- (6) A copy of each of the following Notifications under sub-section (4) of Section 43B of the Sea Customs Act, 1878 and Section 38 of the Central Excises and Salt Act, 1944 making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960:—
- (a) G.S.R. No. 1506 dated the 24th December, 1960.
 - (b) G.S.R. No. 1532 dated the 31st December, 1960.
 - (c) G.S.R. No. 11 dated the 7th January, 1961.
 - (d) G.S.R. No. 60 dated the 14th January, 1961.

*The notifications were previously laid on the Table on the 15th December, 1960 and were re-laid under Rule 234(2) of the Rules of Procedure.

- (e) G.S.R. No. 61 dated the 14th January, 1961.
 - (f) G.S.R. No. 63 dated the 14th January, 1961.
 - (g) G.S.R. No. 88 dated the 21st January, 1961.
 - (h) G.S.R. No. 113 dated the 28th January, 1961.
 - (i) G.S.R. No. 134 dated the 4th February, 1961.
 - (j) G.S.R. No. 136 dated the 4th February, 1961.
- (7) A copy of each of the following Notifications under Section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Central Excise Rules, 1944:—
- (a) G.S.R. No. 16 dated the 7th January, 1961.
 - (b) G.S.R. No. 55 dated the 7th January, 1961.
- (8) A copy of each of the following Notifications under sub-section (4) of Section 43B of the Sea Customs Act, 1878:—
- (a) G.S.R. No. 1508 dated the 24th December, 1960.
 - (b) G.S.R. No. 1537 dated the 31st December, 1960.
 - (c) G.S.R. No. 1538 dated the 31st December, 1960.
 - (d) G.S.R. No. 1539 dated the 31st December, 1960.
 - (e) G.S.R. No. 15 dated the 7th January, 1961.
 - (f) G.S.R. No. 59 dated the 14th January, 1961.
- (9) A copy of each of the following Notifications under sub-section (4) of Section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955:—
- (a) G.S.R. No. 12 dated the 7th January, 1961 making certain amendments to the Medicinal Preparations (Excise Duties) Rules, 1956.
 - (b) G.S.R. No. 114 dated the 28th January, 1961 containing corrigendum to G.S.R. Nos. 1005 and 1256 dated the 3rd September, 1960 and 29th October, 1960, respectively.
- (10) A copy of the Expenditure tax (Amendment) Rules, 1961 published in Notification No. G.S.R. 139 dated the 4th February, 1961, under Section 41 of the Expenditure Tax Act, 1957.
- (11) A copy of the Gift Tax (Amendment) Rules, 1961 published in Notification No. G.S.R. 160 dated the 11th February, 1961, under sub-section (4) of Section 46 of the Gift Tax Act, 1958.

5. Report of Estimates Committee

Shri H. C. Dasappa presented the Hundred and Third Report of the Estimates Committee on action taken by Government on the recommendations contained in the Twenty-second Report of the Estimates Committee (Second Lok Sabha) on the Ministry of Steel, Mines and Fuel—Oil and Natural Gas Commission.

[P.T.O.]

6. Motion in reply to the President's Address

Discussion on the following motion and the amendments thereto moved on the 20th February, 1961, continued:—

“That an Address be presented to the President in the following terms:—

That the Members of the Lok Sabha assembled in the Session are deeply grateful to the President for the Address which he has been pleased to deliver to both the Houses of Parliament assembled together on the 14th February 1961.”

The following members took part in the debate:—

- (1) Shri T. N. Viswanatha Reddy
- (2) Shri Surendra Mahanty
- (3) Shri Surendranath Dwivedy
- (4) Shri Shree Narayan Das
- (5) Shri G. S. Musafir
- (6) Shri Brajeshwar Prasad
- (7) Pandit Brij Narayan “Brajesh”
- (8) Shri A. M. Tariq
- (9) Shri Prakash Vir Shastri
- (10) Shri Inder J. Malhotra
- (11) Shri D. A. Katti
- (12) Shri Jaipal Singh
- (13) Chaudhary Pratap Singh Daulta
- (14) Shri Frank Anthony
- (15) Shri Tekur Subrahmanyam
- (16) Rani Manjula Devi
- (17) Shri Raghubir Sahai
- (18) Swami Ramanand Shastri
- (19) Shri R. K. Khadilkar (*Speech unfinished*).

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 23rd February, 1961.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, February 23, 1961/Phalgun 4, 1882 (Saka)

No. 473

1. Starred Questions

Thirty Starred Questions (Nos. 251 to 280) were put down on the order paper out of which eleven were called. Original notice of Starred Question No. 255 was received in Hindi.

Starred Questions (Nos. 251 to 259, 263 and 268) were orally answered and supplementary questions were asked on ten of them. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Fifty-five Unstarred Questions (Nos. 416 to 470) were put down on the order paper. Original Notices of Unstarred Questions Nos. 439, 440 and 457 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Question

One Short Notice Question, regarding implementation of recommendations of Sugar Wage Board addressed to the Minister of Labour and Employment was asked. It was orally answered and supplementary questions were also asked and answered thereon.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Rubber (Amendment) Rules, 1961 published in Notification No. S.O. 163, dated the 21st January, 1961, under sub-section (3) of Section 25 of the Rubber Act, 1947.
- (2) A copy of each of the following Rules under sub-section (7) of Section 59 of the Mines Act, 1952:—
 - (i) The Mines (Amendment) Rules, 1960 published in Notification No. G.S.R. 31, dated the 7th January, 1961.
 - (ii) The Mines Creche (Amendment) Rules, 1961 published in Notification No. G.S.R. 68, dated the 14th January, 1961.

5. Presentation of Petition

Shri Sarjoo Pandey presented a petition signed by 48 petitioners regarding construction of a rail-road bridge over the Ganges near Gazipur.

[P.T.O.]

6. Motion in reply to the President's Address

Discussion on the following motion and the amendments thereto moved on the 20th February, 1961, continued:—

“That an Address be presented to the President in the following terms:—

That the Members of the Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both the Houses of Parliament assembled together on the 14th February, 1961.”

The following members took part in the debate:—

- (1) Shri R. K. Khadilkar
- (2) Dr. N. C. Samantsinhar
- (3) Raja Mahendra Pratap
- (4) Shri Shamrao Vishnu Parulekar
- (5) Shri Banarsi Prasad Jhunjhunwala
- (6) Shri Nardeo Snatak
- (7) Shri Naushir Bharucha
- (8) Shri Purushottamdas R. Patel
- (9) Shri Prafulla Chandra Borooah
- (10) Shri J. M. Mohamed Imam
- (11) Shri Shibban Lal Saksena
- (12) Shri Venketrao Srinivasrao Naldurgker.

Shri Jawaharlal Nehru replied to the debate.

All the amendments moved on the 20th February, 1961, were negatived.

The motion was adopted.

7. Supplementary Demands for Grants (General) for 1960-61

Discussion on the Supplementary Demands for Grants in respect of the Budget (General) for 1960-61 commenced.

Forty-one cut motions—of which three each were on Demands Nos. 15, 28, 41, 82 and 97, one each on Demands Nos. 1, 70A, 83, 85, 92, 95, 96, 106 and 124, two each on Demands Nos. 21, 32, 49 and 50, four on Demand No. 119 and five on Demand No. 56—were moved.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Friday, the 24th February, 1961.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, February 24, 1961/Phalgun 5, 1882 (Saka)

No. 474

1. Starred Questions

Thirty-seven Starred Questions (Nos. 281—317) were put down on the order paper out of which sixteen were called. Original notices of Starred Questions Nos. 282, 291, 296, 300, 301, 302 and 303 were received in Hindi.

Thirteen Starred Questions (Nos. 281—289, 291, 292, 294 and 296) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 290, 293 and 295 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Seventy-four Unstarred Questions (Nos. 471—544) were put down on the order paper. Original notices of Unstarred Questions Nos. 475, 492, 493, 500, 503—507, 527 and 539 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers laid on the Table

A copy of each of the following Notifications was laid on the Table under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:—

- (1) G.S.R. No. 1 dated the 2nd January, 1961.
- (2) The Sugarcane (Control) Amendment Order, 1961 published in Notification No. G.S.R. 48 dated the 14th January, 1961.
- (3) The Sugar (Movement Control) Amendment Order, 1961 published in Notification No. G.S.R. 49 dated the 14th January, 1961.

4. Report of Public Accounts Committee

Shri Upendranath Barman presented the Thirty-third Report of the Public Accounts Committee (1960-61) on the Appropriation Accounts (Railways), 1958-59 and Audit Report, 1960.

5. Report of Estimates Committee

Shri H. C. Dasappa presented the Hundred and Seventh Report of the Estimates Committee on action taken by Government on the recommendations contained in the Sixty-third Report of the Estimates Committee (First Lok Sabha) on the Ministry of Defence—Training Institutions.

[P.T.O.]

6. Statement re: Government Business

The Minister of Parliamentary Affairs made a statement regarding the Government business for the week commencing the 27th February, 1961.

7. Supplementary Demands for Grants (General) for 1960-61

Discussion on the Supplementary Demands for Grants in respect of the Budget (General) for 1960-61 continued.

All the cut motions moved on the 23rd February, 1961 were negatived.

The following Demands were voted in full:—

Number of Demand	Name of Demand	Amount of Supplemen- tary Demand
1	2	3
		Rs.
	I. EXPENDITURE MET FROM REVENUE	
	(MINISTRY OF COMMERCE AND INDUSTRY)	
1	Ministry of Commerce and Industry	1,38,000
	(MINISTRY OF EDUCATION)	
15	Miscellaneous Departments and Other Expenditure under the Ministry of Education	1,000
	(MINISTRY OF FINANCE)	
21	Ministry of Finance	3,00,000
28	Currency	60,00,000
31	Superannuation Allowances and Pensions	13,01,000
32	Miscellaneous Departments and Other Expenditure under the Ministry of Finance	1,000
34	Miscellaneous Adjustments between the Union and State Govern- ments	6,20,000
	(MINISTRY OF FOOD AND AGRICULTURE)	
41	Miscellaneous Departments and Other Expenditure under the Ministry of Food and Agriculture	27,36,000
	(MINISTRY OF HOME AFFAIRS)	
49	Police	93,74,000
50	Census	50,00,000
54	Himachal Pradesh	80,00,000
56	Manipur	59,52,000
57	Tripura	50,00,000

1	2	3
		Rs.
59	Miscellaneous Departments and Expenditure under the Ministry of Home Affairs	1,25,00,000
	(MINISTRY OF LAW)	
70A	Miscellaneous Expenditure under the Ministry of Law	75,000
	(MINISTRY OF STEEL, MINES AND FUEL)	
80	Ministry of Steel, Mines and Fuel	40,000
82	Miscellaneous Departments and Other Expenditure under the Ministry of Steel, Mines and Fuel	7,84,42,000
	(MINISTRY OF TRANSPORT AND COMMUNICATIONS)	
83	Ministry of Transport and Communications	1,50,000
85	P & T Dividend to General Revenues and Appropriation to Reserve Funds	2,48,30,000
92	Communications (including National Highways)	19,00,000
	(MINISTRY OF WORKS, HOUSING AND SUPPLY)	
95	Supplies	8,04,000
96	Other Civil Works	4,80,23,000
97	Stationery and Printing	68,00,000
	II. EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES:	
	(MINISTRY OF COMMERCE AND INDUSTRY)	
106	Capital Outlay of the Ministry of Commerce and Industry	1,000
	(MINISTRY OF FINANCE)	
114	Commuted Value of Pensions	22,59,000
115	Payments to Retrenched Personnel	6,000
	(MINISTRY OF FOOD AND AGRICULTURE)	
119	Purchase of Foodgrains	36,00,00,000
	(MINISTRY OF IRRIGATION AND POWER)	
124	Capital Outlay on Multi-purpose River Schemes	1,000

8. Private Member's Bill—introduced

The Indian Income Tax (Amendment) Bill, 1961, (*Amendment of section 2*) by Shri Chapalakanta Bhattacharyya.

9. Private Member's Bill—negatived

The Code of Criminal Procedure (Amendment) Bill, 1960 (*Amendment of sections 107, 129, 144 and insertion of new section 131A*) by Shri K. T. K. Tangamani.

[P.T.O.]

Discussion on the motion for consideration of the Bill moved by Shri K. T. K. Tangamani on the 23rd December, 1960, continued.

Shri B. N. Datar took part in the debate.

Shri K. T. K. Tangamani replied to the debate.

The motion for consideration was negatived.

10. Intimation re: arrest of member

The Chairman informed Lok Sabha that the Speaker received a telegram dated the 24th February, 1961 from Bombay intimating that Shri Prabhu Narain Singh was arrested on the 23rd February, 1961.

11. Private Member's Bill—Amendment for circulation adopted

*The Hindu Marriage (Amendment) Bill, 1960, (Amendment of section 23)
by Shri Ajit Singh Sarhadi*

The motion for consideration of the Bill was moved by Shri Ajit Singh Sarhadi.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon by the 15th July, 1961, was moved by Shri Chuni Lal.

The following members took part in the debate:—

- (1) Shri Chuni Lal
- (2) Pandit Krishna Chandra Sharma
- (3) Shri K. R. Achar
- (4) Shri Ranbir Singh Chaudhuri
- (5) Chaudhary Pratap Singh Daulta
- (6) Shri Kanhaiya Lal Balmiki
- (7) Shri R. M. Hajarnavis.

Shri Ajit Singh Sarhadi replied to the debate.

The amendment that the Bill be circulated for the purpose of eliciting opinion thereon by the 15th July, 1961, was adopted.

12. Private Member's Bill—under consideration

*The Abolition of Supply of Labour Through Contractors Bill, 1958 by
Shri Aurobindo Ghosal*

The motion for consideration of the Bill was moved by Shri Aurobindo Ghosal and his speech was not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday, the 27th February, 1961.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I
[Brief Record of Proceedings]

Monday, February 27, 1961/Phalgun 8, 1882 (Saka)

No. 475

1. Obituary reference

The Speaker made a reference to the passing away of Pandit Govind Malaviya who was a sitting member of Lok Sabha.

Thereafter members stood in silence for a short while as a mark of respect and the House adjourned for the day.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 28th February, 1961.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, February 28, 1961/Phalgun 9, 1882 (Saka)

No. 476

1. Starred Questions

Fifty-three Starred Questions (Nos. 373—425) were put down on the order paper out of which twelve were called. Original notices of Starred Questions Nos. 274, 275, 286, 308 and 315 were received in Hindi.

Eleven Starred Questions (Nos. 373—379, 381—383 and 403) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Question No. 380 of which the questioner was absent) were laid on the Table.

Replies to fifty-five Starred Questions (Nos. 318—372) which were put down on the order paper for the 27th February, 1961 were also laid on the Table today, the Lok Sabha having adjourned without transacting any business on the 27th February, 1961.

2. Unstarred Questions

Sixty-eight Unstarred Questions (Nos. 616—683) were put down on the order paper. Original notices of Unstarred Questions Nos. 635, 658, 662 and 676 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

Replies to sixty-seven Unstarred Questions (Nos. 545—557, 559—612 and 614—615) were put down on the order paper for the 27th February, 1961 were also laid on the Table today. Unstarred Questions Nos. 558 and 613 were transferred to the List of Questions for the 8th and 8th March, 1961, respectively.

3. Adjournment Motions

The Speaker withheld his consent to the moving of eight adjournment motions given notice of by the following members regarding the recent attack by Pakistani demonstrators on the Indian Chancery in Karachi:—

Sarvashri Prakash Vir Shastri, Premji R. Assar, Atal Bihari Vajpayee, A. K. Gopalan, M. Elias, K. T. K. Tangamani, Hem Barua, Braj Raj Singh and S. M. Banerjee, Shrimati Renu Chakravarty and Raja Mahendra Pratap.

[P.T.O.]

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Requisitioning and Acquisition of Immovable Property (Amendment) Rules, 1961 published in Notification No. G.S.R. 176 dated the 11th February, 1961 under sub-section (3) of Section 22 of the Requisitioning and Acquisition of Immovable Property Act, 1952.
- (2) A copy of the Proclamation issued by the President on the 25th February, 1961 under article 356 of the Constitution, in respect of the State of Orissa, under clause (3) of the said article.
- (3) A copy of each of the following Orders, under sub-section (2) of Section 23A of the High Court Judges (Conditions of Service) Act, 1954:—
 - (i) The Assam High Court (Vacation) Order, 1960 published in Notification No. S.O. 3100 dated the 31st December, 1960.
 - (ii) The Orissa High Court (Vacation) Order, 1960 published in Notification No. S.O. 3101 dated the 31st December, 1960.
 - (iii) The Calcutta High Court (Vacation) Order, 1960 published in Notification No. S.O. 6 dated the 7th January, 1961.
 - (iv) The Mysore High Court (Vacation) Order, 1960 published in Notification No. S.O. 7 dated the 7th January, 1961.
- (4) A copy of each of the following Rules under sub-section (3) of Section 642 of the Companies Act, 1956:—
 - (a) The Companies (Appeals to the Central Government) Amendment Rules, 1961 published in Notification No. G.S.R. 93 dated the 21st January, 1961.
 - (b) The Companies (Central Government's) General Rules and Forms (Amendment) Rules, 1961 published in Notification No. G.S.R. 195 dated the 18th February, 1961.
- (5) A copy of Notification No. G.S.R. 121 dated the 1st February, 1961 making certain further alterations in Schedule X of the Companies Act, 1956, under sub-section (3) of Section 641 of the said Act.
- (6) A copy of Notification No. S.O. 3 dated the 2nd January, 1961 issued under Section 15 of the Industries (Development and Regulation) Act, 1951.
- (7) A copy of Brochure entitled "Presidential Awards to Public Sector Undertakings".
- (8) A copy of the University Grants Commission (Inspection of Universities) Rules, 1961 published in Notification No. S.O. 287 dated the 4th February, 1961 under sub-section (3) of Section 25 of the University Grants Commission Act, 1956.
- (9) A copy of each of the following Notifications under sub-section (4) of Section 43B of the Sea Customs Act, 1878 and Section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960:—
 - (a) G.S.R. No. 154 dated the 11th February, 1961.
 - (b) G.S.R. No. 155 dated the 11th February, 1961.

- (c) G.S.R. No. 156 dated the 11th February, 1961.
 - (d) G.S.R. No. 157 dated the 11th February, 1961.
 - (e) G.S.R. No. 158 dated the 11th February, 1961.
- (10) A copy of the Wealth Tax (Amendment) Rules, 1961 published in Notification No. S.O. 271 dated the 4th February, 1961, under sub-section (4) of Section 46 of the Wealth Tax Act, 1957.
- (11) A copy of each of the following Schemes under sub-section (11) of Section 45 of the Banking Companies Act, 1949:—
- (a) Scheme for the reconstruction of the Prabhat Bank and its amalgamation with the National Bank of Lahore, published in Notification No. S.O. 406 dated the 20th February, 1961.
 - (b) Scheme for the reconstruction of the Bank of Nagpur and its amalgamation with the Bank of Maharashtra published in Notification No. S.O. 407 dated the 20th February, 1961.
 - (c) Scheme for the reconstruction of the Indo-Commercial Bank and its amalgamation with the Punjab National Bank, published in Notification No. S.O. 408 dated the 20th February, 1961.
- (12) A copy of the Conclusions of the Fourth Meeting of the Ninth Session of the Industrial Committee on Plantations held at Calcutta on the 9th November, 1960.

5. President's Message

The Speaker communicated to Lok Sabha the following message from the President:—

“I have received with great satisfaction the expression of thanks by the Members of the Lok Sabha for the address I delivered to both the Houses of Parliament assembled together on the 14th February, 1961”.

6. Calling attention to matter of urgent public importance

Shri Braj Raj Singh called the attention of the Minister of Labour and Employment to the strike resorted to by the chipping and painting workers of Calcutta docks.

The Deputy Minister of Labour laid on the Table a statement in regard thereto.

7. Extension of time for presentation of report of Joint Committee

Shri Jaganatha Rao moved that the time appointed for the presentation of the Report of the Joint Committee on the Religious Trusts Bill, 1960, be further extended upto the 31st August, 1961.

The motion was adopted.

8. Government Bills—introduced

- (1) The Railway Passenger Fares (Repeal) Bill, 1961.
- (2) The Appropriation Bill, 1961.
- (3) The Khadi and Village Industries Commission (Amendment) Bill, 1961.

[P.T.O.]

9. The Budget (Railways) 1961-62

General Discussion on the Budget (Railways), 1961-62 commenced.

The following members took part in the debate:—

- (1) Shri K. T. K. Tangamani
- (2) Shri Bimal Comar Ghose.

The discussion was not concluded.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 5 P.M.)

10. The Budget (General) 1961-62

Shri Morarji Desai presented a statement of the estimated receipts and expenditure of the Government of India for the year 1961-62.

11. Government Bill—introduced

The Finance Bill, 1961.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 1st March, 1961.)

M N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, March 1, 1961/Phalgun 10, 1882 (Saka)

No. 477

1. Starred Questions

Forty-seven Starred Questions (Nos. 426—472) were put down on the order paper out of which Ten were called. Original notices of Starred Questions Nos. 426, 427, 430, 441, 442, 445 and 458 were received in Hindi.

Nine Starred Questions (Nos. 426—430 and 432—435) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Question No. 431 of which the questioner was absent) were laid on the Table.

2. Unstarred Questions

One hundred and thirteen Unstarred Questions (Nos. 684—706, 708—777 and 779—798) were put down on the order paper. Unstarred Questions Nos. 707 and 778 were transferred to the list of questions for the 7th March 1961. Original notices of Unstarred Questions Nos. 688, 723, 728, 732—734, 751, 752, 754, 756, 763, 764, 766, 767, 788, 789 and 794—797 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Notification No. S.O. 3010 dated the 17th December, 1960, under Section 10 of the National Highways Act, 1966.
- (2) A copy of the Inorganic Fertilizer (Movement Control) Order, 1960 published in Notification No. G.S.R. 1561 dated the 31st December, 1960, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.

4. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 27th February, 1961, Rajya Sabha had passed the Delhi Shops and Establishments (Amendment) Bill, 1961.

[P.T.O.]

5. Bill passed by Rajya Sabha—laid on the Table

Secretary laid on the Table the Delhi Shops and Establishments (Amendment) Bill, 1961, as passed by Rajya Sabha.

6. Calling attention to matter of urgent public importance

Shri Chintamani Panigrahi called the attention of the Minister of Education to certain professors of Banaras Hindu University not having been re-instated in spite of the judgment of the Supreme Court.

The Minister of Education made a statement in regard thereto and also laid on the Table a detailed statement.

7. Resignation of Member

The Speaker informed Lok Sabha that Shri Satyendra Narayan Sinha had resigned his seat in Lok Sabha with effect from the 28th February, 1961.

8. Statement by Minister of Transport and Communications

The Minister of Transport and Communications made a statement correcting the replies given on the 14th December, 1960 to Supplementaries by Shri E. V. K. Sampath on Starred Question No. 908 regarding posting of newspapers abroad.

9. Government Bill—passed

The Appropriation Bill, 1961

The motion for consideration of the Bill was moved by Shri B. R. Bhagat.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri B. R. Bhagat.

The motion was adopted and the Bill was passed.

10. The Budget (Railways) 1961-62

General Discussion on the Budget (Railways), 1961-62 continued.

The following members took part in the debate:—

- (1) Shri Frank Anthony
- (2) Shri Asoka Mehta
- (3) Shri Arun Chandra Guha
- (4) Shri Chapalakanta Bhattacharyya
- (5) Shri Ram Krishan Gupta
- (6) Shri T. Ganapathy
- (7) Shri Vaddepalli Kashiram
- (8) Shri J. M. Mohamed Imam
- (9) Shrimati Parvathi M. Krishnan
- (10) Shri Indulal Kanaiyalal Yajnik

- (11) Shri C. R. Basappa
- (12) Major Raja Bahadur Birendra Bahadur Singh
- (13) Shri C. R. Narasimhan
- (14) Shri S. M. Banerjee
- (15) Kumari Maniben Vallabhbhai Patel
- (16) Shrimati Krishna Mehta (*Speech unfinished*).

The discussion was not concluded.

11. Half-an-hour Discussion on Matters arising out of Answer to Question

Shri Prakash Vir Shastri raised a half-an-hour discussion on points arising out of the answer given on the 7th December, 1960, to Unstarred Question No. 1458 regarding Adivasis.

Shrimati Violet Alva replied to the debate.

12. Report of Committee on Private Members' Bills and Resolutions

Shri Jhulan Sinha presented the Seventy-seventh Report of the Committee on Private Members' Bills and Resolutions.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 2nd March, 1961.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, March 2, 1961/Phalguna 11, 1382 (Saka)

No. 478

1. Starred Questions

Forty three Starred Questions (Nos. 473—515) were put down on the order paper out of which eleven were called. Original notices of Starred Questions Nos. 476, 477, 487, 491 and 496 were received in Hindi.

Ten Starred Questions (Nos. 474—483) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Question No. 473 of which the questioner was absent) were laid on the Table.

2. Unstarred Questions

Ninety three Unstarred Questions (Nos. 799—891) were put down on the order paper. Original notices of Unstarred Questions Nos. 823—825, 827—831, 839, 862, 871—873, 881, 885, 886 and 891 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Question

One Short Notice Question regarding Jaundice and Typhoid Epidemic in I.I.T., Kharagpur addressed to the Minister of Scientific Research and Cultural Affairs was asked. It was orally answered and supplementary questions were also asked and answered thereon.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Madhya Bharat and the Bhopal Muslim Wakf Boards (Dissolution) Order, 1961 published in Notification No. G.S.R. 117, dated the 28th January, 1961, under sub-section (6) of Section 66A of the Wakf Act, 1954.
- (2) A copy of each of the following Notifications:—
 - (1) G.S.R. No. 187 dated the 18th February, 1961 under sub-section (4) of Section 43B of the Sea Customs Act, 1878.

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- (ii) G.S.R. No. 188, dated the 18th February, 1961 making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960, under sub-section (4) of Section 43B of the Sea Customs Act, 1878 and Section 38 of the Central Excises and Salt Act, 1944.

- * (3) A copy of the Lok Sahayak Sena (Amendment) Rules, 1960 published in Notification No. S.R.O. 406, dated the 3rd December, 1960, under sub-section (3) of Section 11 of the Lok Sahayak Sena Act, 1956.

5. Calling attention to matter of Urgent Public Importance

Shri M. Elias called the attention of the Minister of Law to the difficulties faced by Bengalis residing in Assam in regard to their enrolment in the Voters List.

The Minister of Law made a statement in regard thereto.

6. The Budget (Railways) 1961-62

General Discussion on the Budget (Railways), 1961-62 continued.

The following members took part in the debate:—

- (1) Shrimati Krishna Mehta
- (2) Dr. A. Krishnaswami
- (3) Shrimati Jayaben Vajubhai Shah
- (4) Shri Atal Bihari Vajpayee
- (5) Shri Birbal Singh
- (6) Shri Jaswantraj Mehta
- (7) Shri Ajit Singh Sarhadi
- (8) Shri V. Eacharan
- (9) Shri Liladhar Kotoki
- (10) Shri Prabhu Narain Singh
- (11) Shrimati Mafida Ahmed
- (12) Shri Shraddhakar Supakar
- (13) Shri K. V. Ramakrishna Reddy
- (14) Shri M. Elias
- (15) Shri Purushottamdas R. Patel
- (16) Shri R. D. Patil
- (17) Shri G. K. Manay (Speech unfinished).

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 4th March, 1961.)

M. N. KAUL,
Secretary.

*The Rules were previously laid on the Table on the 15th December, 1960 and were re-laid under Rule 234(2) of the Rules of Procedure.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Saturday, March 4, 1961/Phalgunā 13, 1882 (Saka)

No. 479

1. Starred Questions

Fortysix Starred Questions (Nos. 516—561) were put down on the order paper out of which eleven were called. Original notices of Starred Questions Nos. 516, 517, 521, 535, 541, 542, 545, 548 and 557 were received in Hindi.

Nine Starred Questions (Nos. 516—519, 521, 522, 524, 525 and 543) were orally answered and supplementary questions were asked on all them. Replies to the remaining questions (including Starred Questions Nos. 520 and 523 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Eighty Unstarred Questions (Nos. 892—937, 939—962, 964—973) were put down on the order paper. Unstarred Question Nos. 938 and 963 were transferred to the lists of questions for the 15th and 10th March, 1961 respectively. Original notices of Unstarred Questions Nos. 907, 909, 910, 915, 916, 936, 951—955, 965, 966, 967, 970, 971, 972 and 973 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Question

One Short Notice Question regarding Commonwealth Prime Ministers' Conference addressed to the Prime Minister was asked. It was orally answered and supplementary questions were also asked and answered thereon.

4. Adjournment Motion

The Speaker withheld his consent to the moving of an adjournment motion given notice of by Sarvashri Chintamani Panigrahi and S. M. Banerjee regarding an Ordinance issued by the Governor of Orissa providing for the appropriation out of the Consolidated Fund of the State of moneys to meet supplementary expenditure for 1960-61.

5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Notification No. G.S.R. 201 dated the 18th February, 1961, making certain further amendments to the Employees' Provident Funds Scheme, 1952, under sub-section (2) Section 7 of the Employees' Provident Funds Act, 1952.

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- (2) A copy of each of the following papers:—
- (i) Annual Report of the Coffee Board for the year 1957-58 (Vol. IV—Coffee Statistics relating to India).
 - (ii) Annual Report of the Coffee Board for the year 1958-59 (Vols. I and II).
 - (iii) Annual Report of the Coffee Board for the year 1959-60.
- (3) A copy of each of the following Orders under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:—
- (i) The Rice (Punjab) Second Price Control (Third Amendment) Order, 1961 published in Notification No. G.S.R. 197 dated the 18th February, 1961.
 - (ii) The Rice (Madhya Pradesh) Second Price Control (Third Amendment) Order, 1961 published in Notification No. G.S.R. 198 dated the 18th February, 1961.
 - (iii) The Rice (Madhya Pradesh) Second Price Control (Fourth Amendment) Order, 1961 published in Notification No. G.S.R. 202 dated the 18th February, 1961.
 - (iv) The Rice (Punjab) Second Price Control (Fourth Amendment) Order, 1961 published in Notification No. G.S.R. 203 dated the 18th February, 1961.
 - (v) The Delhi Wheat and Wheat Products (Export Control) Amendment Order, 1961 published in Notification No. G.S.R. 204 dated the 21st February, 1961.
 - (vi) The Rice (Restrictions on Rail-bookings) Amendment Order, 1961 published in Notification No. G.S.R. 244 dated the 23rd February, 1961.

6. Calling Attention to Matter of Urgent Public Importance

Shri Indrajit Gupta called the attention of the Minister of Commerce and Industry to the rise in Jute prices resulting in curtailment of jute production and loss of overseas market.

The Minister of Commerce laid on the Table a statement in regard thereto.

7. Allocation of Time to Government Business

Lok Sabha agreed to the allocation of time to certain items of Government legislative and other business.

8. Statement Re: Government Business

The Minister of Parliamentary Affairs made a statement regarding the Government legislative and other business for the week commencing the 6th March, 1961.

9. The Budget (Railways) 1961-62

General Discussion on the Budget (Railways), 1961-62 continued.

The following members took part in the debate:—

- (1) Shri G. K. Manay
- (2) Shri Naushir Bharucha

- (3) Shri Missula Suryanarayanamurti
- (4) Shri Bangshi Thakur
- (5) Shri G. S. Musafir
- (6) Shri P. T. Thanu Pillai
- (7) Shri Naval Prabhakar
- (8) Shri Venketr Rao Srinivasrao Naldurgker
- (9) Kumari Mothey Veda Kumari

The discussion was not concluded.

10. Motion re: Seventy-Seventh Report of Committee on Private Members' Bills and Resolutions

Shri Balasaheb Patil moved the following motion:—

“That this House agrees with the Seventy-seventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 1st March, 1961.”

The motion was adopted.

11. Private Member's Resolution—Negatived

Discussion on the following Resolution moved by Shri Shamrao Vishnu Parulekar on the 17th February, 1961, continued:—

“This House is of opinion that the Government should bring forward suitable legislation to prevent the use of places of religious worship and pilgrimage for political propoganda and agitation.”

The following members took part in the debate:—

- (1) Shri Amjad Ali
- (2) Shri Diwan Chand Sharma
- (3) Shri Mahavir Tyagi
- (4) Shri Padam Dev
- (5) Chaudhary Pratap Singh Daulta
- (6) Shri Hem Raj
- (7) Shri Indrajit Gupta
- (8) Shri A. M. Tariq
- (9) Shri Naval Prabhakar
- (10) Dr. M. S. Aney
- (11) Shri B. N. Datar

The Resolution was negatived.

12. Private Member's Resolution—under consideration

Shrimati Parvathi M. Krishnan moved the following Resolution:—

“This House is of opinion that no Government employee should be penalised for trade union activities and that whenever any disciplinary action against a trade union functionary is proposed to be taken, the case should be referred to the

[P.T.O.]

Public Service Commission for examination and advice in the light of the Directive Principles of State Policy in the Constitution.”

Two amendments were moved by—

- (1) Shri S. M. Banerjee
- (2) Shri Indrajit Gupta

The following members took part in the debate:—

- (1) Shri S. M. Banerjee
- (2) Shri Indrajit Gupta (*Speech unfinished*).

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday, the 6th March, 1961.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, March 6, 1961/Phalgunā 15, 1882 (Saka)

No. 480

1. Starred Questions

Starred Questions Nos. 562—568, 570, 571, 574, 576—580 and 582—587 were orally answered and supplementary questions were asked on twenty of them. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 974—1106 were laid on the Table.

3. Short Notice Questions

Two Short Notice Questions regarding U.N. Special Representative in Congo and Spying in India addressed to the Prime Minister were orally answered and supplementary questions were answered thereon.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report on the working and administration of the Companies Act, 1956 for the year ended the 31st March, 1960, under Section 638 of the said Act.
- (2) A copy of the Agricultural Produce (Development and Warehousing) Amendment Rules, 1961 published in Notification No. G.S.R. 222 dated the 25th February, 1961, under sub-section (3) of Section 52 of the Agricultural Produce (Development and Warehousing) Corporations Act, 1956.
- (3) A copy of each of the following Notifications issued under the Agricultural Produce (Development and Warehousing) Corporations Act, 1956:—
 - (a) G.S.R. No. 223 dated the 25th February, 1961.
 - (b) G.S.R. No. 224 dated the 25th February, 1961.

[P.T.O.]

5. Calling attention to matter of urgent public importance

Shri Hem Barua called the attention of the Prime Minister to the reported decision of the Government to send 3000 troops to join the U.N. forces in the Congo.

The Prime Minister made a statement in regard thereto.

6. Supplementary Demands for Grants (Orissa) for 1960-61

Shri B. Gopala Reddi presented a statement showing Supplementary Demands for Grants in respect of the State of Orissa for 1960-61.

7. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 2nd March, 1961, Rajya Sabha had agreed without any amendment to the Two-Member Constituencies (Abolition) Bill, 1961, passed by Lok Sabha on the 20th February, 1961.

8. Motion for Election to Committee

Shri D. P. Karmarkar moved the following motion:—

“That in pursuance of clause (h) of sub-section (2) of Section 5 of the Delhi Development Act, 1957, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct one member from amongst themselves to serve as a member of the Advisory Council of the Delhi Development Authority vice Shrimati Sucheta Kripalani resigned from Lok Sabha.”

The motion was adopted.

9. The Budget (Railways) 1961-62

General Discussion on the Budget (Railways), 1961-62 continued.

The following members took part in the debate:—

- (1) Shri Prakash Vir Shastri
- (2) Shri Hem Raj
- (3) Shri G. D. Somani
- (4) Shri Bishwa Nath Roy
- (5) Shri Joachim Alva

Shri Jagjivan Ram replied to the debate.

The discussion was concluded.

10. Government Bills—Passed

(i) *The U. P. Sugarcane Cess (Validation) Bill, 1961*

The motion for consideration of the Bill was moved by Shri B. Gopala Reddi.

The following members took part in the debate:—

- (1) Shri Braj Raj Singh
- (2) Shri S. M. Banerjee
- (3) Shri Kashi Nath Pandey
- (4) Shri Bishwa Nath Roy
- (5) Shri Chintamani Panigrahi
- (6) Shri Jagdish Awasthi

Shri B. Gopala Reddi replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri B. Gopala Reddi.

The motion was adopted and the Bill was passed.

(ii) *The Banking Companies (Amendment) Bill, 1961*

The motion for consideration of the Bill was moved by Shri B. Gopala Reddi.

Shri Prabhat Kar took part in the debate.

Shri B. Gopala Reddi replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 6 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri B. Gopala Reddi.

The following members took part in the debate:—

- (1) Shri Prabhat Kar
- (2) Shri C. R. Narasimhan
- (3) Shri B. Gopala Reddi

The motion was adopted and the Bill was passed.

11. Supplementary Demands for Grants (Railways) for 1960-61

Discussion on the Supplementary Demands for Grants in respect of the Budget (Railways) for 1960-61 commenced.

The discussion was not concluded.

12. Statement Re Changes in Government Business

The Minister of Parliamentary Affairs made a statement regarding certain changes in the Government business for the current week.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 7th March, 1961.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN - PART I

[Brief Record of Proceedings]

Tuesday, March 7, 1961/Phalgun 16, 1882 (Saka)

No. 481

1. OBITUARY REFERENCES

Sarvashri Morarji Desai, Shripad Amrit Dange, Asoka Mehta, N.G. Ranga, N. Siva Raj, Frank Anthony, J.B. Kripalani, Surendra Mahanty, Tridib Kumar Chaudhuri, Braj Raj Singh and Atal Bihari Vajpayee and the Speaker made references to the passing away of Shri Govind Ball Pant, Minister of Home Affairs.

Thereafter members stood in silence for a short while as a mark of respect and the House adjourned for the day.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 8th March, 1961.)

M.N. KAUL,
S E C R E T A R Y

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, March 8, 1961/Phalgun 17, 1882 (Saka)

No. 482

1. Starred Questions

Starred Questions Nos. 659—662, 664—666, 668—672, 674, 675, 678 and 679 were orally answered and supplementary questions were asked on fifteen of them. Replies to the remaining questions were laid on the Table.

Replies to Starred Questions Nos. 605—658, which were put down on the order paper for the 7th March, 1961 were also laid on the Table today, the Lok Sabha having adjourned without transacting any business on the 7th March, 1961.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1222—1301 were laid on the Table.

Replies to Unstarred Questions Nos. 1107—1218, 1220 and 1221 which were put down on the order paper for the 7th March, 1961 were also laid on the Table today.

3. Adjournment Motion

The Speaker withheld his consent to the moving of an adjournment motion given notice of by Shri S. M. Banerjee regarding the accident in Badruchuk Colliery near Jharia on the 5th March, 1961.

4. Statement by Deputy Minister of External Affairs

The Deputy Minister of External Affairs laid on the Table a statement regarding the recent attacks on minorities in Khulna and other places in East Pakistan.

5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Post Office Savings Certificates (Second Amendment) Rules, 1960 published in Notification No. G.S.R. 86 dated the 21st January, 1961, under sub-section (3) of Section 12 of the Government Savings Certificates Act, 1959.

[P.T.O.]

- (2) A copy of the Annual Report of the Bharat Electronics Limited, Bangalore, for the year 1959-60 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of Section 639 of the Companies Act, 1956.

6. Report of Committee on Private Members' Bills and Resolutions

Sardar Hukam Singh presented the Seventy-eighth Report of the Committee on Private Members' Bills and Resolutions.

7. Statement by Deputy Minister of Railways

The Deputy Minister of Railways made a statement regarding the accident to No. 24 Down Passenger Train at Telta station (near Katihar) on the North East Frontier Railway on the 8th March, 1961.

8. Government Bill—introduced

The Medicinal and Toilet Preparations (Excise Duties) Amendment Bill, 1961.

9. Supplementary Demands for Grants (Railways) for 1960-61

Discussion on the Supplementary Demands for Grants in respect of the Budget (Railways) for 1960-61 concluded.

The following Demands were voted in full:—

No. of Demand	Name of Demand	Amount of Supplementary Demand
2.	Miscellaneous Expenditure	3,38,000
7.	Working Expenses—Operation (Fuel)	4,26,41,000
8.	Working Expenses—Operation other than Staff & Fuel	79,68,000
13.	Open Line Works (Revenue)—Labour Welfare	46,05,000
16.	Open Line Works-Additions	33,00,18,000
17.	Open Line Works-Replacement	9,09,24,000
18.	Open Line Works-Development Fund	4,10,12,000

10. Summary of Report of Governor of Orissa to the President—laid on the Table

Shri B. N. Datar laid on the Table a copy of the Summary of the report of the Governor of Orissa to the President.

11. Government Resolution—under consideration

Shri Lal Bahadur Shastri moved the following Resolution:—

"That this House approves the Proclamation issued by the President on the 25th February, 1961, under Article 356 of the Constitution in relation to the State of Orissa."

Two amendments were moved by—

- (1) Shri Surendranath Dwivedy
- (2) Shri Chintamani Panigrahi

The following members took part in the debate:—

- (1) Shri Hirendra Nath Mukerjee
- (2) Shri Surendranath Dwivedy
- (3) H. H. Maharaja Pratap Keshari Deo
- (4) Dr. N. C. Samantsinhar
- (5) Shri Surendra Mahanty
- (6) Shri Ansar Harvani
- (7) Shri Chintamani Panigrahi (*Speech unfinished.*)

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 9th March, 1961.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, March 9, 1961/Phalgun 18, 1882 (Saka)

No. 483

1. Starred Questions

Starred Questions Nos. 692, 694—700, 704, 706—709 and 711 were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1302—1399 were laid on the Table.

3. Statement by Deputy Minister of Food and Agriculture

The Deputy Minister of Food and Agriculture laid on the Table a statement regarding the fall in the prices of jaggery in Andhra Pradesh.

4. Paper laid on the Table

A copy of the Budget Estimates of Damodar Valley Corporation for the year 1961-62 was laid on the Table under sub-section (3) of Section 44 of the Damodar Valley Corporation Act, 1948.

5. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation Bill, 1961, passed by Lok Sabha on the 1st March, 1961.

6. Government Bill—introduced

The Appropriation (Railways) Bill, 1961.

7. Statement by Deputy Minister of Works, Housing and Supply

The Deputy Minister of Works, Housing and Supply made a statement regarding an explosion which occurred on the 6th March, 1961 in the manufacturing shed of the Fireworks Factory of Messrs Orient Fireworks Co., Barasat, District 24 Parganas.

[P.T.O.]

8. Government Resolution—adopted

Discussion on the following Resolution and the amendments thereto, moved on the 8th March, 1961, continued:—

“That this House approves the Proclamation issued by the President on the 25th February, 1961, under Article 356 of the Constitution in relation to the State of Orissa.”

The following members took part in the debate:—

- (1) Shri Chintamani Panigrahi
- (2) Shri Asoka Mehta
- (3) Shri Jaipal Singh
- (4) Shri N. G. Ranga
- (5) Shri Jaganatha Rao

Shri Lal Bahadur Shastri replied to the debate.

Both the amendments moved on the 8th March, 1961, were negatived.

The Resolution was adopted.

9. Supplementary Demands for Grants for 1960-61 in respect of Orissa

Discussion on the Supplementary Demands for Grants in respect of the State of Orissa for 1960-61 commenced.

Thirty-four cut motions—of which one each was on Demands Nos. 4, 9, 16, 19, 23 and 43, two each on Demands Nos. 6, 22 and 34, three each on Demands Nos. 21, 33, 36, 37, 41 and 60 and four on Demand No. 11—were moved and negatived.

The following Demands were voted in full:—

Number of Demand	Name of Demand	Amount of Supplementary Demand
1	2	3
		Rs.
2	Jails	1,03,500
3	Police	10
4	Planning and Reconstruction and other expenditure relating to the Planning and Co-ordination and Political and Services Departments	15
5	Community Development Projects etc.	20
6	River Valley Development	15
8	Stamps	16,000
9	Ministers, Civil Secretariat and other expenditure relating to the Finance Department	5
10	Pensions	7,34,002
11	Expenditure relating to the Education Department	120
12	Taxation	3,779
15	Registration	5

	Rs.
16 District Administration and other expenditure relating to the Revenue Department	2,42,000
17 Expenditure relating to the Industries Department	5
18 Civil and Sessions Court and other expenditure relating to the Law Department	6,361
19 Stationery and Printing and other Expenditure relating to the Commerce Department	6,72,899
20 Labour and Emigration and Employment Organisation	12,649
21 Tribal and Rural Welfare Department	8,03,489
22 Medical and other expenditure relating to the Health Department	3,25,765
23 Public Health	9,88,235
24 Irrigation	20,35,222
25 Civil Works	1,50,62,076
26 State Legislature	69,800
28 Electricity Schemes	5
30 Transport Schemes	29,005
31 Forest	1,10,511
33 Co-operation	15
34 Contribution to Local Bodies	5,14,170
36 Public Relations	57,505
37 Agriculture	15
39 Hirakud Dam Project	5
41 Loans to Local Funds, Government Servants, etc.	15,00,015
43 Electricity Schemes outside the Revenue Account and other expenditure relating to the Works Department	5
44 Agricultural Improvement and Research	28,00,000
48 Capital Outlay on Industrial Development	6,32,505
51 Subsidised Industrial Housing Scheme	5
55 Capital Expenditure relating to Development (Co-operation) Department	1,80,000
58 Capital Account of Other Works relating to the Planning and Co-ordination (Gram-Panchayat) Department	40,000
60 Capital Account of Civil Works	1,17,71,023

10. The Budget (Railways) 1961-62—Demands for Grants

Discussion on Demand for Grant No. 1 in respect of the Budget (Railways) for 1961-62 commenced.

Two Hundred and thirty-six cut motions on Demand No. 1 were moved. The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Friday the 10th March, 1961.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I
[Brief Record of Proceedings]

Friday, March 10, 1961/Phalguna 19, 1882 (Saka)

No. 484

1. Starred Questions

Starred Questions Nos. 729—737 were orally answered and supplementary questions were asked on all of them. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1400—1493 were laid on the Table.

3. Calling attention to matter of Urgent Public Importance

H. H. Maharaja Shri Karni Singhji of Bikaner called the attention of the Minister of Irrigation and Power to the recent floods in Ghaggar river resulting in extensive damage to crops in Suratgarh Farm and adjoining areas and the steps taken to control the same.

The Minister of Irrigation and Power made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A copy of each of the following papers:—

(i) Annual Report of the Indian Refineries Limited for the year 1959-60 along with the Audited Accounts and Comments of the Comptroller and Auditor General thereon, under sub-section (1) of Section 639 of the Companies Act, 1956.

(ii) Review by the Government of the working of the above Company.

(2) A copy of each of the following Notifications, under sub-section (4) of Section 43B of the Sea Customs Act, 1878:—

(a) G.S.R. No. 212 dated the 25th February, 1961;

(b) G.S.R. No. 213 dated the 25th February, 1961.

[P.T.O.]

- (3) A copy of each of the following Notifications under sub-section (4) of Section 43B of the Sea Customs Act, 1878 and Section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960:—
- (a) G.S.R. No. 214 dated the 25th February, 1961.
 - (b) G.S.R. No. 215 dated the 25th February, 1961.
- (4) A copy of Notification No. G.S.R. 309 dated the 1st March, 1961 under Section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Central Excise Rules, 1944.
- (5) A copy of each of the following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various Sessions of Second Lok Sabha:
- | | |
|--|-------------------------|
| (i) Supplementary Statement No. II | Twelfth Session, 1960. |
| (ii) Supplementary Statement No. VI | Eleventh Session, 1960. |
| (iii) Supplementary Statement No. XI | Tenth Session, 1960. |
| (iv) Supplementary Statement No. XIV | Ninth Session, 1959. |
| (v) Supplementary Statement No. XVI | Eighth Session, 1959. |
| (vi) Supplementary Statement No. XXIV | Fifth Session, 1958. |
| (vii) Supplementary Statement No. XXXV | Fourth Session, 1958. |

5. Statement re: Government Business

The Minister of Parliamentary Affairs made a statement regarding the Government legislative and other business for the week commencing the 13th March, 1961.

6. Government Bill—Passed

The Appropriation (Railways) Bill, 1961

The motion for consideration of the Bill was moved by Shri Shahnawaz Khan.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Shahnawaz Khan.

The motion was adopted and the Bill was passed.

7. The Budget (Railways) 1961-62—Demands for Grants

Discussion on Demand for Grant No. 1 in respect of the Budget (Railways) for 1961-62 continued.

The discussion was not concluded.

8. Motion re: Seventy-eighth Report of Committee on Private Members' Bills and Resolutions

Shri Jhulan Sinha moved the following motion:—

“That this House agrees with the Seventy-eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 8th March, 1961.”

The motion was adopted.

9. Private Members' Bills—Introduced

(1) The Essential Commodities (Fixation, Regulation and Control of Prices) Bill, 1960 by Shri T. C. N. Menon.

(2) The Land Acquisition (Amendment) Bill, 1960 (Amendment of section 4) by Shri N. Keshava.

(3) The Political Sufferers Aid Bill, 1961 by Shri Aurobindo Ghosal.

10. Private Member's Bill—Negatived

The Abolition of Supply of Labour Through Contractors Bill, 1958, by Shri Aurobindo Ghosal

Shri Aurobindo Ghosal concluded his speech on the motion for consideration of the Bill moved by him on the 24th February, 1961.

The following members took part in the debate:—

- (1) Shri M. Elias
- (2) Shri S. M. Banerjee
- (3) Dr. G. S. Melkote
- (4) Shri Resham Lal Jangde
- (5) Shri Arjun Singh Bhadauria
- (6) Shri Diwan Chand Sharma
- (7) Shri S. C. C. Anthony Pillai
- (8) Shri N. Keshava
- (9) Shri T. C. N. Menon
- (10) Shri Balkrishna Wasnik
- (11) Shri T. B. Vittal Rao
- (12) Shri Abid Ali

Shri Aurobindo Ghosal replied to the debate.

The motion for consideration was negatived.

11. Report of Business Advisory Committee

Shri Shivram Rango Rane presented the Sixty-second Report of the Business Advisory Committee.

12. Private Member's Bill—under consideration

The Industrial Disputes (Amendment) Bill, 1960 (Insertion of new Chapter VAA) by Shri T. B. Vittal Rao

The motion for consideration of the Bill was moved by Shri T. B. Vittal Rao and his speech was not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday, the 13th March, 1961.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, March 13, 1961/Phalguna 22, 1882 (Saka)

No. 485

1. Starred Questions

Starred Questions Nos. 766—769, 773—779, 783—785, 787 and 792 were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1494—1540, 1542—1556, 1558 and 1559 were laid on the Table.

3. Adjournment Motions

The Speaker withheld his consent to the moving of three adjournment motions given notice of by Sarvashri S. M. Banerjee, Atal Bihari Vajpayee and Braj Raj Singh regarding the death of Shri K. Rama Rao, a former journalist of National Herald and Searchlight, by falling from a running train on the 9th March, 1961.

4. Calling attention to matter of urgent public importance

Shri A. M. Tariq called the attention of the Prime Minister to the reported complaints from Indian citizens regarding the conduct of the Indian Embassy in Addis Ababa during the recent troubles there.

The Deputy Minister of External Affairs made a statement in regard thereto.

5. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy of each of the following under Article 213(2)(a) of the Constitution read with clause (c) (iv) of the Proclamation dated the 25th February, 1961, issued by the President in relation to the State of Orissa:—

(i) The Orissa Appropriation Ordinance, 1961 (Orissa Ordinance No. 3 of 1961) promulgated by the Governor of Orissa on the 23rd February, 1961.

[P.T.O.]

- (ii) The President's Order dated the 10th March, 1961 published in Notification No. G.S.R. 343 dated the 10th March, 1961, withdrawing the Orissa Appropriation Ordinance, 1961.
- (2) A copy of each of the following Notifications:—
- (i) The Khadi and Village Industries Commission (Amendment) Rules, 1961 published in Notification No. G.S.R. 255 dated the 4th March, 1961, under sub-section (3) of Section 26 of the Khadi and Village Industries Commission Act, 1956.
 - (ii) The Woollen Textiles (Production and Distribution Control) (Amendment) Order, 1961 published in Notification No. S.O. 426 dated the 25th February, 1961, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.

6. Report of Estimates Committee

Shri H. C. Dasappa presented the Hundred and eighth Report of the Estimates Committee on action taken by Government on the recommendations contained in the Forty-seventh Report of the Estimates Committee (Second Lok Sabha) on the Ministry of Finance (Department of Economic Affairs)—National Savings Organisation.

7. Report of Public Accounts Committee

Dr. N. C. Samantsinhar presented the Thirty-fourth Report of the Public Accounts Committee (1960-61) on the Appropriation Accounts (Civil), 1958-59 and Audit Report (civil), 1960.

8. Motion for Election to Committee

Shri C. R. Pattabhi Raman moved the following motion:—

“That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 of the Rules of Procedure and Conduct of Business in Lok Sabha read with the resolution regarding the constitution of the Joint Committee on Offices of Profit, adopted by Lok Sabha on the 3rd August, 1959, one member from among themselves to serve as a member of the said Joint Committee for the unexpired portion of the term vice Shri Satyendra Narayan Sinha resigned from Lok Sabha.”

The motion was adopted.

9. Government Bill Introduced

The Orissa Appropriation Bill, 1961.

10. Motion re: Sixty-second Report of Business Advisory Committee

Shri Satya Narayan Sinha moved the following motion:

“That this House agrees with the Sixty-second Report of the Business Advisory Committee presented to the House on the 10th March, 1961.”

The motion was adopted.

11. The Budget (Railways) 1961-62—Demands for Grants

(1) Discussion on Demand for Grant No. 1 in respect of the Budget (Railways) for 1961-62 concluded.

All the cut motions moved on the 9th March, 1961 were negatived.

The Demand was voted in full as follows:—

Number of Demand	Name of Demand	Amount of Demand Rs.
1	Railway Board	98,19,000

(2) Discussion on Demands for Grants Nos. 2 to 20 and 22 in respect of the Budget (Railways) for 1961-62 commenced.

Sixty-four cut motions—of which six were on Demand No. 4, one each on Demands Nos. 5, 7 and 13, Twenty-seven on Demand No. 6, two each on Demands Nos. 8 and 18, twenty on Demand No. 15 and four on Demand No. 16—were moved and negatived.

The following Demands were voted in full:—

Number of Demand	Name of Demand	Amount of Demand Rs.
2	Miscellaneous Expenditure	2,11,91,000
3	Payments to Worked Lines and Others	23,79,000
4	Working Expenses—Administration	38,78,93,000
5	Working Expenses—Repairs and Maintenance	125,22,60,000
6	Working Expenses—Operating Staff	75,30,37,000
7	Working Expenses—Operation (Fuel)	73,70,09,000
8	Working Expenses—Operation other than Staff and Fuel	26,67,56,000
9	Working Expenses—Miscellaneous Expenses	29,07,16,000
10	Working Expenses—Labour Welfare	11,61,37,000
11	Working Expenses—Appropriation to Depreciation Reserve Fund	65,00,00,000
12	Payments to General Revenues	77,83,95,000
13	Open Line Works (Revenue)—Labour Welfare	1,36,71,000
14	Open Line Works (Revenue)—Other than Labour Welfare	10,63,63,000
15	Construction of New Lines	61,13,46,000
16	Open Line Works—Additions	312,72,04,000
17	Open Line Works—Replacements	99,56,91,000
18	Open Line Works—Development Fund	23,00,00,000
19	Repayment of loans from General Revenues and interest thereon—Development Fund	30,19,48,000
20	Appropriation to Development Fund	17,21,57,000
22	Withdrawal from Revenue Reserve Fund	8,57,15,000

[P.T.O.]

12. Government Bill—Introduced

The Appropriation (Railways) No. 2 Bill, 1961.

13. Government Bill—Under Consideration

The Railway Passenger Fares (Repeal) Bill, 1961.

The motion for consideration of the Bill was moved by Shrimati Tarkeshwari Sinha.

The discussion on the motion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 14th March, 1961.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, March 14, 1961/Phalgun 23, 1882 (Saka)

No. 486

1. Starred Questions

Starred Questions Nos. 804—808, 810—814, 816—819, 821, 823, 825 and 827—829, were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1560—1648, 1650—1671 and 1673—1685 were laid on the Table.

3. Short Notice Question

One Short Notice Question regarding Oil Strike at Ankleshwar addressed to the Minister of Steel, Mines and Fuel was orally answered and supplementary questions were answered thereon.

4. Adjournment Motions

The Speaker withheld his consent to the moving of the following adjournment motions given notice of by the members shown against them:—

- (1) Reported caving in of the wall of the oil well at Rudrasagar. Shri Braj Raj Singh.
- (2) Chinese intrusion into Indian territory on the 10th March, 1961. Sarvashri Khushwaqt Raj and Premji R. Assar.

5. Calling attention to matter of urgent public importance

Shrimati Ila Palchoudhuri called the attention of the Minister of Railways to the reported firing by the Naga hostiles at a train on the Lumding-Badarpur section of the N. F. Railway on the 25th February, 1961.

The Deputy Minister of Railways made a statement in regard thereto.

[P.T.O.]

6. Paper laid on the Table

A copy of Notification No. H(T)14-427/59 published in the Himachal Pradesh Gazette dated the 3rd December, 1960, making certain amendment to the Punjab Motor Vehicles Rules, 1940, as applied to Himachal Pradesh, was laid on the Table under sub-section (3) of Section 133 of the Motor Vehicles Act, 1939.

7. Government Bills—passed

(i) *The Orissa Appropriation Bill, 1961*

The motion for consideration of the Bill was moved by Shri B. R. Bhagat.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri B. R. Bhagat.

The motion was adopted and the Bill was passed.

(ii) *The Appropriation (Railways) No. 2 Bill, 1961*

The motion for consideration of the Bill was moved by Shri Jagjivan Ram.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Jagjivan Ram.

The motion was adopted and the Bill was passed.

8. The Budget (General) 1961-62

General Discussion on the Budget (General), 1961-62 commenced.

The following members took part in the debate:—

- (1) Shri Shripad Amrit Dange
- (2) Shri Asoka Mehta
- (3) Shri Ajit Prasad Jain
- (4) Shri Arun Chandra Guha
- (5) Dr. A. Krishnaswami
- (6) Shrimati Renuka Ray
- (7) Shri Anirudha Sinha
- (8) Shri Tridib Kumar Chaudhuri
- (9) Kumari Maniben Vallabhbai Patel
- (10) Dr. Vijaya Ananda of Vizianagram
- (11) Shri S. M. Banerjee
- (12) Shri K. R. Achar
- (13) Shri Radhelal Vyas
- (14) Shri K. P. Kuttikrishnan Nair
- (15) Shri N. R. M. Swamy (*Speech unfinished*).

The discussion was not concluded.

9. Government Bill—under consideration

The Railway Passenger Fares (Repeal) Bill, 1961

Discussion on the motion for consideration of the Bill moved on the 13th March, 1961, continued.

Shri T. B. Vittal Rao commenced his speech on the motion which was not concluded.

10. Half-an-hour discussion on matters arising out of answer to question

Shri A. M. Tariq raised a half-an-hour discussion on points arising out of the answer given on the 9th December, 1960, to Starred Question No. 807 regarding Visit the Orient Year.

Shri Raj Bahadur replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 15th March, 1961.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Wednesday, March 15, 1961/Phalgun 24, 1882 (Saka)

No. 487

1. Starred Questions

Starred Questions Nos. 845—858 were orally answered and supplementary questions were asked on all of them. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1686—1736, 1738—1782, 1784—1792 and a statement correcting the reply given to Unstarred Question No. 2005 on 18th December, 1958.

3. Calling attention to matter of urgent public importance

Shri Badakumar Pratap Ganga Deb Bamra called the attention of the Minister of Food and Agriculture to the statement made by Mr. Steven Derouinian, a U.S. Congressman charging Indian businessmen with having made millions of dollars from the free wheat shipped to India by U.S.A. during the last three years.

The Deputy Minister of Food and Agriculture made a statement in regard thereto.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the I.A.S. (Cadre) Amendment Rules, 1961 published in Notification No. G.S.R. 150 dated the 11th February, 1961, under sub-section (2) of Section 3 of the All India Services Act, 1951.
- (2) A copy of the Annual Report of Hindustan Aircraft Limited for the year 1959-60 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of Section 639 of the Companies Act, 1956.

5. Report of Committee on Private Members' Bills and Resolutions

Sardar Hukam Singh presented the Seventy-ninth Report of the Committee on Private Members' Bills and Resolutions.

[P.T.O.]

6. Statement re: Government Business

The Minister of Parliamentary Affairs made a statement regarding the order of Discussion and Voting on Demands for Grants in respect of the Budget (General), 1961-62.

7. Motion for Election to Committee

Shri Humayun Kabir moved the following motion:—

“That in pursuance of clause i(f) of paragraph 3 of the Ministry of Education Resolution No. F. 16-10/44-E.III, dated the 30th November, 1945, as amended from time to time, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the All India Council for Technical Education for the next term beginning on the 30th April, 1961, subject to the other provisions of the said Resolution.”

The motion was adopted.

8. Government Bill—passed

The Railway Passenger Fares (Repeal) Bill, 1961

Discussion on the motion for consideration of the Bill moved on the 13th March, 1961, continued.

The following members took part in the debate:—

- (1) Shri K. T. K. Tangamani
- (2) Shri Surendra Mahanty.

Shrimati Tarkeshwari Sinha replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shrimati Tarkeshwari Sinha.

The motion was adopted and the Bill was passed.

9. The Budget (General) 1961-62

General Discussion on the Budget (General), 1961-62 continued.

The following members took part in the debate:—

- (1) Shri N. R. M. Swamy
- (2) Shri J. B. Kripalani
- (3) Shri M. R. Masani
- (4) Shri G. D. Somani
- (5) Shri Surendra Mahanty
- (6) Shri Kamalnayan Jamnalal Bajaj
- (7) Shri M. L. Dwivedi
- (8) Shri Rameshwar Tantia

- (9) Shri Hirendra Nath Mukerjee
- (10) Shri Ranbir Singh Chaudhuri
- (11) Pandit Munishwar Dutt Upadhyay
- (12) Shri Kamal Singh
- (13) Kumari Mothey Veda Kumari
- (14) Dr. M. S. Aney (*Speech unfinished*).

The discussion was not concluded.

10. Half-an-hour discussion on matter arising out of answer to question

Shri Surendra Mahanty raised a half-an-hour discussion on points arising out of the answer given on the 6th March, 1961 to Starred Question No. 585 regarding import of luxury cars.

Shri Raj Bahadur replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 16th March, 1961.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, March 16, 1961/Phalguna 25, 1882 (Saka)

No. 488

1. Starred Questions

Starred Questions Nos. 893-894, 896-897, 899-907 and 909 were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1793-1843 were laid on the Table.

3. Short Notice Question

One Short Notice Question regarding Manganese Mines in Madhya Pradesh addressed to the Minister of Steel, Mines and Fuel was orally answered and supplementary questions were answered thereon.

4. Calling attention to matter of urgent Public Importance

Shri Ajit Singh Sarhadi called the attention of the Minister of Rehabilitation and Minority Affairs to the reported failure of talks between India and Pakistan in regard to movable property and bank deposits etc. belonging to displaced persons.

The Minister of Rehabilitation and Minority Affairs made a statement in regard thereto.

5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Statement showing cases in which the lowest tenders have not been accepted by the India Store Department, London and the India Supply Mission, Washington, during the year ending the 31st December, 1960.
- (2) A copy of the Annual Report of the Khadi and Village Industries Commission for the year 1959-60, under sub-section (3) of Section 24 of the Khadi and Village Industries Commission Act, 1956.
- (3) A copy of Annual Report on the activities of the Rubber Board for the year 1959-60.

[P.T.O.]

(4) A copy of each of the following Reports under sub-section (1) of Section 639 of the Companies Act, 1956:—

(a) Annual Report of the Sindri Fertilizers and Chemicals Limited for the year 1959-60 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(b) Annual Report of the Hindustan Chemicals and Fertilizers Limited for the year 1959-60 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

6. Government Bill—introduced

The Salt Cess (Amendment) Bill, 1961.

7. The Budget (General) 1961-62

General Discussion on the Budget (General), 1961-62 continued.

The following members took part in the debate:—

- (1) Dr. M. S. Aney
- (2) Shri Nemi Chandra Kasliwal
- (3) Shrimati Ila Palchoudhuri
- (4) Shrimati Uma Nehru
- (5) Shri Braj Raj Singh
- (6) Shrimati Sahodra Bai Rai
- (7) Shrimati Krishna Mehta
- (8) Shri M. R. Krishna
- (9) Shri H. C. Heda
- (10) Shri B. R. Bhagat
- (11) Shri E. V. K. Sampath
- (12) Shri Radheshyam Ramkumar Morarka
- (13) Shri Rajendra Singh
- (14) Shri B. Bhagavati
- (15) Raja Mahendra Pratap
- (16) Shri Ajit Singh Sarhadi
- (17) Shri N. K. Pangarkar
- (18) Shri Bhagwan Din Misra
- (19) Shri S. C. Balakrishnan
- (20) Shri Ganpati Ram
- (21) Shri Sadhu Ram
- (22) Shri Ram Sahaj Tiwari (Speech unfinished.)

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Friday, the 17th March, 1961.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, March 17, 1961/Phalguna 26, 1882 (Saka)

No. 489

1. Starred Questions

Starred Questions (Nos. 926—929, 932—937, 940—943, 945, 947, 948, 950 and 951) were orally answered and supplementary questions were asked on 18 of them. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions (Nos. 1844—1915) were laid on the Table.

3. Adjournment motions

The Speaker withheld his consent to the moving of two adjournment motions given notice of by Sarvashri Khushwaqt Rai and Braj Raj Singh regarding reported military preparations by Chinese along Sikkim and Bhutan borders.

4. Calling attention to matter of urgent Public Importance

Shri Ajit Singh Sarhadi called the attention of the Minister of Rehabilitation and Minority Affairs to the reported inadequate response from the West Bengal refugee population to settle down in Dandakaranya Reclamation area.

The Minister of Rehabilitation and Minority Affairs made a statement in regard thereto and also laid on the Table a detailed statement.

5. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy of each of the following papers:—

- (i) Appropriation Accounts (Posts and Telegraphs), 1959-60 and Audit Report, 1961 thereon under Article 151 (1) of the Constitution.
- (ii) Audit Report, Railways, 1961, under Article 151 (1) of the Constitution.

[P.T.O.]

- (iii) Appropriation Accounts, Railways for 1959-60, Part I—Review.
 - (iv) Appropriation Accounts, Railways, for 1959-60, Part II—Detailed Appropriation Accounts.
 - (v) Block Accounts (including Capital Statements comprising the Loan Accounts), Balance Sheets and Profit and Loss Accounts, Railways, 1959-60.
- (2) A copy of Annual Report of the Neyveli Lignite Corporation Limited for the year 1959-60 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of Section 639 of the Companies Act, 1956.
 - (3) A copy of review by the Government of the working of the above Corporation.
 - (4) A copy of each of the following Reports under sub-section (1) of Section 639 of the Companies Act, 1956:—
 - (i) Annual Report of the Eastern Shipping Corporation Limited for the year 1959-60 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (ii) Annual Report of the Western Shipping Corporation Limited for the year 1959-60 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (5) A copy of each of the following Notifications, under sub-section (4) of Section 43B of the Sea Customs Act, 1878:—
 - (a) G.S.R. No. 250 dated the 4th March, 1961.
 - (b) G.S.R. No. 251 dated the 4th March, 1961.
 - (6) A copy of Notification No. G.S.R. 253 dated the 4th March, 1961 under sub-section (4) of Section 43B of the Sea Customs Act, 1878 and Section 38 of the Central Excises and Salt Act, 1944, making certain further amendment to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960.
 - (7) A copy of Notification No. G.S.R. 226 dated the 15th February, 1961, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.
 - (8) A copy of each of the following Notifications:—
 - (a) G.S.R. No. 267 dated the 4th March, 1961 rescinding S.R.O. Nos. 1554 and 1555 dated the 7th July, 1956, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.
 - (b) G.S.R. No. 269 dated the 1st March, 1961, under sub-section (3) of Section 52 of the Agricultural Produce (Development and Warehousing) Corporations Act, 1956, making certain further amendment to the Agricultural Produce (Development and Warehousing) Corporations Rules, 1956.

6. Messages from Rajya Sabha

Secretary reported two messages from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the following Bills:—

- (i) The U.P. Sugarcane Cess (Validation) Bill, 1961 passed by Lok Sabha on the 6th March, 1961.
- (ii) The Orissa Appropriation Bill, 1961, passed by Lok Sabha on the 14th March, 1961.

7. Statement by Minister of Health

The Minister of Health made a statement correcting the replies given on the 16th February, 1961 to Starred Question No. 45 by Shri Badakumar Pratap Ganga Deb Bamra and others regarding Ayurvedic Research Courses in Medical Colleges and to a supplementary by Shri Chandra Shankar thereon.

8. Statement re: Government Business

The Minister of Parliamentary Affairs made a statement regarding the order of Discussion and Voting on Demands for Grants in respect of the Budget (General), 1961-62, for the week commencing the 20th March, 1961.

9. The Budget (General) 1961-62

General Discussion on the Budget (General), 1961-62 continued.

The following members took part in the debate:—

- (1) Shri Ram Sahai Tiwari
- (2) Shri Baij Nath Kureel
- (3) Shri P. K. Kodiyan
- (4) Shri M. Palaniyandi
- (5) Shri D. A. Katti
- (6) Shri Raja Ram Misra
- (7) Pandit Brij Narayan "Brajesh"
- (8) Shri Padam Dev.

Shri Morarji Desai replied to the debate.

The discussion was concluded.

10. The Budget (General) 1961-62—Demands for Grants on Account

The following Demands for Grants on Account for 1961-62 in respect of the Budget (General) under the heads mentioned below were voted in full:—

Number of Demand	Name of Demand	Amount of Demand on account
I—EXPENDITURE MET FROM REVENUE		Rs.
MINISTRY OF COMMERCE AND INDUSTRY		
1	Ministry of Commerce and Industry	6,44,000
2	Industries	1,64,55,000

[P.T.O.]

Number of Demand	Name of Demand	Amount of Demand on account
		Rs.
	MINISTRY OF COMMERCE AND INDUSTRY—contd.	
3	Salt	4,47,000
4	Commercial Intelligence and Statistics	7,77,000
5	Miscellaneous Department and Expenditure under the Ministry of Commerce and Industry	19,66,000
	MINISTRY OF COMMUNITY DEVELOPMENT AND CO-OPERATION	
6	Ministry of Community Development and Co-operation	2,55,000
7	Community Development Projects, National Extension Service and Co-operation	25,05,000
	MINISTRY OF DEFENCE	
8	Ministry of Defence	3,65,000
9	Defence Services, Effective Army	17,35,97,000
10	Defence Services, Effective Navy	1,67,05,000
11	Defence Services, Effective Air Force	5,24,46,000
12	Defence Services, Non-Effective Charges	1,55,00,000
	MINISTRY OF EDUCATION	
13	Ministry of Education	3,53,000
14	Education	1,39,95,000
15	Miscellaneous Departments and Other Expenditure under the Ministry of Education	24,49,000
	MINISTRY OF EXTERNAL AFFAIRS	
16	Tribal Areas	89,76,000
17	Naga Hills-Tuensang Area	31,05,000
18	External Affairs	1,02,07,000
19	State of Pondicherry	35,98,000
20	Miscellaneous Expenditure under the Ministry of External Affairs	27,26,000
	MINISTRY OF FINANCE	
21	Ministry of Finance	14,58,000
22	Customs	33,50,000
23	Union Excise Duties	74,60,000
24	Taxes on Income, including Corporation Tax, etc.	49,39,000
25	Opium	4,92,02,000

Number of Demand	Name of Demand	Amount of Demand on account
		Rs.
26	Stamps	22,22,000
27	Audit	99,28,000
28	Currency	43,63,000
29	Mint	57,57,000
30	Territorial and Political Pensions	1,96,000
31	Superannuation Allowances and Pensions	79,18,000
32	Miscellaneous Departments and Other Expenditure under the Ministry of Finance	1,20,32,000
33	Planning Commission	7,28,000
34	Grants-in-aid to States	14,65,36,000
35	Miscellaneous Adjustments between the Union and State Governments	1,86,000
36	Pre-partition Payments	1,40,000
MINISTRY OF FOOD AND AGRICULTURE		
37	Ministry of Food and Agriculture	6,20,000
38	Forest	8,03,000
39	Agriculture	35,82,000
40	Agricultural Research	52,14,000
41	Animal Husbandry	9,04,000
42	Miscellaneous Departments and Other Expenditure under the Ministry of Food and Agriculture	97,22,000
MINISTRY OF HEALTH		
43	Ministry of Health	1,39,000
44	Medical and Public Health	90,01,000
45	Miscellaneous Departments and Expenditure under the Ministry of Health	8,89,000
MINISTRY OF HOME AFFAIRS		
46	Ministry of Home Affairs	29,31,000
47	Cabinet	3,10,000
48	Zonal Councils	20,000
49	Administration of Justice	20,000

[P.T.O.]

Number of Demand	Name of Demand	Amount Demand account	of on
			Rs.
MINISTRY OF HOME AFFAIRS—Contd.			
50	Police	59,15,000	
51	Census	27,83,000	
52	Statistics	13,12,000	
53	Privy Purses and Allowances of Indian Rulers	1,30,000	
54	Delhi	1,23,69,000	
55	Himachal Pradesh	79,12,000	
56	Andaman and Nicobar Islands	24,83,000	
57	Manipur	33,29,000	
58	Tripura	52,24,000	
59	Laccadive, Minicoy and Amindivi Islands	2,29,000	
60	Miscellaneous Departments and Expenditure under the Ministry of Home Affairs.	5,81,000	
MINISTRY OF INFORMATION AND BROADCASTING			
61	Ministry of Information and Broadcasting	1,19,000	
62	Broadcasting	46,76,000	
63	Miscellaneous Departments and Expenditure under the Ministry of Information and Broadcasting	33,46,000	
MINISTRY OF IRRIGATION AND POWER			
64	Ministry of Irrigation and Power	2,00,000	
65	Multi-purpose River Schemes	13,62,000	
66	Miscellaneous Departments and Other Expenditure under the Ministry of Irrigation and Power	20,79,000	
MINISTRY OF LABOUR AND EMPLOYMENT			
67	Ministry of Labour and Employment	2,11,000	
68	Chief Inspector of Mines	1,93,000	
69	Labour and Employment	48,38,000	
70	Miscellaneous Departments and Other Expenditure under the Ministry of Labour and Employment	9,000	
MINISTRY OF LAW			
71	Ministry of Law	3,16,000	
72	Elections	2,37,000	
73	Miscellaneous expenditure under the Ministry of Law	12,000	

Number of Demand	Name of Demand	Amount of Demand on account
		Rs.
	MINISTRY OF REHABILITATION	
74	Ministry of Rehabilitation	2,30,000
75	Expenditure on Displaced Persons and Minorities	93,98,000
	MINISTRY OF SCIENTIFIC RESEARCH AND CULTURAL AFFAIRS	
76	Ministry of Scientific Research and Cultural Affairs.	2,87,000
77	Archaeology	11,05,000
78	Survey of India	16,51,000
79	Botanical Survey	2,09,000
80	Zoological Survey	1,39,000
81	Scientific Research and Cultural Affairs	1,67,19,000
82	Miscellaneous Departments and Expenditure under the Ministry of Scientific Research and Cultural Affairs.	4,65,000
	MINISTRY OF STEEL, MINES AND FUEL	
83	Ministry of Steel, Mines and Fuel	3,32,000
84	Geological Survey	26,43,000
85	Miscellaneous Departments and Other Expenditure under the Ministry of Steel, Mines and Fuel	3,38,14,000
	MINISTRY OF TRANSPORT AND COMMUNICATIONS	
86	Ministry of Transport and Communications	5,83,000
87	Indian Posts and Telegraphs Department (including Working Expenses)	6,24,39,000
88	Posts and Telegraphs Dividends to General Revenues and Appropriation to Reserve Fund	96,40,000
89	Mercantile Marine	6,36,000
90	Light houses and Lightships	12,55,000
91	Meteorology	16,67,000
92	Overseas Communications Service	50,97,000
93	Aviation	54,91,000
94	Central Road Fund,	36,37,000
95	Communications (including National Highways)	1,54,33,000
96	Miscellaneous Departments and Other Expenditure under the Ministry of Transport and Communications	23,11,000

[P.T.O.]

Number of Demand	Name of Demand	Amount of Demand on account
		Rs.
	MINISTRY OF WORKS, HOUSING AND SUPPLY	
97	Ministry of Works, Housing and Supply .	5,41,000
98	Supplies	25,71,000
99	Other Civil Works	2,76,95,000
100	Stationery and Printing	74,46,000
101	Miscellaneous Departments and Expenditure under the Ministry of Works, Housing and Supply	5,54,000
	DEPARTMENT OF ATOMIC ENERGY	
102	Department of Atomic Energy	1,37,000
103	Atomic Energy Research	48,80,000
	DEPARTMENT OF PARLIAMENTARY AFFAIRS	
104	Department of Parliamentary Affairs	21,000
	PARLIAMENT, SECRETARIATS OF THE PRESIDENT AND VICE-PRESIDENT AND UNION PUBLIC SERVICE COMMISSION	
105	Lok Sabha	8,24,000
106	Miscellaneous Expenditure under the Lok Sabha	42,000
107	Rajya Sabha	3,17,000
108	Secretariat of the Vice-President	6,000
	II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES:	
	MINISTRY OF COMMERCE AND INDUSTRY	
109	Capital Outlay of the Ministry of Commerce and Industry	2,22,21,000
	MINISTRY OF COMMUNITY DEVELOPMENT AND COOPERATION	
110	Capital Outlay of the Ministry of Community Development and Co-operation	45,10,000
	MINISTRY OF DEFENCE	
111	Defence Capital Outlay	2,74,72,000
	MINISTRY OF EDUCATION	
112	Capital Outlay of the Ministry of Education	1,51,000
	MINISTRY OF EXTERNAL AFFAIRS	
113	Capital Outlay of the Ministry of External Affairs	7,36,000

Number of Demand	Name of Demand	Amount of Demand on account
		Rs.
MINISTRY OF FINANCE		
114	Capital Outlay on India Security Press	2,71,000
115	Capital Outlay on Currency and Coinage	85,66,000
116	Capital Outlay on Mints	58,000
117	Commuted Value of Pensions	12,38,000
118	Other Capital Outlay of the Ministry of Finance	6,78,87,000
119	Capital Outlay on Grants to States for Development .	1,43,00,000
120	Loans and Advances by the Central Government	14,21,69,000
MINISTRY OF FOOD AND AGRICULTURE		
121	Capital Outlay of Forests	48,000
122	Purchase of Foodgrains	17,94,37,000
123	Other Capital Outlay of the Ministry of Food and Agriculture	4,44,95,000
MINISTRY OF HEALTH		
124	Capital Outlay of the Ministry of Health	1,05,38,000
MINISTRY OF HOME AFFAIRS		
125	Capital Outlay of the Ministry of Home Affairs	7,69,000
MINISTRY OF INFORMATION AND BROADCASTING		
126	Capital Outlay of the Ministry of Information and Broadcasting	41,17,000
MINISTRY OF IRRIGATION AND POWER		
127	Capital Outlay on Multipurpose River Schemes	27,90,000
128	Other Capital Outlay of the Ministry of Irrigation and Power	1,02,43,000
MINISTRY OF LABOUR AND EMPLOYMENT		
129	Capital Outlay of the Ministry of Labour and Employment	66,000
MINISTRY OF REHABILITATION		
130	Capital Outlay of the Ministry of Rehabilitation	1,40,83,000
MINISTRY OF SCIENTIFIC RESEARCH AND CULTURAL AFFAIRS		
131	Capital Outlay of the Ministry of Scientific Research and Cultural Affairs	33,40,000

[P.T.O.]

Number of Demand	Name of Demand	Amount of Demand on account
		Rs.
MINISTRY OF STEEL, MINES AND FUEL		
132	Capital Outlay of the Ministry of Steel, Mines and Fuel	6,56,98,000
MINISTRY OF TRANSPORT AND COMMUNICATIONS		
133	Capital Outlay on Posts and Telegraphs (not met from Revenue)	1,69,94,000
134	Capital Outlay on Civil Aviation	36,33,000
135	Capital Outlay on Ports	24,04,000
136	Capital Outlay on Roads	2,68,08,000
137	Other Capital Outlay of the Ministry of Transport and Communications	1,11,89,000
MINISTRY OF WORKS, HOUSING AND SUPPLY		
138	Delhi Capital Outlay	1,01,77,000
139	Capital Outlay on Buildings	80,75,000
140	Other Capital Outlay of the Ministry of Works, Housing and Supply	19,75,000
DEPARTMENT OF ATOMIC ENERGY		
141	Capital Outlay of the Department of Atomic Energy	54,50,000

11. Government Bill—Introduced

The Appropriation (Vote on Account) Bill, 1961.

12. Government Bill—Passed

The Appropriation (Vote on Account) Bill, 1961

The motion for consideration of the Bill was moved by Shri Morarji Desai.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Morarji Desai.

The motion was adopted and the Bill was passed.

13. Government Bill—Under Consideration

The Insurance (Amendment) Bill, 1961

The motion for consideration of the Bill was moved by Shrimati Tarkeshwari Sinha and her speech was not concluded.

14. Motion Re: Seventy-ninth Report of Committee on Private Members' Bills and Resolutions

Shri Jhulan Sinha moved the following motion:—

“That this House agrees with the Seventy-ninth Report of the Committee on Private Members' Bills and Resolution presented to the House on the 15th March, 1961.”

The motion was adopted.

15. Private Member's Resolution—Negatived

Discussion on the following Resolution by Shrimati Parvathi M. Krishnan and the amendments thereto moved on the 4th March, 1961, continued:—

“This House is of opinion that no Government employee should be penalised for trade union activities and that whenever any disciplinary action against a trade union functionary is proposed to be taken, the case should be referred to to the Public Service Commission for examination and advice in the light of the Directive Principles of State Policy in the Constitution.”

The following members took part in the debate:—

- (1) Shri K. T. K. Tangamani
- (2) Shri T. B. Vittal Rao
- (3) Shri B. N. Datar.

Both the amendments moved on the 4th March, 1961 were negatived.

The Resolution was also negatived.

16. Private Member's Resolution—under consideration

Shri Prakash Vir Shastri moved the following Resolution:—

“This House is of opinion that Devnagri be adopted as a common script for all regional languages in order to bring them closer to each other.”

Two amendments were moved by Shri N. R. M. Swamy.

The following members took part in the debate:—

- (1) Shri Hirendra Nath Mukerjee
- (2) Shri J. B. Kripalani
- (3) Dr. Govind Das
- (4) Shri N. R. M. Swamy
- (5) Shri Hem Barua
- (6) Shri G. S. Musafir
- (7) Shri E. V. K. Sampath (*Speech unfinished*)

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday, the 20th March, 1961.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, March 20, 1961/Phalgun 29, 1882 (Saka)

No. 490

1. Starred Questions

Starred Questions Nos. 953—963 were orally answered and supplementary questions were asked on all of them. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1916—1970, 1972—1980 and 1982—1991 were laid on the Table.

3. Paper laid on the Table

A copy of Accounts of the Rehabilitation Finance Administration for the year ended the 31st December, 1958 along with the Audit Report thereon, was laid on the Table under sub-section (4) of Section 16 of the Rehabilitation Finance Administration Act, 1948.

4. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

(i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the following Bills:—

(a) The Appropriation (Railways) Bill, 1961, passed by Lok Sabha on the 10th March, 1961.

(b) The Appropriation (Railways) No. 2 Bill, 1961, passed by Lok Sabha on the 14th March, 1961.

(ii) That at its sitting held on the 16th March, 1961, Rajya Sabha had agreed without any amendment to the Banking Companies (Amendment) Bill, 1961, passed by Lok Sabha on the 6th March, 1961.

5. President's assent to Bill

Secretary laid on the Table the Appropriation Bill, 1961, passed by the Houses of Parliament during the current Session and assented to by the President since the last report made to the House on the 14th February, 1961.

6. Statement by Minister of Defence

The Minister of Defence made a statement on the crash of an I.A.F. plane near Mahabalipuram (Madras) on the 12th March, 1961.

7. Government Bill—Passed

The Insurance (Amendment) Bill, 1961

Shrimati Tarkeshwari Sinha concluded her speech on the motion for consideration of the Bill moved on the 17th March, 1961.

[P.T.O.]

The following members took part in the debate:—

- (1) Shri S. C. Gupta
- (2) Shri Laisram Achaw Singh

Shrimati Tarkeshwari Sinha replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted as amended.

Clause 3 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shrimati Tarkeshwari Sinha.

The motion was adopted and the Bill, as amended, was passed.

8. The Budget (General) 1961-62—Demands for Grants

Discussion on Demands for Grants Nos. 13 to 15 and 112 for which the Ministry of Education is responsible commenced.

Sixty-four cut motions—of which twelve were on Demand No. 13 and fifty-two on Demand No. 14—were moved and negatived.

The following Demands were voted in full:—

Ministry of Education

Number of Demand	Name of Demand	Amount of Demand
		Rs.
	I.—EXPENDITURE MET FROM REVENUE	
13	Ministry of Education	38,78,000
14	Education	15,39,40,000
15	Miscellaneous Departments and other Expenditure under the Ministry of Education	2,69,44,000
	II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES	
112	Capital Outlay of the Ministry of Education.	16,59,000

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 21st March, 1961.)

CORRIGENDUM

In Bulletin—Part I, dated the 17th March, 1961, page 1647, under item No. 10, in the third column, against Demand No. 141,

for '54,50,000' read '45,50,000'.

M. N. KAUL,
Secretary.

1650

GIPND—LS I—2248 (D) LS—20-3-61—750.

LOK SABHA

BULLETIN—PART I
[Brief Record of Proceedings]

Tuesday, March 21, 1961/Phalguna 30, 1882 (Saka)

No. 491

1. Starred Questions

Starred Questions (Nos. 988—996, 999, 1000—1003, 1005 and 1009) were orally answered and supplementary questions were asked on all of them. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions (Nos. 1942—2041, 2044—2055) were laid on the Table.

3. Short Notice Question

One Short Notice Question regarding Manufacture of Supersonic Aircrafts addressed to the Minister of Defence was orally answered and supplementary questions were answered thereon.

4. Calling attention to matter of urgent Public Importance

Shri Chintamani Panigrahi called the attention of the Minister of Commerce and Industry to the scarcity of cement in Bihar and Orissa.

The Minister of Industry laid on the Table a statement in regard thereto.

5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Annual Report of the Administrative Vigilance Division for the period from 1st January to 31st December, 1960.

[P.T.O.]

(2) A copy of each of the following Notifications:—

- (i) G.S.R. No. 221 dated the 25th February, 1961, making certain further alterations in Schedule V of the Companies Act, 1956, under sub-section (3) of Section 641 of the said Act.
 - (ii) The Companies (Appeals to the Central Government) (Second Amendment) Rules, 1961 published in Notification No. G.S.R. 258 dated the 4th March, 1961, under sub-section (3) of Section 642 of the Companies Act, 1956.
 - (iii) The Non-Ferrous Metals Control (Amendment) Order, 1961 published in Notification No. S.O. 425 dated the 25th February, 1961, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.
- (3) A Statement on the accidents in the Simla bahal Colliery on the 27th February, 1961 and in the Budroochuk Colliery on the 5th March, 1961.

6. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the following Bills:—
 - (1) The Railway Passenger Fares (Repeal) Bill, 1961 passed by Lok Sabha on the 15th March, 1961.
 - (2) The Appropriation (Vote on Account) Bill, 1961 passed by Lok Sabha on the 17th March, 1961.
- (ii) That at its sitting held on the 18th March, 1961 Rajya Sabha had passed the Industrial Employment (Standing Orders) Amendment Bill, 1961, passed by Lok Sabha on the 14th December, 1960, with amendments and had returned the Bill with the request that the concurrence of Lok Sabha to the amendments be communicated to Rajya Sabha.

7. Bill as Amended by Rajya Sabha—laid on the Table

Secretary laid on the Table the Industrial Employment (Standing Orders) Amendment Bill, 1961, which had been returned by Rajya Sabha with amendments.

8. The Budget (General) 1961-62—Demands for Grants

(1) Discussion on Demands for Grants Nos. 43 to 45 and 124 for which the Ministry of Health is responsible commenced.

Eighty-five cut motions—of which sixty-five were on Demand No. 43, eighteen on Demand No. 44 and two on Demand No. 124—were moved and negatived.

The following Demands were voted in full:—

Ministry of Health

Number of Demand	Name of Demand	Amount of Demand
Rs.		
I.—EXPENDITURE MET FROM REVENUE		
43	Ministry of Health	15,29,000
44	Medical and Public Health	9,90,15,000
45	Miscellaneous Departments and Expenditure under the Ministry of Health	97,83,000
II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES		
124	Capital Outlay of the Ministry of Health	11,59,15,000

(2) Discussion on Demands for Grants Nos. 76 to 82 and 131 for which the Ministry of Scientific Research and Cultural Affairs is responsible commenced.

Ninety-one cut motions—of which twenty-four were on Demand No. 76, eleven on Demand No. 77, three on Demand No. 78, four each on Demands Nos. 79, 80 and 82 and forty-one on Demand No. 81—were moved.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 22nd March, 1961.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, March 22, 1961/Chaitra 1, 1883 (Saka)

No. 492

1. Starred Questions

Starred Questions (Nos. 1017, 1018 and 1020—1035) were orally answered and supplementary questions were answered on all of them. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions (Nos. 2056—2115 and 2117—2137) were laid on the Table.

3. Calling attention to matter of urgent Public Importance

Shri Harish Chandra Mathur called the attention of the Minister of Works, Housing and Supply to the explosion at Bali Fort in Pali District of Rajasthan on the 9th March, 1961.

The Deputy Minister of Works, Housing and Supply made a statement in regard thereto.

4. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy each of the following papers:—

(i) Annual Report of the Hindustan Steel Limited for the year 1959-60 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of Section 639 of the Companies Act, 1956.

(ii) Review by the Government of the working of the above Company.

(2) A copy of the Prevention of Food Adulteration (Amendment) Rules, 1961 published in Notification No. G.S.R. 169 dated the 11th February, 1961; under sub-section (2) of Section 23 of the Prevention of Food Adulteration Act, 1954.

[P.T.O.]

- (3) A copy each of the following Notifications under sub-section (3) of Section 133 of the Motor Vehicles Act, 1939, making certain amendments to the Delhi Motor Vehicles Rules, 1940:—
- (a) Notification No. F. 12/76/60-Transport published in the Delhi Gazette dated the 29th December, 1960.
 - (b) Notification No. F. 12/251/58-Transport published in the Delhi Gazette dated the 5th January, 1961.
- (4) A copy of Report of the Konkan Coastal Shipping Services Committee, 1959-60.
- (5) A copy of the Annual Report of the Hindustan Shipyard Limited for the year 1959-60 along with the Audited Accounts and the Comments of the Comptroller and Auditor General thereon, under sub-section (1) of Section 639 of the Companies Act, 1956.

5. Report of Committee on Private Members' Bills and Resolutions

Sardar Hukam Singh presented the Eightieth Report of the Committee on Private Members' Bills and Resolutions.

6. The Budget (General) 1961-62—Demands for Grants

(1) Discussion on Demands for Grants Nos. 76 to 82 and 131 for which the Ministry of Scientific Research and Cultural Affairs is responsible concluded.

One further cut motion on Demand No. 76 was moved and negatived.

All the cut motions moved on the 21st March, 1961 were also negatived.

The following Demands were voted in full:—

Ministry of Scientific Research and Cultural Affairs

Number of Demand	Name of Demand	Amount of Demand
I.—EXPENDITURE MET FROM REVENUE		Rs.
76	Ministry of Scientific Research and Cultural Affairs	31,52,000
77	Archaeology	1,21,55,000
78	Survey of India	1,81,65,000
79	Botanical Survey	22,94,000
80	Zoological Survey	15,27,000
81	Scientific Research and Cultural Affairs	18,39,10,000
82	Miscellaneous Departments and Expenditure under the Ministry of Scientific Research and Cultural Affairs	51,17,000
II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES		
131	Capital Outlay of the Ministry of Scientific Research and Cultural Affairs	3,67,37,000

(2) Discussion on Demands for Grants Nos. 61 to 63 and 126 for which the Ministry of Information and Broadcasting is responsible commenced.

Thirty-eight cut motions—of which fourteen were on Demand No. 61, fifteen on Demand No. 62 and nine on Demand No. 63—were moved.

The discussion was not concluded.

7. Half-an-hour discussion on matters arising out of answer to question

Shri Chintamani Panigrahi raised a half-an-hour discussion on points arising out of the answer given on the 2nd March, 1961 to Unstarred Question No. 812 regarding Primary and Secondary School Teachers of Orissa.

Dr. K. L. Shrimali replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 23rd March, 1961.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Thursday, March 23, 1961/Chaitra 2, 1883 (Saka)

No. 493

1. Starred Questions

Starred Questions Nos. 1046—1050, 1052—1058, 1061, 1063 and 1065 were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2138—2181 and 2183—2206 were laid on the Table.

3. Statement by Minister of State in the Ministry of Home Affairs

The Minister of State in the Ministry of Home Affairs laid on the Table a statement regarding the allotment of the land acquired by Government in Delhi.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of each of the following Rules, under sub-section (2) of Section 3 of the All India Services Act, 1951:—
 - (i) The I.P.S. (Cadre) Amendment Rules, 1961 published in Notification No. G.S.R. 245 dated the 4th March, 1961.
 - (ii) The All India Services (Death-cum-Retirement Benefits) Second Amendment Rules, 1961 published in Notification No. G.S.R. 247 dated the 4th March, 1961.

5. Report of Estimates Committee

Shri H. C. Dasappa presented the Hundred and tenth Report of the Estimates Committee on the Posts and Telegraphs Department (Part I)—Posts and Telegraphs Directorate.

[P.T.O.]

6. The Budget (General) 1961-62—Demands for Grants

(1) Discussion on Demands for Grants Nos. 61 to 63 and 126 for which the Ministry of Information and Broadcasting is responsible concluded.

All the cut motions moved on the 22nd March, 1961 were negatived.

The following Demands were voted in full:—

Ministry of Information and Broadcasting

Number of Demand	Name of Demand	Amount of Demand to be submitted to the vote of the House
		Rs.
	I.—EXPENDITURE MET FROM REVENUE	
61	Ministry of Information and Broadcasting	13,13,000
62	Broadcasting	5,14,36,000
63	Miscellaneous Departments and Expenditure under the Ministry of Information and Broadcasting	3,68,02,000
	II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES	
126	Capital Outlay of the Ministry of Information and Broadcasting	4,52,83,000

(2) Discussion on Demands for Grants Nos. 71 to 73 for which the Ministry of Law is responsible commenced. Nineteen cut motions—of which eleven were on Demand No. 71, seven on Demand No. 72 and one on Demand No. 73—were moved.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Friday, the 24th March, 1961.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, March 24, 1961/Chaitra 3, 1883 (Saka)

No. 494

1. Oath or Affirmation

Shri Daying Ering made and subscribed the oath in English and took his seat in the House.

2. Starred Questions

Starred Questions (Nos. 1081—1085, 1087—1094 and 1097) were orally answered and supplementary questions were asked on all of them. Replies to remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions (Nos. 2207—2258 and 2260—2269) were laid on the Table.

4. Short Notice Question

One Short Notice Question regarding Modern Satgram Collieries addressed to the Minister of Labour and Employment was orally answered and supplementary questions were answered thereon.

5. Statement by Prime Minister

The Prime Minister made a statement regarding the recent Commonwealth Prime Ministers' Conference held in London, and also laid on the Table a copy of the final Communique issued by the Conference.

6. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Report of the Indian Delegation to the 17th Session of the Contracting Parties to the General Agreement on Tariffs and Trade held in Geneva from the 31st October to the 19th November, 1960.

[P.T.O]

(2) A copy of each of the following papers:—

- (i) (a) Annual Report of the Rehabilitation Industries Corporation Limited for the year 1959-60 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of Section 639 of the Companies Act, 1956.
 - (b) Simplified Annual Accounts of the above Corporation for the year 1959-60.
 - (c) Review by the Government on the working of the above Corporation.
- (ii) The Jute (Licensing and Control) Order, 1961 published in Notification No. S.O. 538 dated the 10th March, 1961, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.

(3) A copy of each of the following papers:—

- (i) Annual Report of the National Projects Construction Corporation Limited for the year 1959-60 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of Section 639 of the Companies Act, 1956.
 - (ii) Review by the Government on the working of the above Corporation.
- (4) A note entitled "Incidence of indirect taxes on the Consumer Price Index (A limited analysis)".

7. Report of Estimates Committee

Shri H. C. Dasappa presented the Hundred and nineteenth Report of the Estimates Committee on the Ministry of Works, Housing and Supply—The Ashoka Hotels Ltd. (Reports and Accounts).

8. Statement Re: Government Business

The Minister of Parliamentary Affairs made a statement regarding the Government business for the week commencing the 27th March, 1961.

9. The Budget (General) 1961-62—Demands for Grants

Discussion on Demands for Grants Nos. 71 to 73 for which the Ministry of Law is responsible concluded.

On a cut motion No. 1039 on Demand No. 71 moved by Shri K. T. K. Tangamani the House divided, Ayes 12; Noes 80. The cut motion was accordingly negatived.

All other cut motions moved on the 23rd March, 1961 were negatived.

The following Demands were voted in full:—

Ministry of Law

Number of Demand	Name of Demand	Amount of Demand
		Rs.
I.—EXPENDITURE MET FROM REVENUE		
71	Ministry of Law	34,71,000
72	Elections	26,08,000
73	Miscellaneous expenditure under the Ministry of Law	1,27,000

10. Motion re: Eightieth Report of Committee on Private Members' Bills and Resolutions

Shri Jhulan Sinha moved the following motion:—

“That this House agrees with the Eightieth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 22nd March, 1961”.

The motion was adopted.

11. Private Members' Bills—Introduced

(1) The Gift Tax (Amendment) Bill, 1961 (*Amendment of sections 22, 23, 25, 26 and 35*) by Shri Ram Krishan Gupta.

(2) The Indian Post Office (Amendment) Bill, 1961 (*Amendment of sections 68 and 69*) by Shri Ram Krishan Gupta.

(3) The Subsidiary Banks Merger Bill, 1961 by Shri Ram Krishan Gupta.

(4) The Constitution (Amendment) Bill, 1961 (*Amendment of Article 226*) by Shri C. R. Pattabhi Raman.

12. Private Members' Bill—Withdrawn

The Industrial Disputes (Amendment) Bill, 1960 (Insertion of new Chapter VAA).

Shri T. B. Vittal Rao concluded his speech on the motion for consideration of the Bill moved by him on the 10th March, 1961.

The following members took part in the debate:—

(1) Shri Ramsingh Bhai Varma

(2) Shri S. M. Banerjee

(3) Shri Kashi Nath Pandey

(4) Shri K. T. K. Tangamani

(5) Shri Abid Ali

Shri T. B. Vittal Rao replied to the debate.

The Bill was withdrawn by leave of the House.

[P.T.O.]

13. Private Members' Bill—Under Consideration

The Prevention of Hydrogenation of Oils Bill, 1958 by Shri Jhulan Sinha

The motion for consideration of the Bill was moved by Shri Jhulan Sinha.

The following members took part in the debate:—

- (1) Shri V. P. Nayar
- (2) Shri Ranbir Singh Chaudhuri (*Speech unfinished*).

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday, the 27th March, 1961.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, March 27, 1961/Chaitra 6, 1883 (Saka)

No. 495

1. Starred Questions

Starred Questions Nos. 1109—1111, 1113—1115, 1117—1121, 1123, 1124 and 1126—1128 were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2270—2360 and 2362—2373 were laid on the Table.

3. Short Notice Questions

Two Short Notice Questions regarding World Peace Council Session in Delhi and Reported Interview by King of Nepal addressed to the Prime Minister were orally answered and supplementary questions were answered thereon.

4. Calling attention to matter of urgent Public Importance

Shri M. Elias called the attention of the Minister of Irrigation and Power to the inadequate supply of power from the Damodar Valley Corporation to the Calcutta area.

The Minister of Irrigation and Power made a statement in regard thereto.

5. Statements by Minister of Home Affairs

(i) The Minister of Home Affairs made a statement regarding mid-term elections in Orissa.

(ii) The Minister of Home Affairs also made a statement regarding the provisional figures of the census of India held in 1961 and laid a copy thereof on the Table.

[P.T.O.]

6. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Notification No. F. 12/48/60-Transport published in the Delhi Gazette dated the 19th January, 1961 making certain amendment to the Delhi Motor Vehicles Rules, 1940, under sub-section (3) of Section 133 of the Motor Vehicles Act, 1939.
- (2) A copy each of the following Notifications making certain further amendments to the Indian Electricity Rules, 1956, under sub-section (3) of Section 38 of the Indian Electricity Act, 1910:—
 - (i) G.S.R. No. 1494 dated the 7th December, 1960.
 - (ii) G.S.R. No. 225 dated the 10th February, 1961.

7. President's Assent to Bills

Secretary laid on the Table the following Bills passed by the Houses of Parliament during the current session and assented to by the President since the last report made to the House on the 20th March, 1961:—

- (1) The Orissa Appropriation Bill, 1961.
- (2) The U.P. Sugarcane Cess (Validation) Bill, 1961.
- (3) The Appropriation (Railways) Bill, 1961.
- (4) The Appropriation (Railways) No. 2 Bill, 1961.
- (5) The Railway Passenger Fares (Repeal) Bill, 1961.
- (6) The Appropriation (Vote on Account) Bill, 1961.

8. Report of Estimates Committee

Shri H. C. Dasappa presented the Hundred and eleventh Report of the Estimates Committee on the Posts and Telegraphs Department (Part II)—Postal Services and Railway Mail Service.

9. The Orissa Budget, 1961-62

Shri Morarji Desai presented a statement of the estimated receipts and expenditure of the State of Orissa for the year 1961-62.

10. The Budget (General) 1961-62—Demands for Grants

Discussion on Demands for Grants Nos. 46 to 60 and 125 for which the Ministry of Home Affairs is responsible commenced.

One hundred and forty-nine cut motions—of which twenty-three were on Demand No. 46, eight on Demand No. 48, ten on Demand No. 49, thirteen on Demand No. 50, eleven on Demand No. 51, three on Demand No. 52, thirteen on Demand No. 54, five on Demand No. 55, ten on Demand No. 56, forty on Demand No. 57, two on Demand No. 58 and eleven on Demand No. 60—were moved.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 28th March, 1961.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, March 28, 1961/Chaitra 7, 1883 (Saka)

1. Starred Questions

Starred Questions Nos. 1136 and 1138—1144 were orally answered and supplementary questions were asked on all of them. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2374—2444 and 2446—2467 were laid on the Table.

3. Calling attention to matter of urgent Public Importance

Shri Prafulla Chandra Borooah called the attention of the Minister of Railways to the destruction by fire of timber worth crores of rupees at the Railway Timber Depot, Dhilwan.

The Deputy Minister of Railways made a statement in regard thereto.

4. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy each of the following papers:—

- (i) Annual Report of the Ashoka Hotels Limited for the year ended 31st March, 1960 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of Section 639 of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Company.

(2) A copy each of the following papers:—

- (i) Annual Report of the Oil and Natural Gas Commission for the year 1959-60, under sub-section (3) of Section 23 of the Oil and Natural Gas Commission Act, 1959.
- (ii) Notification No. G.S.R. 358, dated the 18th March, 1961, under sub-section (1) of Section 28 of the Mines and Minerals (Regulation and Development) Act, 1957.

[P.T.O.]

- (3) A copy of the Indian Police Service (Uniform) Amendment Rules, 1961 published in Notification No. G.S.R. 208 dated the 25th February, 1961, under sub-section (2) of Section 3 of the All India Services Act, 1951.
- (4) A copy of the Report of Assessment Committee on Vijnan Mandirs (Volumes I and II).
- (5) A copy of the Naval Services (Army and Air Force Command) Regulations, 1961 published in Notification No. S.R.O. 80 dated the 11th March, 1961 as corrected by Notification No. S.R.O. 106 dated the 25th March, 1961, under Section 185 of the Navy Act, 1957.
- (6) A copy of the Madhya Pradesh Rice Procurement (Levy) Amendment Order, 1961 published in Notification No. G.S.R. 345 dated the 10th March, 1961, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.

5. Report of Estimates Committee

Shri H. C. Dasappa presented the following Reports of the Estimates Committee:—

- (i) Hundred and twelfth Report on Posts and Telegraphs Department—Part III—Telecommunications;
- (ii) Hundred and thirteenth Report on Posts and Telegraphs Department—Part IV—Workshops and Stores Organisations.

6. Statement by Member

Shri Hem Barua made a statement regarding certain matters arising out of the speech of the Minister of Mines and Oil on the 14th March, 1961 about the oil well at Rudrasagar.

The Minister of Mines and Oil made a statement in reply thereto.

7. Government Bills—introduced

- (1) The Delhi (Urban Areas) Tenants Relief Bill, 1961.
- (2) The Essential Commodities (Amendment) Bill, 1961.

8. The Orissa Budget, 1961-62

General Discussion on the Orissa Budget, 1961-62 commenced.

The following members took part in the debate:—

- (1) Shri Surendranath Dwivedy
- (2) Shri Chintamani Panigrahi
- (3) H. H. Maharaja Pratap Keshari Deo
- (4) Shri Jaganatha Rao
- (5) Dr. N. C. Samantsinhar
- (6) Shri N. G. Ranga
- (7) Shri Surendra Mahanty.

Shri B. Gopala Reddi replied to the debate.

The discussion was concluded.

9. The Orissa Budget, 1961-62—Demands for Grants on Account

The following Demands for Grants on Account for 1961-62 in respect of the Orissa Budget under the heads mentioned below were voted in full:—

Number of Demand	Name of Demand	Amount of Demand on account
A—EXPENDITURE ON REVENUE ACCOUNT		
		Rs.
1	Election and other expenditure relating to the Home Department	₹6,67,000
2	Jails	6,22,000
3	Police	38,46,000
4	Expenditure relating to the Planning and Coordination and Political and Services Departments	8,00,000
5	Community Development Projects, etc.	73,41,000
6	River Valley Development	2,78,000
7	Expenditure on displaced persons	85,000
8	Stamps	29,000
9	Ministers, Civil Secretariat and other expenditure relating to the Finance Department	12,06,000
10	Pensions	6,90,000
11	Expenditure relating to the Education Department	91,15,000
12	Taxation	2,49,000
13	Land Revenue	30,84,000
14	Excise	₹3,58,000
15	Registration	1,01,000
16	District Administration and other expenditure relating to the Revenue Department	42,26,000
17	Expenditure relating to the Industries Department	34,01,000
18	Civil and Sessions Court and other expenditure relating to the Law Department	4,66,000
19	Stationery and Printing and other expenditure relating to the Commerce Department	7,06,000
20	Labour and emigration and employment organisation	3,38,000
21	Tribal and Rural Welfare Department	39,80,000
22	Medical and other expenditure relating to the Health Department	29,78,000
23	Public Health	13,22,000

[P.T.O.]

Number of Demand	Name of Demand	Amount of Demand on account
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A—EXPENDITURE ON REVENUE ACCOUNT—*Contd.*

	Rs.
24 Irrigation	1,12,63,000
25 Civil Works	1,11,03,000
26 State Legislature	[1,09,000
27 Public Works common establishment and other expenditure relating to the Works Department	10,11,000
28 Electricity schemes	[49,76,000
29 Taxes on Vehicles	2,20,000
30 Transport schemes	20,16,000
31 Forest	21,28,000
32 Fisheries	4,84,000
33 Cooperation	7,57,000
34 Contribution to Local Bodies	[2,75,000
35 Animal Husbandry	14,92,000
36 Public Relations	2,90,000
37 Agriculture	25,68,000
38 Supply Department	[3,63,000

B—OTHER EXPENDITURE

39 Hirakud Dam Project	12,70,000
40 Community Development Projects	4,40,000
41 Loans to Local Funds, Government servants, etc.	[28,75,000
42 Compensation for abolition of Zamindari system and expenditure relating to Revenue Department	14,91,000
43 Electricity schemes outside the Revenue Account and expenditure relating to the Works Department	2,62,95,000
44 Agricultural improvements and research	11,64,000
45 State schemes of Government Trading	50,99,000
46 Road Transport schemes	[33,000
47 Capital outlay on Public Health and Capital Account of Civil works relating to Health (L.S.G.) Department	5,66,000
48 Capital outlay on industrial development	4,53,000
49 Capital outlay on ports (Chandbali)	16,000
50 Capital outlay on ports (Paradip)	13,68,000

Number of Demand	Name of Demand	Amount of Demand on account
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B—OTHER EXPENDITURE— contd.

	Rs.
51 Subsidised industrial housing scheme	83,000
53 Capital Account of other works relating to Home Department	60,000
54 Capital outlay on Forest	2,20,000
55 Capital expenditure relating to Development (Cooperation) Department	3,12,000
57 Capital expenditure relating to Development (Veterinary) Department	1,27,000
58 Capital Account of other works relating to the Planning and Coordination (Grama Panchayat) Department	1,17,000
60 Capital Account of Civil Works	68,75,000

10. Government Bill—Introduced

The Orissa Appropriation (Vote on Account) Bill, 1961.

11. Government Bill—Passed

The Orissa Appropriation (Vote on Account) Bill, 1961

The motion for consideration of the Bill was moved by Shri B. Gopala Reddi.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri B. Gopala Reddi.

The motion was adopted and the Bill was passed.

12. The Budget (General) 1961-62—Demands for Grants

Discussion on Demands for Grants No. 46 to 60 and 125 for which the Ministry of Home Affairs is responsible continued.

Four further cut motions were moved.

The discussion was not concluded.

13. Half-an-hour discussion on matters arising out of answer to question

Shri Chintamani Panigrahi raised a half-an-hour discussion on points arising out of the answer given on the 28th February, 1961 to Starred Question No. 333 regarding the Eastern Zonal Council.

Shri B. N. Datar replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 29th March, 1961.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, March 29, 1961/Chaitra 8, 1883 (Saka)

No. 497

1. Starred Questions

Starred Questions Nos. 1174, 1177—1181, 1184—1187, 1189—1192 and 1194 were orally answered and supplementary questions were asked on fourteen of them. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2468—2511 and 2513—2519 were laid on the Table.

3. Calling attention to matter of urgent Public Importance

Shri Naushir Bharucha called the attention of the Minister of Labour and Employment to the reported death of twenty-three persons and injuries to others in a fire which broke out in an oil factory at Jalgaon on 17th March, 1961.

The Deputy Minister of Labour promised to lay a statement on the Table later after ascertaining the facts.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Reports under sub-section (1) of Section 639 of the Companies Act, 1956:—
 - (i) Annual Report of the Indian Rare Earths Limited for the year 1959-60 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (ii) Annual Report of the Travancore Minerals Limited for the year 1959-60 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) Statement showing the 'Result of the economy measures taken during the quarters ended the 31st March, 1960 (and supplementary information for the three previous quarters of the year 1959-60), 30th June, 1960 and 30th September, 1960.'

[P.T.O.]

(3) A copy each of the following papers:—

- (i) Annual Report of the National Newsprint and Paper Mills Limited for the year 1959-60 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of Section 639 of the Companies Act, 1956.
 - (ii) Review by the Government on the working of the above Company.
 - (iii) Report (1960) of the Working Group for the Cotton Textile Industry appointed by the National Industrial Development Corporation.
 - (iv) Government Resolution No. 22(1)-Tex(B)/60, dated the 24th March, 1961 on the above Report.
- (4) A copy of the Revised Estimates for the year 1960-61 and Budget Estimates for the year 1961-62 of the Employees' State Insurance Corporation, under Section 36 of the Employees' State Insurance Corporation Act, 1949.

5. Message from Rajya Sabha

Secretary reported the following message from Rajya Sabha:—

That at its sitting held on the 27th March, 1961 Rajya Sabha had passed the Telegraph Laws (Amendment) Bill, 1960, passed by Lok Sabha on the 23rd December, 1960, with amendments and had returned the Bill with the request that the concurrence of Lok Sabha to the amendments be communicated to Rajya Sabha.

6. Bill as amended by Rajya Sabha—laid on the Table

Secretary laid on the Table the Telegraph Laws (Amendment) Bill, 1961, which had been returned by Rajya Sabha with amendments.

7. Report of Committee on Private Members' Bills and Resolutions

Shri Yadav Narayan Jadhav presented the Eighty-first Report of the Committee on Private Members' Bills and Resolutions.

8. Report of Estimates Committee

Shri H. C. Dasappa presented the Hundred and fourteenth Report of the Estimates Committee on the Ministry of Transport and Communications (Departments of Communications and Civil Aviation)—Overseas Communications Service.

9. Statement by Parliamentary Secretary to the Minister of External Affairs

The Parliamentary Secretary to the Minister of External Affairs made a statement correcting the reply given on the 24th March, 1961 to a supplementary by Shri Chintamani Panigrahi on Starred Question No. 1092 regarding Uranium Mine at Jaduguda (Bihar).

10. The Budget (General) 1961-62—Demands for Grants

(1) Discussion on Demands for Grants Nos. 46 to 60 and 125 for which the Ministry of Home Affairs is responsible concluded.

All the cut motions moved on the 27th and 28th March, 1961 were negatived.

The following Demands were voted in full:—

Ministry of Home Affairs

Number of Demand	Name of Demand	Amount of Demand
		Rs.
I.—EXPENDITURE MET FROM REVENUE		
46	Ministry of Home Affairs	3,22,46,000
47	Cabinet	34,14,000
48	Zonal Councils	2,23,000
49	Administration of Justice	2,25,000
50	Police	6,50,70,000
51	Census	3,06,19,000
52	Statistics	1,44,32,000
53	Privy Purses and Allowances of Indian Rulers	3,91,000
54	Delhi	13,60,59,000
55	Himachal Pradesh	8,70,28,000
56	Andaman and Nicobar Islands	2,73,14,000
57	Manipur	3,66,17,000
58	Tripura	5,74,61,000
59	Laccadive, Minicoy and Amindivi Islands	25,14,000
60	Miscellaneous Departments and Expenditure under the Ministry of Home Affairs	63,89,000
II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES		
125	Capital Outlay of the Ministry of Home Affairs	84,63,000

(2) Discussion on Demands for Grants Nos. 97 to 101 and 138 to 140 for which the Ministry of Works, Housing and Supply is responsible commenced.

Seventy-two cut motions were moved.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 30th March, 1961.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, March 30, 1961/Chaitra 9, 1883 (Saka)

No. 498

1. Starred Questions

Starred Questions Nos. 1199—1202, 1204—1206 and 1211—1214 were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2520—2558 were laid on the Table.

3. Adjournment Motion

The Speaker withheld his consent to the moving of an adjournment motion given notice of by Sarvashri S. M. Banerjee and K. T. K. Tangamani regarding alleged interference by the local administration in the election campaign in connection with the bye-election from New Delhi constituency to be held on the 2nd April, 1961.

4. Calling attention to matter of urgent Public Importance

Shrimati Maimoona Sultan called the attention of the Minister of Railways to the destruction by fire of timber worth several thousands of rupees at the Railway Timber Depot, Nawadah (Bihar).

The Deputy Minister of Railways made a statement in regard thereto.

5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers:—
 - (i) Audit Report, Defence Services, 1961 under Article 151(1) of the Constitution.
 - (ii) Appropriation Accounts of the Defence Services for the year 1959-60 and Commercial Appendix thereto.
- (2) A copy of Notification No. H(T)14-168/58 published in Himachal Pradesh Gazette dated the 25th November, 1960 making certain amendment to the Punjab Motor Vehicles Rules, 1940 as applied to Himachal Pradesh, under sub-section (3) of Section 133 of the Motor Vehicles Act, 1939.

6. Reports of Estimates Committee

Shri H. C. Dasappa presented the following Reports of the Estimates Committee:—

- (i) Hundred and fifteenth Report on the Ministry of Transport and Communications (Departments of Communications and Civil Aviation)—Training and Employment of Civil Pilots.

[P.T.O.]

- (ii) Hundred and sixteenth Report on the Ministry of Transport and Communications—Hindustan Shipyard Limited (Reports and Accounts).

7. The Budget (General) 1961-62—Demands for Grants

(1) Discussion on Demands for Grants Nos. 97 to 101 and 138 to 140 for which the Ministry of Works, Housing and Supply is responsible concluded.

All the cut motions moved on the 29th March, 1961 were negatived.

The following Demands were voted in full:—

Ministry of Works, Housing and Supply

Number of Demand	Name of Demand	Amount of Demand
		Rs.
I.—EXPENDITURE MET FROM REVENUE		
97	Ministry of Works, Housing and Supply	59,53,000
98	Supplies	2,82,84,000
99	Other Civil Works	30,46,40,000
100	Stationery and Printing	8,19,11,000
101	Miscellaneous Departments and Expenditure under the Ministry of Works, Housing and Supply	60,91,000
II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES		
138	Delhi Capital Outlay	11,19,52,000
139	Capital Outlay on Buildings	8,88,25,000
140	Other Capital Outlay of the Ministry of Works, Housing and Supply	2,17,21,000

(2) Discussion on Demands for Grants Nos. 64 to 66, 127 and 128 for which the Ministry of Irrigation and Power is responsible commenced.

Twenty-one cut motions were moved.

The discussion was not concluded.

8. Half-an-hour discussion on matters arising out of answer to question

Shri Inder J. Malhotra raised a half-an-hour discussion on points arising out of the answer given on the 9th March, 1961 to Unstarred Question No. 1397 regarding establishment of a Seed Multiplication Corporation.

Dr. Panjabrao S. Deshmukh replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 1st April, 1961.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Saturday, April 1, 1961/Chaitra 11, 1883 (Saka)

No. 499

1. Starred Questions

Thirteen Starred Questions Nos. 1222—1232, 1232-A and 1234 were orally answered and supplementary questions were asked on twelve of them. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2559—2626, 2628, 2630, 2632—2642, and 2544—2646 were laid on the Table.

3. Short Notice Question

One Short Notice Question regarding Ankaleshwar Oilfield addressed to Minister of Steel, Mines and Fuel was orally answered and supplementary questions were answered thereon.

4. Calling attention to Matter of Urgent Public Importance

Shri Naushir Bharucha called the attention of the Prime Minister to the proposed lifting of ban on trade with Goa.

The Prime Minister made a statement in regard thereto.

5. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy each of the following papers:—

(i) Report (1960) of the Working Group for the Rehabilitation and Modernisation of the Art Silk Industry appointed by the National Industrial Development Corporation.

(ii) Government Resolution No. 24(29)Tex(D)60, dated the 30th March, 1961 on the above Report.

(2) A copy each of the following papers:—

(i) The Gift Tax (Second Amendment) Rules, 1961 published in Notification No. G.S.R. 193 dated the 18th February, 1961, under sub-section (4) of Section 46 of the Gift Tax Act, 1958.

[P.T.O.]

- (ii) Scheme for the reconstruction of the New Bank of India Limited and its amalgamation with the Bank of Baroda Limited, published in Notification No. S.O. 600 dated the 18th March, 1961, under sub-section (1) of Section 45 of the Banking Companies Act, 1949.

(3) A copy each of the following papers:—

- (i) Annual Report of the Tripura State Bank Limited for the year ended the 31st December, 1958 along with the Audited Accounts and the Comments of the Comptroller and Auditor General thereon, under sub-section (1) of Section 639 of the Companies Act, 1956.
- (ii) Report on the working of the above Company (in liquidation) during the year ended the 31st December, 1958, prepared in terms of Section 619A of the Companies Act, 1956.

6. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Orissa Appropriation (Vote on Account) Bill, 1961, passed by Lok Sabha on the 28th March, 1961.
- (ii) That at its sitting held on the 30th March, 1961, Rajya Sabha had agreed without any amendment to the Insurance (Amendment) Bill, 1961, passed by Lok Sabha on the 20th March, 1961.
- (iii) That at its sitting held on the 30th March, 1961, Rajya Sabha had passed the Minimum Wages (Amendment) Bill, 1961.

7. Bill passed by Rajya Sabha—laid on the Table

Secretary laid on the Table the Minimum Wages (Amendment) Bill, 1961, as passed by Rajya Sabha.

8. Reports of Estimates Committee

Shri H. C. Dasappa presented the following Reports of the Estimates Committee:—

- (i) Hundred and twentieth Report on the Ministry of Commerce and Industry—Sindri Fertilizers and Chemicals Limited (Reports and Accounts).
- (ii) Hundred and twenty-second Report on the Ministry of Commerce and Industry—National Industrial Development Corporation Limited.

9. Statement by Minister of Mines and Oil

The Minister of Mines and Oil made a statement regarding the Oil Well No. 1 at Rudrasagar.

10. Statement re: Government Business

On behalf of the Minister of Parliamentary Affairs, the Deputy Minister of Defence made a statement regarding the Government business for the week commencing the 3rd April, 1961.

11. The Budget (General) 1961-62—Demands for Grants

(1) Discussion on Demands for Grants Nos. 64 to 66, 127 and 128 for which the Ministry of Irrigation and Power is responsible concluded.

All the cut motions moved on the 30th March, 1961 were negatived.

The following Demands were voted in full:—

Ministry of Irrigation and Power

Number of Demand	Name of Demand	Amount of Demand
		Rs.
	I.—EXPENDITURE MET FROM REVENUE	
64	Ministry of Irrigation and Power	22,03,000
65	Multi-purpose River Schemes	1,49,87,000
66	Miscellaneous Departments and Other Expenditure under the Ministry of Irrigation and Power	2,28,73,000
	II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES	
127	Capital Outlay on Multi-purpose River Schemes	3,06,85,000
128	Other Capital Outlay of the Ministry of Irrigation and Power	11,26,75,000

(2) Discussion on Demands for Grants Nos. 16 to 20 and 113 for which the Ministry of External Affairs is responsible commenced.

The discussion was not concluded.

12. Motion Re: Eighty-first Report of Committee on Private Members' Bills and Resolutions

Sardar Hukam Singh moved the following motion:—

“That this House agrees with the Eighty-first Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 29th March, 1961.”

The motion was adopted.

13. Private Member's Resolution—Withdrawn

Discussion on the following Resolution by Shri Prakash Vir Shastri and the amendments thereto moved on the 17th March, 1961, continued:—

“This House is of opinion that Devnagri be adopted as a common script for all regional languages in order to bring them closer to each other.”

The following members took part in the debate:—

(1) Shri E. V. K. Sampath

[P.T.O.]

- (2) Shri P. T. Thanu Pillai
- (3) Shri Arun Chandra Guha
- (4) Shri Sinhasan Singh
- (5) Shri R. K. Khadilkar
- (6) Shri Jagdish Awasthi
- (7) Shri Shankar Deo
- (8) Shri B. N. Datar

Shri Prakash Vir Shastri replied to the debate.

The amendments moved by Shri N. R. M. Swamy on the 17th March, 1961, were negatived.

The Resolution was withdrawn by leave of the House.

14. Private Members' Resolution—Under Consideration

Shrimati Renu Chakravartty moved the following Resolution:—

“This House is of opinion that all the coal mines in private sector be nationalised.”

Shri Shibban Lal Saxena commenced his speech on the Resolution which was not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday, the 3rd April, 1961.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, April 3, 1961/Chaitra 13, 1883 (Saka)

No. 500

1. Starred Questions

Starred Questions Nos. 1257—1259, 1261—1264, 1266, 1267 and 1269—72 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2647—2705 were laid on the Table.

3. Short Notice Question

One Short Notice Question regarding Assam Migrants Camps in West Bengal addressed to the Minister of Rehabilitation and Minority Affairs was orally answered.

4. Adjournment Motions

The Speaker withheld his consent to the moving of three adjournment motions given notice of by Sarvashri Rajendra Singh; S. M. Banerjee and K. T. K. Tangamani; and Raja Mahendra Pratap regarding the recent police firing on the Adivasis in Bastar resulting in the death of about 12 persons and injuries to several others after the Minister of Home Affairs made a statement on the subject.

5. Calling attention to matter of urgent Public Importance

Shri Indrajit Gupta called the attention of the Prime Minister to the despatch of 1,600 Portuguese troops from Lisbon to Goa.

The Parliamentary Secretary to the Minister of External Affairs made a statement in regard thereto.

6. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Notification No. G.S.R. 414 dated the 22nd March, 1961 making certain alterations in Schedule VI of the Companies Act, 1956, under sub-section (3) of Section 641 of the said Act.
- (2) A copy of the Displaced Persons (Compensation and Rehabilitation) Third Amendment Rules, 1961 published in Notification No. G.S.R. 370 dated the 18th March, 1961, under sub-section (3) of Section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954.

[P.T.O.]

7. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 30th March, 1961, Rajya Sabha had passed the Orissa State Legislature (Delegation of Powers) Bill, 1961.

8. Bill passed by Rajya Sabha—laid on the Table

Secretary laid on the Table the Orissa State Legislature (Delegation of Powers) Bill, 1961, as passed by Rajya Sabha.

9. President's Assent to Bill

Secretary laid on the Table the Orissa Appropriation (Vote on Account) Bill, 1961, passed by the Houses of Parliament during the current session and assented to by the President since the last report made to the House on the 27th March, 1961.

10. Report of Public Accounts Committee

Shri Upendranath Barman presented the Thirty-fifth Report of the Public Accounts Committee on the Appropriation Accounts (Defence Services), 1958-59 and Audit Report (Defence Services), 1960.

11. Report of Estimates Committee

Shri H. C. Dasappa presented the Hundred and thirtieth Report of the Estimates Committee on the Ministry of Food and Agriculture (Department of Agriculture) on the subject 'Exploratory Tubewells Organisation'.

12. The Budget (General) 1961-62—Demands for Grants

Discussion on Demands for Grants Nos. 16 to 20 and 113 for which the Ministry of External Affairs is responsible concluded.

Sixty-five cut motions were moved and negatived.

The following Demands were voted in full:—

Ministry of External Affairs

Number of Demand	Name of Demand	Amount of Demand
		Rs.
	I.—EXPENDITURE MET FROM REVENUE	
16	Tribal Areas	9,87,33,000
17	Naga Hills—Tuensang Area	3,41,53,000
18	External Affairs	11,22,77,000
19	State of Pondicherry	3,95,80,000
20	Miscellaneous Expenditure under the Ministry of External Affairs	2,99,86,000
	II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES	
113	Capital Outlay of the Ministry of External Affairs	80,96,000

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 4th April, 1961.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, April 4, 1961/Chaitra 14, 1883 (Saka)

No. 501

1. Starred Questions

Starred Questions Nos. 1285, 1286, 1288—1290, 1293—1295, 1298, 1299, 1301—1303 and 1305—1307 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2706—2767 were laid on the Table.

3. Calling attention to matter of urgent Public Importance

Shri Narayan Ganesh Goray called the attention of the Prime Minister to the situation in the township of Trisuli Bazar, Nepal leading to reported evacuation by some Indians engaged in the construction of the Indian aided hydro-electric project affecting the work on the said project.

The Parliamentary Secretary to the Minister of External Affairs made a statement in regard thereto.

4. Papers laid on the Table

A copy of Notification No. G.S.R. 390-A dated the 21st March, 1961 rescinding the Rice and Paddy (Andhra Pradesh) Price Control Order, 1960, was laid on the Table under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.

5. Message from Rajya Sabha ✓

Secretary reported a message from Rajya Sabha that at its sitting held on the 28th March, 1961 Rajya Sabha had passed the Motor Transport Workers Bill, 1960, passed by Lok Sabha on the 15th December, 1960, with amendments and had returned the Bill with the request that the concurrence of Lok Sabha to the amendments be communicated to Rajya Sabha.

6. Bill as amended by Rajya Sabha—laid on the Table

Secretary laid on the Table the Motor Transport Workers Bill, 1961, which had been returned by Rajya Sabha with amendments.

[P.T.O.]

7. Reports of Estimates Committee

Shri H. C. Dasappa presented the following Reports of the Estimates Committee:—

- (1) Hundred and ninth Report on the action taken by Government on the recommendations contained in the Eighth Report of the Estimates Committee (First Lok Sabha) on the Ministry of Defence—Naval Dockyard, Bombay.
- (2) Hundred and twenty-first Report on the Ministry of Commerce and Industry—Coffee Board, Bangalore (Reports and Accounts).

8. Report of Committee on Absence of Members from the Sittings of the House

Shri Mulchand Dube presented the Twenty-third Report of the Committee on Absence of Members from the Sittings of the House and also laid on the Table a list showing names of members who were continuously absent from the sittings of the House for 15 days or more during the Twelfth Session.

9. The Budget (General) 1961-62—Demands for Grants

Discussion on Demands for Grants Nos. 67 to 70 and 129 for which the Ministry of Labour and Employment is responsible commenced.

One hundred and forty-two cut motions were moved and negatived.

The following Demands were voted in full:—

Ministry of Labour and Employment

Number of Demand	Name of Demand	Amount of Demand
		Rs.
	I.—EXPENDITURE MET FROM REVENUE	
67	Ministry of Labour and Employment	23,26,000
68	Chief Inspector of Mines	21,18,000
69	Labour and Employment	5,32,15,000
70	Miscellaneous Departments and Other Expenditure under the Ministry of Labour and Employment	96,000
	II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES	
129	Capital Outlay of the Ministry of Labour and Employment	7,22,000

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 5th April, 1961.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, April 5, 1961/Chaitra 15, 1883 (Saka)

No. 502

1. Oath or Affirmation

Shri Balraj Madhok made and subscribed the oath in Hindi and took his seat in the House.

2. Starred Questions

Starred Questions Nos. 1316—1324 and 1353 were orally answered. Replies to the remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 2768—2852 were laid on the Table.

4. Calling attention to matter of urgent Public Importance

Shri Premji R. Assar called the attention of the Prime Minister to the situation arising out of the reported decision of the Government of Ceylon not to issue ration cards to persons of Indian origin.

The Parliamentary Secretary to the Minister of External Affairs made a statement in regard thereto.

5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report of the Coal Board for the year 1959-60.
- (2) A copy of the Orissa House Rent Control (Amendment) Ordinance, 1961 (Orissa Ordinance No. 2 of 1961) promulgated by the Governor of Orissa on the 10th February, 1961, under Article 213(2) (a) of the Constitution read with clause (c) (iv) of the Proclamation dated the 25th February, 1961, issued by the President in relation to the State of Orissa.
- (3) A copy each of the following papers:—
 - (i) Annual Report of the National Small Industries Corporation Limited for the year 1959-60 along with the Audited Accounts and the Comments of the Comptroller and Auditor General thereon, under sub-section (1) of Section 639 of the Companies Act, 1956.

[P.T.O.]

- (ii) Review by the Government on the working of the above Corporation.
- (4) A copy each of the following Notifications under sub-section (4) of Section 43B of the Sea Customs Act, 1878:—
- (i) G.S.R. No. 355 dated the 18th March, 1961.
 - (ii) G.S.R. No. 356 dated the 18th March, 1961.
 - (iii) G.S.R. No. 402 dated the 25th March, 1961.
 - (iv) G.S.R. No. 403 dated the 25th March, 1961.
- (5) A copy of Notification No. G.S.R. 400 dated the 25th March, 1961 making certain further amendment to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960, under sub-section (4) of Section 43B of the Sea Customs Act, 1878 and Section 38 of the Central Excise and Salt Act, 1944.

6. Report of Estimates Committee

Shri H. C. Dasappa presented the Hundred and twenty-third Report of the Estimates Committee on the Ministry of Commerce and Industry—Development Wing.

7. Statement by Minister of Food and Agriculture

The Minister of Food and Agriculture made a statement in connection with the question of withdrawal of zonal restrictions on the movement of wheat and wheat products.

8. The Budget (General) 1961-62—Demands for Grants

(1) Discussion on Demands for Grants Nos. 74, 75 and 130 for which the Ministry of Rehabilitation is responsible commenced.

Nineteen cut motions were moved and negatived.

The following Demands were voted in full:—

Ministry of Rehabilitation

Number of Demand	Name of Demand	Amount of Demand
		Rs.
I.—EXPENDITURE MET FROM REVENUE		
74	Ministry of Rehabilitation	25,33,000
75	Expenditure on Displaced Persons and Minorities	10,33,73,000
II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES		
130	Capital Outlay of the Ministry of Rehabilitation	15,49,17,000

(2) Discussion on Demands for Grants Nos. 86 to 96 and 133 to 137 for which the Ministry of Transport and Communications is responsible commenced.

One hundred and nineteen cut motions were moved.

The discussion was not concluded.

9. Half-an-hour discussion on matters arising out of answer to question

Shri Prakash Vir Shastri raised a half-an-hour discussion on points arising out of the answer given on the 10th March, 1961 to Starred Question No. 731 regarding Commercialisation of Education.

Dr. K. L. Shrimali replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 6th April, 1961.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, April 6, 1961/Chaitra 16, 1888 (Saka)

No. 503

1. Starred Questions

Starred Questions Nos. 1357, 1359, 1360, 1362—64, 1366, 1367 and 1369—72 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2853—2891 were laid on the Table.

3. Adjournment Motions

The Speaker withheld his consent to the moving of two adjournment motions given notice of by Sarvashri Hem Barua; S. M. Banerjee and M. Elias regarding the kidnapping of Lt. Col. Bhattacharjee, an officer of the Government of India, by Pakistani armed policemen from Baira village in West Bengal.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Report of the Ganga Brahmaputra Water Transport Board for the year 1960.
- (2) A copy of the Metalliferous Mines Regulations, 1961 published in Notification No. G.S.R. 337 dated the 11th March, 1961, under sub-section (7) of Section 59 of the Mines Act, 1952.

5. Minutes of Estimates Committee—laid on the Table

The minutes of sittings of the Estimates Committee relating to the 110th, 111th, 112th and 113th Reports on the Posts and Telegraphs Department and 114th Report on Overseas Communications Service, were laid on the Table.

[P.T.O.]

6. Reports of Estimates Committee

Shri H. C. Dasappa presented the following Reports of the Estimates Committee:—

- (i) Hundred and twenty-fourth Report on the Ministry of Defence—
Hindustan Aircraft Limited, Bangalore (Reports and Accounts);
and
- (ii) Hundred and thirty-third Report on the Ministry of Community
Development and Cooperation (Department of Cooperation)—
National Cooperative Development and Warehousing Board.

7. Statement by Deputy Minister of Works, Housing and Supply

The Deputy Minister of Works, Housing and Supply made a statement correcting the reply given on the 8th March, 1961 to a supplementary by Shri P. K. Kodiyan on Starred Question No. 659 regarding residential accommodation for employees in new industries.

8. The Budget (General) 1961-62—Demands for Grants

Discussion on Demands for Grants Nos. 86 to 96 and 133 to 137 for which the Ministry of Transport and Communications is responsible continued.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Friday, the 7th April, 1961.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, April 7, 1961/Chaitra 17, 1883 (Saka)

No. 504

1. Starred Questions

Starred Questions Nos. 1381—1386, 1388—1391, 1394, 1395, and 1397—1399 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2892—2899, 2901—2916 and 2918—2972 were laid on the Table.

3. Adjournment Motion

The Speaker withheld his consent to the moving of an adjournment motion given notice of by Shri Premji R. Assar regarding entry of Pakistani troops into Indian territory and firing on Indian troops on the Kathua border of Jammu and Kashmir on the 5th April, 1961.

4. Calling attention to matter of urgent Public Importance

Shri T. N. Viswanatha Reddy called the attention of the Minister of Health to the reported incidence of polio in an epidemic form in the districts of Krishna, Guntur and Nellore of Andhra Pradesh and the steps taken to prevent the infection.

The Minister of Health made a statement in regard thereto.

5. Statement re: Government Business

The Minister of Parliamentary Affairs made a statement regarding the Government business for the week commencing the 10th April, 1961.

[P.T.O.]

6. Papers laid on the Table

The following papers were laid on the Table:—

- (1) The following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Second Lok Sabha:—
- | | |
|--|---------------------------|
| (i) First Statement | Thirteenth Session, 1961. |
| (ii) Supplementary Statement No. III | Twelfth Session, 1960. |
| (iii) Supplementary Statement No. VII | Eleventh Session, 1960. |
| (iv) Supplementary Statement No. XII | Tenth Session, 1960. |
| (v) Supplementary Statement No. XVII | Eighth Session, 1959. |
| (vi) Supplementary Statement No. XXIII | Seventh Session, 1959. |
| (vii) Supplementary Statement No. XXI | Sixth Session, 1958. |
| (viii) Supplementary Statement No. XXV | Fifth Session, 1958. |
- (2) A copy of Notification No. H(T)14-925/58 published in Himachal Pradesh Gazette dated the 3rd December, 1960 making certain amendments to the Punjab Motor Vehicles Rules, 1940 as applied to Himachal Pradesh, under sub-section (3) of Section 133 of the Motor Vehicles Act, 1939.
- (3) A copy of Notification No. G.S.R. 388 dated the 18th March, 1961 under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.

7. Report of Public Accounts Committee

Shri Upendranath Barman presented the Thirty-sixth Report of the Public Accounts Committee on the Audit Report on the Accounts of the Damodar Valley Corporation for the year 1958-59.

8. Reports of Estimates Committee

Shri H. C. Dasappa presented the following Reports of the Estimates Committee:—

- (i) Hundred and Seventeenth Report on Action taken by Government on the recommendations contained in the Fifty-fourth Report of the Estimates Committee (First Lok Sabha) on the Ministry of Defence—Ordnance Factories (Organisation and Finance).
- (ii) Hundred and Twenty-sixth Report on the Ministry of Food and Agriculture (Department of Food).

9. Leave of Absence

The following members were granted leave of absence from the sittings of the House for the periods mentioned against each:—

- | | |
|--|--|
| (1) Shri A. K. Gopalan | 21st November, to 15th December 1960. (Twelfth Session). |
| (2) Shri Chandikeshwar Sharan Singh Ju Deo | 14th November to 16th December, 1960 (Twelfth Session). |
| (3) Shri V. N. Swami | 2nd December, to 16th December, 1960 (Twelfth Session). |

- | | |
|--|---|
| (4) Shri J. Rameshwar Rao | 14th February to 30th March, 1961 (Thirteenth Session). |
| (5) Shri U. Muthuramalinga Thevar | 14th February to 13th April, 1961 (Thirteenth Session). |
| (6) Dr. M. V. Gangadhara Siva . | 14th February to 1st March, 1961 (Thirteenth Session). |
| (7) Shri B. Pocker | 14th February to 7th April, 1961 (Thirteenth Session). |
| (8) Seth Achal Singh . | 14th February to 28th February, 1961 (Thirteenth Session). |
| (9) Shri Narasingha Malla Deb . . | 14th February to 13th April, 1961 (Thirteenth Session). |
| (10) Shri R. Kanakasabai | 14th February to 13th April, 1961 (Thirteenth Session). |
| (11) Shri K. K. Warrior . . . | 28th February to 20th April, 1961 (Thirteenth Session). |
| (12) Thakore Shri Fatehsinhji Ghodasar | 14th February to 4th March, 1961 (Thirteenth Session). |
| (13) Shri Atulya Ghosh . . . | 14th February to 14th March, 1961 (Thirteenth Session). |
| (14) Shri A. Doraiswamy Gounder . | 14th February to 15th March, 1961 (Thirteenth Session). |
| (15) Shri K. Ashanna | 14th February to 14th March, 1961 (Thirteenth Session). |
| (16) Shri Kansari Halder . . . | 5th December, to 23rd December, 1960 (Twelfth Session) and 14th February to 13th March, 1961. (Thirteenth Session). |
| (17) Shri Joginder Sen Mandi . | 27th February to 21st March, 1961 (Thirteenth Session). |
| (18) Sardar Baldev Singh | 14th February to 10th March, 1961 (Thirteenth Session). |

10. Motions for Election to Committees

(i) Shri H. C. Dasappa moved the following motion:—

“That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, thirty members from among themselves to serve as members of the Committee on Estimates for the term beginning on the 1st May, 1961 and ending on the 30th April, 1962.”

The motion was adopted.

(ii) Shri Upendranath Barman moved the following motion:—

“That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 309 of the Rules of Procedure

[P.T.O.]

and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Accounts for the term beginning on the 1st May, 1961 and ending on the 30th April, 1962."

The motion was adopted.

11. Motion re: Association of Members of Rajya Sabha with Public Accounts Committee

Shri Upendranath Barman moved the following motion:—

"That this House recommends to Rajya Sabha that they do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the House for the term beginning on the 1st May, 1961 and ending on the 30th April, 1962, and to communicate to this House the names of the members so nominated by the Rajya Sabha."

The motion was adopted.

(12) The Budget (General) 1961-62—Demands for Grants

(1) Discussion on Demands for Grants Nos. 86 to 96 and 133 to 137 for which the Ministry of Transport and Communications is responsible concluded.

All the cut motions moved on the 5th April, 1961 were negatived.

The following Demands were voted in full:—

Ministry of Transport and Communications

Number of Demand	Name of Demand	Amount of Demand
1	2	3
		Rs.
I.—EXPENDITURE MET FROM REVENUE		
86	Ministry of Transport and Communications.	64,12,000
87	Indian Posts and Telegraphs Department ((including working expenses)	68,68,29,000
88	Posts and Telegraphs Dividends to General Revenues and Appropriation to Reserve Funds	10,60,37,000
89	Mercantile Marine	69,98,000
90	Light-houses and Light-ships	1,38,00,000
91	Meteorology	1,83,42,000
92	Overseas Communications Service	1,33,88,000
93	Aviation	6,04,03,000
94	Central Road Fund	4,00,03,000

1	2	3	4
			Rs.
95	Communications (including National Highways)		5,97,67,000
96	Miscellaneous Departments and other Expenditure under the Ministry of Transport and Communications		2,54,25,000
II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES			
133	Capital Outlay on Indian Posts and Telegraphs (not met from Revenue)		18,69,34,000
134	Capital Outlay on Civil Aviation		3,99,58,000
135	Capital Outlay on Ports		2,64,46,000
136	Capital Outlay on Roads		29,48,92,000
137	Other Capital Outlay of the Ministry of Transport and Communications		12,30,80,000

(2) Discussion on Demands for Grants Nos. 1 to 5 and 109 for which the Ministry of Commerce and Industry is responsible commenced.

One hundred and forty-three cut motions were moved.

The discussion was not concluded.

(13) Private Members' Bill—under consideration

(i) *The Prevention of Hydrogenation of Oils Bill, 1958 by Shri Jhulan Sinha*
Discussion on the motion for consideration of the Bill moved by Shri Jhulan Sinha on the 24th March, 1961, continued.

The following members took part in the debate:—

- (1) Shri Ranbir Singh Chaudhuri
- (2) Shri Harish Chandra Mathur
- (3) Shri Amjad Ali
- (4) Shri R. K. Khadilkar
- (5) Dr. N. C. Samantsinhar
- (6) Shri Kanhaiya Lal Balmiki
- (7) Pandit Krishna Chandra Sharma
- (8) Dr. M. S. Aney
- (9) Dr. Sushila Nayar
- (10) Shri A. M. Thomas.

Shri Jhulan Sinha replied to the debate.

Voting on the motion was postponed till Friday, the 21st April, 1961.

[P.T.O.]

(ii) *The Hindu Succession (Amendment) Bill, 1958 (Amendment of section 14) by Shri P. Subbiah Ambalam*

The motion for consideration of the Bill was moved by Shri P. Subbiah Ambalam.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon was moved by Shri P. T. Thanu Pillai.

The following members took part in the debate:—

- (1) Shrimati Renuka Ray
- (2) Shrimati Uma Nehru
- (3) Shri N. R. M. Swamy
- (4) Shri P. T. Thanu Pillai
- (5) Shri Subiman Ghose
- (6) Shri K. R. Achar
- (7) Shri V. P. Nayar
- (8) Shri Balasaheb Patil
- (9) Shri C. R. Basappa.

The discussion was not concluded.

(14) **Half-an-hour discussion on matters arising out of answer to question**

Shri Braj Raj Singh raised a half-an-hour discussion on points arising out of the answer given today to Starred Question No. 1388 regarding civilian pilots.

Shri S. M. Banerjee took part in the debate.

Shri Ahmed Mohiuddin replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Monday, the 10th April, 1961.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, April 10, 1961/Chaitra 20, 1883 (Saka)

No. 505

1. Starred Questions

Starred Questions Nos. 1404—1412, 1414, 1416, 1417, 1419, 1421 and 1423 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2973—3035 were laid on the Table.

3. Short Notice Question

One Short Notice Question regarding Increase in rates of Kerosene Oil addressed to the Minister of Steel, Mines and Fuel was orally answered.

4. Obituary Reference

The Speaker made a reference to the passing away of Dr. Natabar Pandey who was a member of the first Lok Sabha.

Thereafter members stood in silence for a short while as a mark of respect.

5. Statements by Ministers

(i) The Minister of Home Affairs made a statement regarding the condition of Lt. Col. Bhattacharya who had been kidnapped by Pakistani armed policemen from Baira village in West Bengal.

(ii) The Minister of Defence made a statement regarding entry of Pakistani troops into Indian territory and firing on Indian troops on the Kathua border of Jammu and Kashmir on the 3rd April, 1961.

6. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Notification No. 21/13/60-Delhi published in Delhi Gazette dated the 18th March, 1961 making certain amendment to the Delhi Municipal Corporation (Facilities for Mayor) Rules, 1958, under sub-section (2) of Section 479 of the Delhi Municipal Corporation Act, 1957.

[P.T.O.]

(2) A copy of Notification No. S.O. 2688 dated the 4th November, 1960, under proviso to sub-section (2) of Section 18A of the Industries (Development and Regulation) Act, 1951.

7. Report of Estimates Committee

Shri H. C. Dasappa presented the Hundred and twenty-eighth Report of the Estimates Committee on the Ministry of Food and Agriculture (Department of Food)—Central Warehousing Corporation.

8. The Budget (General) 1961-62—Demands for Grants

Discussion on Demands for Grants Nos. 1 to 5 and 109 for which the Ministry of Commerce and Industry is responsible continued.

The discussion was not concluded.

9. Half-an-hour discussion on matters arising out of answer to question

Shri Aurobindo Ghosal raised a half-an-hour discussion on points arising out of the answer given on the 28th February, 1961 to Starred Question No. 397 regarding development of Calcutta.

Shri Gulzarilal Nanda replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 11th April, 1961.)

M. N. KAUI
Secretary.

BULLETIN—PART I
[Brief Record of Proceedings]

Tuesday, April 11, 1961/Chaitra 21, 1883 (Saka)

No. 596

1. Starred Questions

Starred Questions (Nos. 1433—1436, 1438—1441, 1444—1447 and 1451—1454) were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions (Nos. 3036—3071) were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Coffee (Amendment) Rules, 1961 published in Notification No. G.S.R. 451 dated the 1st April, 1961, under sub-section (3) of Section 48 of the Coffee Act, 1942.
- (2) A copy each of the following papers:—
 - (i) Annual Report of the National Industrial Development Corporation Limited for the year 1959-60 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of Section 639 of the Companies Act, 1956.
 - (ii) Review by the Government of the working of the above Corporation.

4. Report of Estimates Committee

Shri H. C. Dasappa presented the Hundred and twenty-fifth Report of the Estimates Committee on Ministry of Steel, Mines and Fuel—The Neyveli Lignite Corporation Limited.

5. Presentation of Petition

Shri Arjun Singh Bhadauria presented a petition signed by a petitioner regarding the Finance Bill, 1961.

[P.T.O.]

6. The Budget (General) 1961-62—Demands for Grants

(1) Discussion on Demands for Grants Nos. 1 to 5 and 109 for which the Ministry of Commerce and Industry is responsible concluded.

The cut motions moved on the 7th April, 1961 were not pressed and hence deemed to have been withdrawn by the leave of the House.

The following Demands were voted in full:—

Ministry of Commerce and Industry

Number of Demand	Name of Demand	Amount of Demand
		Rs.
I.—EXPENDITURE MET FROM REVENUE		
1	Ministry of Commerce and Industry	70,87,000
2	Industries	18,10,07,000
3	Salt	49,21,000
4	Commercial Intelligence and Statistics	85,51,000
5	Miscellaneous Departments and Expenditure under the Ministry of Commerce and Industry	2,16,20,000
II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES		
109	Capital Outlay of the Ministry of Commerce and Industry	24,44,29,000

(2) Discussion on Demands for Grants Nos. 8 to 12 and 111 for which the Ministry of Defence is responsible commenced.

Thirty-two cut motions were moved.

The discussion was not concluded.

7. Half-an-hour discussion on matters arising out of answer to question

Shri Inder J. Malhotra raised a half-an-hour discussion on points arising out of the answer given on the 17th March, 1961 to Starred Question No. 952 regarding Agricultural Commission.

Shri S. K. Patil replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 12th April, 1961.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, April 12, 1961/Chaitra 22, 1883 (Saka)

No. 507

1. Starred Questions

Starred Questions Nos. 1459—1462, 1465—1467 and 1470—77 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3072—3144 and 3146—3217 were laid on the Table.

3. Calling attention to matter of urgent Public Importance

Shri Radha Raman called the attention of the Minister of Transport and Communications to the reported death of a number of Indian passengers and crew due to fire on SS Dara of BISN Company in the Persian Gulf.

The Minister of State in the Ministry of Transport and Communications made a statement in regard thereto.

4. Paper laid on the Table

A copy of Notification No. G.S.R. 464 dated the 1st April, 1961, was laid on the Table under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.

5. Report of Committee on Private Members' Bills and Resolutions

Sardar Hukam Singh presented the Eighty-second Report of the Committee on Private Members' Bills and Resolutions.

6. Reports of Estimates Committee

Shri H. C. Dasappa presented the following Reports of the Estimates Committee:—

- (i) Hundred and twenty-seventh Report on the Ministry of Food and Agriculture (Department of Food)—(a) Directorate of Sugar and Vanaspati, and (b) National Sugar Institute, Kanpur.
- (ii) Hundred and thirty-first Report on the Ministry of Food and Agriculture (Department of Agriculture)—Central Mechanized Farm, Suratgarh.

[P.T.O.]

7. The Budget (General) 1961-62—Demands for Grants

(1) Discussion on Demands for Grants Nos. 8 to 12 and 111 for which the Ministry of Defence is responsible concluded.

The cut motions moved on the 11th April, 1961 were negatived.

The following Demands were voted in full:—

Ministry of Defence

Number of Demand	Name of Demand	Amount of Demand
		Rs.
I.—EXPENDITURE MET FROM REVENUE		
8	Ministry of Defence	40,18,000
9	Defence Services, Effective—Army	1,90,95,65,000
10	Defence Services, Effective—Navy	18,37,60,000
11	Defence Services, Effective—Air Force	57,69,02,000
12	Defence Services, Non-Effective—Charges	17,04,95,000
II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES		
111	Defence Capital Outlay	30,21,88,000

(2) Discussion on Demands for Grants Nos. 6, 7 and 110 for which the Ministry of Community Development and Cooperation is responsible commenced.

Fifty-eight cut motions were moved.

The discussion was not concluded.

8. Half-an-hour discussion on matters arising out of answer to question

Shri Chintamani Panigrahi raised a half-an-hour discussion on points arising out of the answer given on the 13th March, 1961 to Starred Question No. 790 regarding Orissa Land Reforms Act.

Shri Gulzarilal Nanda replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 13th April, 1961.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, April 13, 1961/Chaitra 23, 1883 (Saka).

No. 508

1. Starred Questions

Starred Questions Nos. 1482—1490, 1492 and 1494 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3218—3293 and the statement by the Minister of Home Affairs correcting the statement laid on the Table on the 31st August, 1960 in fulfilment of the assurance given in the reply to Unstarred Question No. 822 on the 8th March, 1960 were laid on the Table.

3. Obituary Reference

The Speaker made a reference to the passing away of Shri Dasrath Prasad Dwivedi who was a member of the first Lok Sabha.

Thereafter members stood in silence for a short while as a mark of respect.

4. Calling attention to Matter of Urgent Public Importance

Shri S. M. Banerjee called the attention of the Minister of Finance to the reported statement of the Chief Minister of Mysore about the possibility of closure of the nationalised Gold Mines at Kolar in the absence of Central aid.

The Minister of Finance made a statement in regard thereto.

5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Notification No. G.S.R. 260 dated the 4th March, 1961 making certain further amendments to the Colliery Control Order, 1945, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.

[P.T.O.]

- (2) A copy each of the following papers under sub-section (2) of Section 16 of the Tariff Commission Act, 1951:—
- (a) Report (1961) of the Tariff Commission on the revision of selling prices of ferro-silicon manufactured by the Mysore Iron and Steel Works, Bhadravati.
 - (b) Government Resolution No. PS-30(11)/59, dated the 4th April, 1961.
- (3) A copy of the Mining Leases (Modification of Terms) Amendment Rules, 1961 published in Notification No. G.S.R. 455 dated the 1st April, 1961 under sub-section (1) of Section 28 of the Mines and Minerals (Regulation and Development) Act, 1957.
- (4) A copy of Notification No. G.S.R. 351 dated the 18th March, 1961, making certain amendment to Schedule III to the Indian Administrative Service (Pay) Rules, 1954, under sub-section (2) of Section 3 of the All India Services Act, 1951.
- (5) A copy each of the following Notifications under sub-section (4) of Section 43B of the Sea Customs Act, 1878 and Section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960:—
- (a) G.S.R. No. 425 dated the 1st April, 1961.
 - (b) G.S.R. No. 426 dated the 1st April, 1961.
- (6) A copy each of the following Notifications under sub-section (4) of Section 43B of the Sea Customs Act, 1878:—
- (a) G.S.R. No. 431 dated the 1st April, 1961.
 - (b) G.S.R. No. 432 dated the 1st April, 1961.
- (7) A copy of the Central Excise (Fourth Amendment) Rules, 1961 published in Notification No. G.S.R. 449 dated the 1st April, 1961 under Section 38 of the Central Excises and Salt Act, 1944.

6. Reports of Estimates Committee

Shri H. C. Dasappa presented the following Reports of the Estimates Committee on the Ministry of Food and Agriculture (Department of Agriculture):—

- (i) Hundred and twenty-ninth Report on Directorate of Marketing and Inspection.
- (ii) Hundred and thirty-second Report on Indian Central Tobacco Committee (Reports and Accounts).

7. Motion for Election to Committee

Dr. K. L. Shrimali moved the following motion:—

“That in pursuance of clause (xii) of section 19(1) of the Visva-Bharati Act, 1951 read with clause (5) of statute 10 of the First Statutes of the University, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to be a member of the Samsad (Court) of the Visva-Bharati in place of Shri Atulya Ghosh whose term of membership expires on the 6th June, 1961.”

The motion was adopted.

8. The Budget (General) 1961-62—Demands for Grants

Discussion on Demands for Grants Nos. 6, 7 and 110 for which the Ministry of Community Development and Cooperation is responsible concluded.

One further cut motion was moved and negatived.

The cut motions moved on the 12th April, 1961 were also negatived.

The following Demands were voted in full:—

Ministry of Community Development and Co-operation

Number of Demand	Name of Demand	Amount of Demand
		Rs.
	I.—EXPENDITURE MET FROM REVENUE	
6	Ministry of Community Development and Co-operation	27,99,000
7	Community Development Projects, National Extension Service and Co-operation	2,75,57,000
	II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES	
110	Capital Outlay of the Ministry of Community Development and Co-operation	4,96,04,000

9. Report of Business Advisory Committee

Shri H. Siddananjappa presented the Sixty-third Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11 A.M. on Friday, the 14th April, 1961)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Friday, April 14, 1961/Chaitra 24, 1883 (Saka)

No. 509

1. Starred Questions

Starred Questions (Nos. 1519, 1521—1525, 1528, 1530—1537) were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions (Nos. 3294—3345) were laid on the Table.

3. Adjournment Motions

The Speaker withheld his consent to the moving of three adjournment motions given notice of by Sarvashri S. M. Banerjee; Braj Raj Singh and Arjun Singh Bhadauria; and Hem Barua regarding failure of electricity in Delhi on the 13th April, 1961 due to break-down of power supply from Nangal.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Rules under sub-section (3) of Section 49 of the Tea Act, 1953:—
 - (i) The Tea (Amendment) Rules, 1961 published in Notification No. G.S.R. 452 dated the 1st April, 1961.
 - (ii) The Tea (Second Amendment) Rules, 1961 published in Notification No. G.S.R. 453 dated the 1st April, 1961.
- (2) A copy each of the following papers:—
 - (i) Agreement dated the 6th March, 1961 between Messrs. Hindustan Machine Tools Limited, Bangalore and Messrs. Limex of German Democratic Republic for the manufacture of different kinds of machine tools;
 - (ii) Agreement dated the 16th March, 1961 between Messrs. Hindustan Machine Tools Limited, Bangalore and Messrs. Renaults of France for the manufacture of special purpose machines;

[P.T.O.]

- (iii) Agreement dated the 7th February, 1961 between the Heavy Engineering Corporation Limited, Ranchi and Messrs. Technoexport of Czechoslovakia for the preparation of the Detailed Project Report for the first phase of the third stage of the Foundry Forge Plant at Ranchi, Bihar;
- (iv) Supplemental Agreement dated the 31st March, 1961 between Heavy Engineering Corporation Limited, Ranchi and Messrs. Technoexport of Czechoslovakia for the supply of spare parts for the first stage of the Foundry Forge Plant including 2600 tons hydraulic press and roll machining and heat treatment shop;
- (v) Supplemental Agreement dated the 31st March, 1961, between the Heavy Engineering Corporation Limited, Ranchi and Messrs. Technoexport of Czechoslovakia for the supply of machinery and equipment for the establishment of the second stage of the Foundry Forge Plant, inclusive of roll machining and heat treatment shop and spares thereof.

5. Reports of Estimates Committee

Shri H. C. Dasappa presented the following Reports of the Estimates Committee on the Ministry of Finance:—

- (i) Hundred and fourth Report regarding Action taken by Government on the recommendations contained in the Forty-sixth Report on Government of India Mints and Assay Department.
- (ii) Hundred and eighteenth Report regarding Action taken by Government on the recommendations contained in the Fifty-fifth Report on the Ministry of Finance—Department of Expenditure.

6. Motion re: Sixty-third Report of Business Advisory Committee

Shri Satya Narayan Sinha moved the following motion:—

“That this House agrees with the Sixty-third Report of the Business Advisory Committee presented to the House on the 13th April, 1961.”

The motion was adopted.

7. The Budget (General) 1961-62—Demands for Grants

Discussion on Demands for Grants Nos. 83 to 85 and 132 for which the Ministry of Steel, Mines and Fuel is responsible commenced.

Sixty-six cut motions were moved.

The discussion was not concluded.

8. Motion re: Eighty-second Report of Committee on Private Members' Bills and Resolutions

Sardar Amar Singh Saigal moved the following motion:—

“That this House agrees with the Eighty-second Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 12th April, 1961.”

The motion was adopted.

9. Private Member's Resolution—Negatived

Discussion on the following Resolution by Shrimati Renu Chakravartty moved on the 1st April, 1961, continued:—

“This House is of opinion that all the coal mines in private sector be nationalised.”

The following members took part in the debate:—

- (1) Shri Shibban Lal Saksena
- (2) Shri Braj Raj Singh
- (3) Shri Diwan Chand Sharma
- (4) Shri S. M. Banerjee
- (5) Shri T. B. Vittal Rao
- (6) Sardar Swaran Singh.

The Resolution was negatived.

10. Private Member's Resolution—under consideration

Shri D. A. Katti moved the following Resolution:—

“This House is of opinion that all the Constitutional safeguards except those relating to the reservation of seats in the legislatures, granted and provided to the Scheduled Castes, be extended to the Buddhist converts from the Scheduled Castes.”

One amendment was ruled out of order.

One amendment was moved by Shri Shree Narayan Das.

The following members took part in the debate:—

- (1) Shri N. R. Ghosh
- (2) Shri Braj Raj Singh
- (3) Shri Ranbir Singh Chaudhuri
- (4) Shri Naval Prabhakar
- (5) Shri Shree Narayan Das (*Speech unfinished*)

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 15th April, 1961.)

M. N. KAUL,
Secretary.

BULLETIN—PART I

[Brief Record of Proceedings]

Saturday, April 15, 1961/Chaitra 25, 1883 (Saka)

No. 510

1. Papers Laid on the Table

A copy each of the following Notifications was laid on the Table under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:—

- (i) **The Rajasthan Rice (Export Control) Order, 1961 published in Notification No. G.S.R. 472 dated the 4th April, 1961.**
- (ii) **Notification No. G.S.R. 503 dated the 5th April, 1961 rescinding—**
 - (a) **The Bombay Wheat (Movement Control) Order, 1956;**
 - (b) **The Inter-Zonal Wheat Movement Control Order, 1957;**
 - (c) **The Wheat (South Zone Export Control) Order, 1958;**
 - (f) **The West Bengal Wheat (Export Control) Order, 1958;**
 - (g) **The Delhi (Restriction on Import of Wheat Atta) Order, 1959; and**
 - (h) **The Delhi Wheat and Wheat Products (Export Control) Order, 1959.**
- (iii) **The Manipur Foodgrains (Movement) Control Amendment Order, 1961 published in Notification No. G.S.R. 504 dated the 5th April, 1961.**
- (iv) **The Bihar Foodgrains (Movement Control) Amendment Order, 1961 published in Notification No. G.S.R. 505 dated the 5th April, 1961.**
- (v) **The Uttar Pradesh Foodgrains (Restrictions on Border Movement) Amendment Order, 1961 published in Notification No. G.S.R. 506 dated the 5th April, 1961.**
- (vi) **The Rajasthan Foodgrains (Restrictions on Border Movement) Amendment Order, 1961 published in Notification No. G.S.R. 507 dated the 5th April, 1961.**
- (vii) **The Madhya Pradesh Foodgrains (Restrictions on Border Movement) Second Amendment Order, 1961 published in Notification No. G.S.R. 508 dated the 5th April, 1961.**

[P.T.O.]

- (viii) Notification No. G.S.R. 509 dated the 5th April, 1961 cancelling the Assam Wheat and Wheat Products (Export) Control Order, 1958.
- (ix) Notification No. G.S.R. 510 dated the 5th April, 1961 cancelling the West Bengal Wheat or Wheat Products (Restrictions on Rail Bookings) Order, 1959.
- (x) The Madhya Pradesh Roller Mills (Regulation of Use of Wheat) Order, 1961 published in Notification No. G.S.R. 511 dated the 6th April, 1961.
- (xi) The Bihar Foodgrains (Movement Control) Second Amendment Order, 1961 published in Notification No. G.S.R. 512 dated the 10th April, 1961.

2. Statement Re: Government Business

The Minister of Parliamentary Affairs made a statement regarding the Government business for the week commencing the 17th April, 1961.

3. The Budget (General) 1961-62—Demands for Grants

(1) Discussion on Demands for Grants Nos. 83 to 85 and 132 for which the Ministry of Steel, Mines and Fuel is responsible concluded.

The cut motions moved on the 14th April, 1961 were negatived.

The following Demands were voted in full:—

Ministry of Steel, Mines and Fuel

Number of Demand	Name of Demand	Amount of Demand
		Rs.
	I.—EXPENDITURE MET FROM REVENUE	
83	Ministry of Steel, Mines and Fuel	36,48,000
84	Geological Survey	2,90,75,000
85	Miscellaneous Departments and Other Expenditure under the Ministry of Steel, Mines and Fuel	37,19,51,000
	II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES	
132	Capital Outlay of the Ministry of Steel, Mines and Fuel	72,16,91,000

(2) Discussion on Demands for Grants Nos. 37 to 42 and 121 to 123 for which the Ministry of Food and Agriculture is responsible commenced.

One hundred and seven cut motions were moved.

The discussion was not concluded.

4. Half-An-Hour Discussion on Matters Arising Out of Answer to Question

Shri Rajendra Singh raised a half-an-hour discussion on points arising out of the answer given on the 4th April, 1961 to Starred Question No. 1289 regarding Alarm Chains on North Eastern Railway.

Shri S. M. Banerjee and Shri S. V. Ramaswamy took part in the debate.

Shri Jagjivan Ram replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Monday, the 17th April, 1961.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, April 17, 1961/Chaitra 27, 1883 (Saka)

No. 511

1. Starred Questions

Starred Questions Nos. 1553—1555, 1558, 1559, 1562—1567, 1569, 1570 and 1572—1575 were orally answered and replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3346—3416 and 3418—3420 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Orders, under sub-section (6) of Section 66A of the Wakf Act, 1954:—
 - (i) The Hyderabad Muslim Wakfs Board (Dissolution) Order, 1961 published in Notification No. G.S.R. 326 dated the 4th March, 1961.
 - (ii) The Mysore Board of Wakfs and the Coorg Muslim Wakf Board (Dissolution) Order, 1961 published in Notification No. G.S.R. 327 dated the 4th March, 1961.
- (2) A copy of Notification No. S.O. 3067 dated the 24th December, 1960 making certain amendment to the Indian Telegraph Rules, 1951, under sub-section (5) of Section 7 of the Indian Telegraph Act, 1885.

4. President's Assent to Bills

Secretary laid on the Table the following Bills passed by the Houses of Parliament during the current session and assented to by the President since the last report made to the House on the 3rd April, 1961:—

- (1) The Two-Member Constituencies (Abolition) Bill, 1961.
- (2) The Banking Companies (Amendment) Bill, 1961.
- (3) The Insurance (Amendment) Bill, 1961.

[P.T.O.]

5. Report of Estimates Committee

Shri H. C. Dasappa presented the Hundred and thirty-fourth Report of the Estimates Committee on the Ministry of Finance (Department of Economic Affairs)—Life Insurance Corporation of India, Bombay.

6. The Budget (General) 1961-62—Demands for Grants

Discussion on Demands for Grants Nos. 37 to 42 and 121 to 123 for which the Ministry of Food and Agriculture is responsible continued.

The discussion was not concluded.

7. Half-an-hour discussion on matters arising out of answers to questions

Shri V. P. Nayar raised a half-an-hour discussion on points arising out of the answers given on the 14th March, 1961 to Unstarred Questions Nos. 1587, 1588, 1589, 1590 and 1591 regarding damage to coconut crops in Kerala.

Dr. Panjabrao S. Deshmukh replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 18th April, 1961.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, April 18, 1961/Chaitra 28, 1883 (Saka)

No. 512

1. Starred Questions

Starred Questions Nos. 1577—1580, 1582—1585, 1587—1589, 1591, 1593—1595 and 1599—1602 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3421—3491 and 3493—3502 and 3504—3513 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:

- (1) A copy each of the following papers:—
 - (i) Annual Report of the Orissa Mining Corporation Limited, Bhubaneswar, for the year 1959-60 along with the Audited Accounts and comments of the Comptroller and Auditor General thereon, under sub-section (1) of Section 639 of the Companies Act, 1956.
 - (ii) Review by the Government of the working of the above Corporation.
- (2) A copy of Notification No. 1/61 dated the 11th February, 1961 making certain amendment to the General Regulations of the Industrial Finance Corporation of India, under sub-section (3) of Section 43 of the Industrial Finance Corporation Act, 1948.
- (3) A copy each of the following Notifications under sub-section (3) of Section 8 of the Hindu Marriage Act, 1955:—
 - (i) Notification No. F. 22(5)/55-LSG published in Delhi Gazette dated the 27th September, 1956 containing the Delhi Hindu Marriage Registration Rules, 1956.
 - (ii) Notification No. F. 20(5)/60-Judl. published in Delhi Gazette dated the 16th March, 1961 making certain amendment to the Delhi Hindu Marriage Registration Rules, 1956.

[P.T.O.]

4. The Budget (General) 1961-62—Demands for Grants

(1) Discussion on Demands for Grants Nos. 37 to 42 and 121 to 123 for which the Ministry of Food and Agriculture is responsible concluded.

The cut motions moved on the 15th April, 1961 were negatived.

The following Demands were voted in full:—

Ministry of Food and Agriculture

Number of Demand	Name of Demand	Amount of Demand
		Rs.
I.—EXPENDITURE MET FROM REVENUE		
37	Ministry of Food and Agriculture	68,17,000
38	Forest	88,38,000
39	Agriculture	3,94,03,000
40	Agricultural Research	5,73,49,000
41	Animal Husbandry	99,42,000
42	Miscellaneous Departments and other Expenditure under the Ministry of Food and Agriculture	10,69,46,000
II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES		
121	Capital Outlay on Forests	5,32,000
122	Purchase of Foodgrains	1,97,38,01,000
123	Other Capital Outlay of the Ministry of Food and Agriculture	48,94,45,000

(2) Discussion on Demands for Grants Nos. 21 to 36 and 114 to 120 for which the Ministry of Finance is responsible commenced.

Fifty-one cut motions were moved.

The discussion was not concluded.

5. Half-an-hour discussion on matters arising out of answer to question

Shri T. B. Vittal Rao raised a half-an-hour discussion on points arising out of the answer given on the 1st April, 1961 to Unstarred Question No. 2637 regarding Scales of Pay of Teachers of Degree Colleges etc.

Shri Humayun Kabir replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 19th April, 1961.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, April 19, 1961/Chaitra 29, 1883 (Saka)

No. 513

1. Starred Questions

Starred Questions Nos. 1611—1615, 1618, 1620, 1621 and 1623—1629 were orally answered and replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3514—3523, 3525—3558 and 3560—3571 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Rules under sub-section (3) of Section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954:—
 - (i) The Displaced Persons (Compensation and Rehabilitation) Fourth Amendment Rules, 1961 published in Notification No. G.S.R. 460 dated the 1st April, 1961.
 - (ii) The Displaced Persons (Compensation and Rehabilitation) Fifth Amendment Rules, 1961 published in Notification No. G.S.R. 492 dated the 8th April, 1961.
- (2) A copy of Report of the Study Team on Cooperative Training (Volumes I and II).

4. President's Message

The Speaker communicated to Lok Sabha the following message dated the 18th April, 1961 from the President:—

“WHEREAS after the Dowry Prohibition Bill, 1959, has been passed by the Lok Sabha and transmitted to the Rajya Sabha, the Rajya Sabha and the Lok Sabha have finally disagreed as to the amendments to be made in the said Bill;

[P.T.O.]

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 108 of the Constitution, I, Rajendra Prasad, hereby notify my intention to summon the Rajya Sabha and Lok Sabha to meet in a joint sitting for the purpose of deliberating and voting on that Bill."

5. Report of Committee on Private Members' Bills and Resolutions

Sardar Hukam Singh presented the Eighty-third Report of the Committee on Private Members' Bills and Resolutions.

6. The Budget (General) 1961-62—Demands for Grants

(1) Discussion on Demands for Grants Nos. 21 to 36 and 114 to 120 for which the Ministry of Finance is responsible concluded.

The cut motions moved on the 18th April, 1961 were negatived.

The following Demands were voted in full:—

Ministry of Finance

Number of Demand	Name of Demand	Amount of Demand
1	2	3
Rs.		
I.—EXPENDITURE MET FROM REVENUE		
21	Ministry of Finance	1,60,44,000
22	Customs	3,68,52,000
23	Union Excise Duties	8,20,65,000
24	Taxes on Income including Corporation Tax, etc.	5,43,23,000
25	Opium	48,83,000
26	Stamps	2,44,37,000
27	Audit	10,92,07,000
28	Currency	4,79,96,000
29	Mint	6,33,25,000
30	Territorial and Political Pensions	21,62,000
31	Superannuation Allowances and Pensions	3,95,91,000
32	Miscellaneous Departments and other Expenditure under the Ministry of Finance	13,23,55,000
33	Planning Commission	80,13,000

1	2	3	4
			Rs.
34	Grants-in-aid to States		1,61,18,94,000
35	Miscellaneous Adjustments between the Union and State Governments		20,47,000
36	Pre-partition Payments		15,35,000
	II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES		
114	Capital Outlay on India Security Press		29,87,000
115	Capital Outlay on Currency and Coinage		9,42,25,000
116	Capital Outlay on Mints		6,33,000
117	Commuted Value of Pensions		1,36,17,000
118	Other Capital Outlay of the Ministry of Finance		74,67,59,000
119	Capital Outlay on Grants to States for Development		15,73,00,000
120	Loans and Advances by the Central Government		1,56,38,60,000

(2) The following Demands for Grants for which the Department of Atomic Energy is responsible were voted in full:—

Department of Atomic Energy

Number of Demand	Name of Demand	Amount of Demand
		Rs.
	I.—EXPENDITURE MET FROM REVENUE	
102	Department of Atomic Energy	15,06,000
103	Atomic Energy Research	5,36,80,000
	II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES	
141	Capital Outlay of the Department of Atomic Energy	5,00,49,000

[P.T.O.]

(3) The following Demand for Grant for which the Department of Parliamentary Affairs is responsible was voted in full:—

Department of Parliamentary Affairs

Number of Demand	Name of Demand	Amount of Demand
		Rs.
I.—EXPENDITURE MET FROM REVENUE		
(DEPARTMENT OF PARLIAMENTARY AFFAIRS)		
104	Department of Parliamentary Affairs	2,35,000

(4) At 5 P.M. the following Demands for Grants in respect of the heads mentioned against them for which the Lok Sabha, Rajya Sabha and the Secretariat of the Vice-President are responsible, were submitted to the vote of the House and granted in full:—

Lok Sabha, Rajya Sabha and Secretariat of the Vice-President

Number of Demand	Name of Demand	Amount of Demand
		Rs.
I.—EXPENDITURE MET FROM REVENUE		
(LOK SABHA)		
105	Lok Sabha	90,65,000
(RAJYA SABHA)		
107	Rajya Sabha	34,85,000
(SECRETARIAT OF THE VICE-PRESIDENT)		
108	Secretariat of the Vice-President	65,000

7. Government Bill—Introduced

The Appropriation (No. 2) Bill, 1961.

8. Government Bill—under consideration

The Finance Bill, 1961.

The motion for consideration of the Bill was moved by Shri Morarji Desai.

Shri Ajit Singh Sarhadi commenced his speech on the motion which was not concluded.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 20th April, 1961.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Thursday, April 20, 1961/Chaitra 30, 1883 (Saka)

No. 514

1. Starred Questions

Starred Questions Nos. 1636—1640, 1642—1646, 1649—1954 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3572 to 3638 were laid on the Table.

3. Question of Privilege

Shri Khushwaqt Rai sought leave of the House to raise a question involving a breach of privilege of a member of the House arising out of the publication of certain comments in the *Blitz* dated the 15th April, 1961. The leave was granted.

Thereupon, Shri Nath Pai moved a motion for referring the matter to the Committee of Privileges.

The motion was adopted in the following form:—

“That this matter be referred to the Committee of Privileges for consideration and report by the 30th April, 1961.”

4. Adjournment Motions

The Speaker withheld his consent to the moving of three adjournment motions given notice of by Sarvashri Hem Barua; S. M. Banerjee and K. T. K. Tangamani; and Premji R. Assar regarding Shri K. Shankara Pillai, First Secretary in the Indian High Commission in Ottawa having been shot dead in his office room.

5. Statement by Deputy Minister of Railways

The Deputy Minister of Railways made a statement regarding the accident to No. 8 Down North Bengal Express near Siliguri station on North-East Frontier Railway on the 19th April, 1961.

[P.T.O.]

6. Government Bill—passed

The Appropriation (No. 2) Bill, 1961

The motion for consideration of the Bill was moved by Shri Morarji Desai, Shri T. B. Vittal Rao took part in the debate.

Dr. P. Subbarayan replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Morarji Desai.

The motion was adopted and the Bill was passed.

7. Government Bill—under consideration

The Finance Bill, 1961

Discussion on the motion for consideration of the Bill moved on the 19th April, 1961, continued.

The following members took part in the debate:—

- (1) Shri Ajit Singh Sarhadi
- (2) Shri T. Nagi Reddy
- (3) Shri M. R. Masani
- (4) Shri Narendrabhai Nathwani
- (5) Shri C. D. Pande
- (6) Shri N. G. Goray
- (7) Shri Brajeswar Prasad
- (8) Shri Dharanidhar Basumatari
- (9) Shri Ram Saran
- (10) Shri Ram Sevak Yadav
- (11) Shri Banarsi Prasad Sinha
- (12) Shri Bishwa Nath Roy
- (13) Shri Panna Lal Barupal
- (14) Shri R. Ramanathan Chettiar
- (15) Shrimati Krishna Mehta
- (16) Shri Jamal Khwaja
- (17) Shri K. S. Ramaswamy
- (18) Shri Missula Suryanarayanamurti
- (19) Shri N. R. Ghogh
- (20) Shri T. C. N. Menon (*Speech unfinished*).

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Friday, the 21st April, 1961.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, April 21, 1961/Vaisakha 1, 1883 (Saka)

No. 515

1. Starred Questions

Starred Questions Nos. 1657—1659, 1661—1675 and 1675-A were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3639—3701 and 3703—3725 were laid on the Table.

3. Adjournment Motions

The Speaker withheld his consent to the moving of four adjournment motions given notice of by Sarvashri Prakash Vir Shastri; S. M. Banerjee and K. T. K. Tangamani; Premji R. Assar; and D. A. Katti and Bhaurao Krishnarao Gaikwad regarding the fire which broke out in a colony near Rajghat.

4. Statement by Prime Minister

The Prime Minister made a statement regarding the recent developments in Cuba.

5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Life Insurance Corporation (Amendment) Rules, 1961 published in Notification No. G.S.R. 476 dated the 8th April, 1961 under sub-section (3) of Section 48 of the Life Insurance Corporation Act, 1956.
- (2) The following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Second Lok Sabha:—
 - (i) Supplementary Statement
No. I. .. Thirteenth Session, 1961.
 - (ii) Supplementary Statement
No. IV. .. Twelfth Session, 1960.

[P.T.O.]

- | | |
|--|-------------------------|
| (iii) Supplementary Statement
No. VIII .. | Eleventh Session, 1960. |
| (iv) Supplementary Statement
No. XIII .. | Tenth Session, 1960. |
| (v) Supplementary Statement
No. XV. .. | Ninth Session, 1959. |
- (3) A statement on the explosion in an oil factory at Jalgaon on the 17th March, 1961 resulting in the death of 23 workers and injuries to others.
- (4) A copy of the Medicinal and Toilet Preparations (Excise Duties) (First Amendment) Rules, 1961 published in Notification No. G.S.R. 478 dated the 8th April, 1961, under sub-section (4) of Section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955.
- (5) A copy of Notification No. G.S.R. 481 dated the 8th April, 1961 under sub-section (4) of Section 43B of the Sea Customs Act, 1878.
- (6) A copy each of the following Notifications making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960, under sub-section (4) of Section 43B of the Sea Customs Act, 1878 and Section 38 of the Central Excises and Salt Act, 1944—
- (i) G.S.R. No. 483 dated the 8th April, 1961.
- (ii) G.S.R. No. 484 dated the 8th April, 1961.
- (7) A copy of the Central Excise (Fifth Amendment) Rules, 1961 published in Notification No. G.S.R. 486 dated the 8th April, 1961 under Section 38 of the Central Excises and Salt Act, 1944.

6. Statement re: Government business

The Minister of Parliamentary Affairs made a statement regarding the Government business for the week commencing the 24th April, 1961.

7. Government Bill—under consideration

The Finance Bill; 1961

Discussion on the motion for consideration of the Bill moved on the 19th April, 1961, continued.

The following members took part in the debate:—

- (1) Shri T. C. N. Menon
- (2) Shri Vinayak Rao K. Koratkar
- (3) Sardar Amar Singh Saigal
- (4) Shri Shree Narayan Das
- (5) Shri Premji R. Assar
- (6) Shri Nek Ram Negi
- (7) Shri Bangshi Thakur
- (8) Shri Radheshyam Ramkumar Morarka
- (9) Shri S. C. C. Anthony Pillai

- (10) Shri Radha Raman
- (11) Shri Ansar Harvani
- (12) Shri Rajeshwar Patel
- (13) Shri R. K. Khadilkar
- (14) Pandit Thakur Das Bhargava
- (15) Shri S. M. Banerjee
- (16) Shri M. G. Uikey
- (17) Shri Banarsi Prasad Jhunjunwala
- (18) Shri C. R. Basappa
- (19) Shri Jhulan Sinha
- (20) Shri Rup Narain

Shri Morarji Desai replied to the debate.

The motion for consideration was adopted.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 22nd April, 1961.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Saturday, April 22, 1961/Vaisakha 2, 1883 (Saka)

No. 510

1. Government Bill—Passed

The Finance Bill, 1961

Clause-by-clause consideration of the Bill was taken up.

Clauses 2, 4, 7 to 12 and 14 to 17 were adopted.

Clauses 3, 5, 6, 13 and the First and Second Schedules were adopted as amended.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Morarji Desai.

The following members took part in the debate:—

- (1) Dr. Sushila Nayar
- (2) Shri Braj Raj Singh
- (3) Shri Devulapalli Venkateswar Rao
- (4) Shri Mulchand Dube
- (5) Shri C. R. Narasimhan
- (6) Shri K. R. Achar
- (7) Shrimati Sangam Laxmi Bai
- (8) Shri Bibhuti Mishra
- (9) Shri Mohan Swarup
- (10) Swami Ramananda Tirtha
- (11) Shri Prafulla Chandra Borooah
- (12) Shri Morarji Desai

The motion was adopted and the Bill, as amended, was passed.

2. Motion Re: Eighty-third Report of Committee on Private Members' Bills and Resolutions

Shri Jhulan Sinha moved the following motion:—

“That this House agrees with the Eighty-third Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 19th April, 1961.”

The motion was adopted.

[P.T.O.]

3. Private Member's Bill—Negatived

The Prevention of Hydrogenation of Oils Bill, 1958 by Shri Jhulan Sinha.

The motion for consideration of the Bill moved by Shri Jhulan Sinha on the 24th March, 1961, was negatived.

4. Private Member's Bill—Amendment for Circulation Adopted

The Hindu Succession (Amendment) Bill, 1958 (Amendment of Section 14) by Shri P. Subbiah Ambalam.

Discussion on the motion for consideration of the Bill moved by Shri P. Subbiah Ambalam and the amendment for circulation of the Bill for the purpose of eliciting opinion thereon, moved on the 7th April, 1961, continued.

The following members took part in the debate:—

- (1) Shri K. T. K. Tangamani
- (2) Shri C. R. Narasimhan
- (3) Raja Mahendra Pratap
- (4) Shri R. M. Hajarnavis

Shri P. Subbiah Ambalam replied to the debate.

The amendment for circulation of the Bill for the purpose of eliciting opinion thereon by the 1st August, 1961, moved by Shri P. T. Thanu Pillai on the 7th April, 1961, was adopted.

5. Private Member's Bill—Negatived

The Essential Commodities (Fixation, Regulation and Control of Prices) Bill, 1960 by Shri T. C. N. Menon.

The motion for consideration of the Bill was moved by Shri T. C. N. Menon.

The following members took part in the debate:—

- (1) Raja Mahendra Pratap
- (2) Shri Braj Raj Singh
- (3) Shri Ranbir Singh Chaudhuri
- (4) Shri T. B. Vittal Rao
- (5) Shri Shree Narayan Das
- (6) Shri A. M. Thomas

Shri T. C. N. Menon replied to the debate.

The motion for consideration was negatived.

6. Private Member's Bill—Under Consideration

The All India Domestic Servants Bill, 1959 by Shri Kanhaiya Lal Balmiki.

The motion for consideration of the Bill was moved by Shri Kanhaiya Lal Balmiki and his speech was not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday, the 24th April, 1961.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, April 24, 1961/Vaisakha 4, 1883 (Saka)

No. 517

1. Starred Questions

Starred Questions Nos. 1684, 1685, 1687, 1689—1692, 1695—1698, 1700, 1702—1705 and 1707—1710 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3726—3754, 3756—3773 and 3775—3782 were laid on the Table.

3. Adjournment Motions

The Speaker withheld his consent to the moving of the following adjournment motions given notice of by the members shown against them:—

- | | |
|---|--|
| (1) Death of five workers due to collapse of the roof of east Kajora colliery near Asansol. | Shri Indrajit Gupta and Shrimati Renu Chakravarty. |
| (2) Arrests of Adivasi workers in Rourkela Steel Plant. | Sarvashri Chintamani Panigrahi and K. T. K. Tangamani. |

4. Calling attention to matter of urgent Public Importance

Shrimati Maimoona Sultan called the attention of the Minister of Railways to the situation arising out of the outstanding indents for 40,000 wagons for the movement of rice in the Bilaspur region in Madhya Pradesh.

The Deputy Minister of Railways made a statement in regard thereto and also laid on the Table a detailed statement.

5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Report of the Commissioner for Linguistic Minorities for the period 1st August, 1959 to 31st October, 1960, under article 350B of the Constitution.

[P.T.O.]

- (2) A copy of the Cinema Carbons (Control) Order, 1961 published in Notification No. S.O. 738 dated the 3rd April, 1961, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.
- (3) A copy of the Report (Parts I and II) of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1959-60, under article 338(2) of the Constitution.

6. Statement by Minister of Irrigation and Power

The Minister of Irrigation and Power laid on the Table a statement regarding the present shortage of power in Calcutta area.

7. Government Bill—Introduced

✓ The Income Tax Bill, 1961.

8. Government Bills returned by Rajya Sabha with amendments—Amendments agreed to

(1) *The Telegraph Laws (Amendment) Bill, 1960*

The motion that the amendments made by Rajya Sabha in the Bill be taken into consideration was moved by Dr. P. Subbarayan and adopted.

The motion that the amendments made by Rajya Sabha in the Bill be agreed to was moved by Dr. P. Subbarayan.

The motion was adopted and the amendments made by Rajya Sabha in the Bill were agreed to.

(2) *The Industrial Employment (Standing Orders) Amendment Bill, 1960*

The motion that the amendments made by Rajya Sabha in the Bill be taken into consideration was moved by Shri Abid Ali and adopted.

The motion that the amendments made by Rajya Sabha in the Bill be agreed to was moved by Shri Abid Ali.

The motion was adopted and the amendments made by Rajya Sabha in the Bill were agreed to.

9. Government Bill—passed

The Criminal Law Amendment Bill, 1960

The motion for consideration of the Bill was moved by Shri B. N. Datar.

The following members took part in the debate:—

- (1) Shri Narayan Ganesh Goray
- (2) Shri Indrajit Gupta
- (3) Shri R. K. Khadilkar
- (4) Lt. Col. H. H. Maharaja Manabendra Shah of Tehri Garhwal
- (5) Shri Premji R. Assar
- (6) Shri Bhakt Darshan
- (7) Shri Shree Narayan Das
- (8) Shri K. R. Achar
- (9) Shri J. B. S. Bist

- (10) Dr. M. S. Aney
- (11) Shri N. R. M. Swami
- (12) Shri Motisinh Bahadursinh Thakore

Shri Lal Bahadur Shastri replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 5 were adopted.

Clause 1 and the Enacting Formula were adopted as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Lal Bahadur Shastri.

The following members took part in the debate:—

- (1) Shri K. T. K. Tangamani
- (2) Shri Harish Chandra Mathur
- (3) Shri Mulchand Dube
- (4) Shri Lal Bahadur Shastri.

The motion was adopted and the Bill, as amended, was passed.

10. Motions for modification of Indian Administrative Service (Pay) Rules, 1954

Shri Harish Chandra Mathur moved the following motions:—

- “(1) This House resolves that in pursuance of sub-section (2) of Section 3 of the All India Services Act, 1951, the amendments in Schedule III to the Indian Administrative Service (Pay) Rules, 1954 made by Notification No. G.S.R. 8, dated the 7th January, 1961, laid on the Table on the 22nd February, 1961, be repealed.

This House recommends to Rajya Sabha that Rajya Sabha do concur in the said Resolution.

- (2) This House resolves that in pursuance of sub-section (2) of Section 3 of the All India Services Act, 1951, the amendment in Schedule III to the Indian Administrative Service (Pay) Rules, 1954 made by Notification No. G.S.R. 127, dated the 4th February, 1961, laid on the Table on the 22nd February, 1961, be repealed.

This House recommends to Rajya Sabha that Rajya Sabha do concur in the said Resolution.”

The following members took part in the debate:—

- (1) Shri T. C. N. Menon
- (2) Shri N. R. M. Swami
- (3) Shri B. N. Datar.

Shri Harish Chandra Mathur replied to the debate.

The motions were withdrawn by leave of the House.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 25th April, 1961.)

M N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Tuesday, April 25, 1961/Vaisakha 5, 1883 (Saka)

No. 518

1. Starred Questions

Starred Questions Nos. 1711, 1712, 1714—1716, 1719—1721, 1723 and 1725—1730 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3783—3845 and 3847—3860 were laid on the Table.

3. Calling attention to matter of urgent Public Importance

Shri Prafulla Chandra Borooah called the attention of the Minister of Irrigation and Power to the recent accident in the Power House of Bhakra Dam resulting in the death of two workers and injuries to many others.

The Deputy Minister of Irrigation and Power made a statement in regard thereto.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Annual Report of the Damodar Valley Corporation and Audit Report thereon for the year 1959-60, under sub-section (5) of Section 45 of the Damodar Valley Corporation Act, 1948.
- (2) A copy of Notification No. G.S.R. 535 dated the 15th April, 1961 making certain amendment to Schedule I of the Employees' Provident Funds Act, 1952, under sub-section (2) of Section 7 of the said Act.

5. Statement regarding Demands for Excess Grants (General) for 1958-59.

Shri B. R. Bhagat presented a statement showing the Demands for Excess Grants in respect of the Budget (General) for 1958-59.

6. Statement regarding Demands for Excess Grants (Railways) for 1958-59

Shri Shah Nawaz Khan presented a statement showing the Demands for Excess Grants in respect of the Budget (Railways) for 1958-59.

[P.T.O.]

7. Report of Joint Committee on Offices of Profit

Shri C. R. Pattabhi Raman presented the Third Report of the Joint Committee on Offices of Profit.

8. Government Bills—Passed

(1) *The Orissa State Legislature (Delegation of Powers) Bill, 1961, as passed by Rajya Sabha.*

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri B. N. Datar.

The following members took part in the debate:—

- (1) Shri Chintamani Panigrahi
- (2) Dr. N. C. Samantsinhar
- (3) Shri Jaganatha Rao
- (4) Shri K. R. Achar.

Shri Lal Bahadur Shastri replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri B. N. Datar.

The motion was adopted and the Bill was passed.

(2) *The Medicinal and Toilet Preparations (Excise Duties) Amendment Bill, 1961.*

The motion for consideration of the Bill was moved by Shri B. R. Bhagat.

The following members took part in the debate:—

- (1) Shri V. P. Nayar
- (2) Dr. Sushila Nayar
- (3) Dr. G. S. Melkote
- (4) Shri K. K. Warior
- (5) Shri Radhelal Vyas
- (6) Shri Shree Narayan Das.

Shri B. R. Bhagat replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted.

Clause 3 was adopted as amended.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri B. R. Bhagat.

The following members took part in the debate:—

- (1) Shri V. P. Nayar
- (2) Shri B. R. Bhagat.

The motion was adopted and the Bill, as amended, was passed.

9. The Orissa Budget 1961-62—Demands for Grants

Discussion on the Demands for Grants in respect of the Budget of the State of Orissa for 1961-62 commenced.

Forty-four cut motions were moved.

The discussion was not concluded.

10. Motions re: Annual Reports of the Indian Air-lines Corporation and the Air-India International Corporation

(i) Shri Diwan Chand Sharma moved the following motion:—

“That this House takes note of the Annual Reports of the Indian Air-lines Corporation and the Air-India International Corporation for the year 1958-59, laid on the Table of the House on the 21st December, 1959.”

(ii) Shri Ram Krishan Gupta moved the following motion:—

“That this House takes note of the Annual Reports of the Indian Air-lines Corporation and the Air-India International Corporation for the year 1959-60, laid on the Table of the House on the 14th December, 1960.”

The following members took part in the combined debate on the two motions:—

- (1) Shri T. C. N. Menon
- (2) Shri Harish Chandra Mathur
- (3) Shri Sinhasan Singh
- (4) Shri N. R. M. Swamy
- (5) Shri Prafulla Chandra Borooah
- (6) Shri S. R. Damani
- (7) Shri Radheshyam Ramkumar Morarka
- (8) Shri Joachim Alva
- (9) Shri Ahmed Mohiuddin
- (10) Dr. P. Subbarayan.

Shri Diwan Chand Sharma replied to the debate.

Both the motions were adopted.

(Lok Sabha adjourned till 11 A.M. on Wednesday the 26th April, 1961.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, April 26, 1961/Vaisakha 6, 1883 (Saka)

No. 519

1. Starred Questions

Starred Questions Nos. 1731, 1732, 1737—1743 and 1745—1751 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3861—3966, 3968—3971 and 3973—3979 and a statement by the Minister of Defence correcting the reply given to Unstarred Question No. 2437 on the 28th March, 1961 were laid on the Table.

3. Adjournment Motion

The Speaker withheld his consent to the moving of an adjournment motion given notice of by Sarvashri Rajendra Singh, Braj Raj Singh, Indrajit Gupta, K. T. K. Tangamani and Aurobindo Ghosal regarding certain instructions alleged to have been issued by D.G. P&T intended to prevent the staff from representing their grievances to the authorities concerned.

4. Calling attention to matter of urgent Public Importance

Shri Chintamani Panigrahi called the attention of the Minister of Education to the discharge of about 300 primary teachers in the Puri district of Orissa.

The Minister of Education made a statement in regard thereto.

5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A statement regarding penetration by Pakistani aircraft into Indian territory.
- (2) A copy each of the following Notifications, issued by the Government of Orissa, under sub-section (3) of Section 57 of the Orissa Zilla Parishad Act, 1959 read with clause (c) (iv) of the Proclamation dated the 25th February, 1961 issued by the President in relation to the State of Orissa:—
 - (a) Notification No. 17066 published in the Orissa Gazette dated the 3rd December, 1960 containing the Orissa Zilla Parishad (Conduct of Election, Election Disputes and Decision about Disqualification of Members) Rules, 1960.

- (b) Notification No. 43-Z.P. published in the Orissa Gazette dated the 7th January, 1961 making certain amendments to the Orissa Zilla Parishad (Conduct of Elections, Election Disputes and Decision about Disqualifications of Members) Rules, 1960.
- (c) Notification No. 480-Z.P. published in the Orissa Gazette dated the 28th January, 1961 making certain amendments to the Orissa Zilla Parishad (Conduct of Elections, Election Disputes and Decision about Disqualification of Members) Rules, 1960.
- (d) Notification No. 243-I-Spl.-84|60-Z.P. published in the Orissa Gazette dated the 18th January, 1961 containing the Orissa Zilla Parishad (Conduct of Business) Rules 1960.
- (3) A copy of the Notification No. G.S.R. 418 dated the 1st April, 1961 making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954, under sub-section (2) of Section 3 of the All India Services Act, 1951.
- (4) A copy each of the following Notifications under sub-section (4) of Section 43B of the Sea Customs Act, 1878:—
 - (a) G.S.R. 520 dated the 15th April, 1961.
 - (b) G.S.R. 521 dated the 15th April, 1961.
 - (c) G.S.R. 522 dated the 15th April, 1961.
 - (d) G.S.R. 523 dated the 15th April, 1961.
- (5) A copy of Scheme for the reconstruction of the Bank of Kerala Limited and its amalgamation with the Canara Bank Limited, published in Notification No. S.O. 858 dated the 15th April, 1961, under sub-section (11) of Section 45 of the Banking Companies Act, 1949.

6. Report of Committee on Private Members' Bills and Resolutions

Sardar Hukam Singh presented the Eighty-fourth Report of the Committee on Private Members' Bills and Resolutions.

7. Motions for Election of Committees

- (i) Shri Humayun Kabir moved the following motion:—

“That in pursuance of paragraphs 4 and 5 of the Ministry of Steel, Mines and Fuel Resolution No. 315(1)|57-III, dated the 4th May, 1957, as amended from time to time, the members of Lok Sabha do proceed to elect in such manner as the Speaker may direct, one member from among themselves to serve as a member of the Governing Council of the Indian School of Mines, Dhanbad.”

The motion was adopted.

- (ii) Dr. Mono Mohon Das moved the following motion:—

“That in pursuance of paragraph 1(20) of the Ministry of Scientific Research and Cultural Affairs Resolution No. F.15.226|60-SII, dated the 23rd March, 1961, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct

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1/1/61

two members from among themselves to serve as members of the Advisory Board for National Atlas and Geographic names for the term commencing from the date of notification in the Official Gazette, subject to the other provisions of the said Resolution."

The motion was adopted.

8. The Orissa Budget 1961-62—Demands for Grants

Discussion on the Demands for Grants in respect of the Budget of the State of Orissa for 1961-62 concluded.

On cut motion No. 24 on Demand No. 13 moved by Shri Chintamani Panigrahi the House divided, Ayes 18, Noes 107. The cut motion was accordingly negatived.

All other cut motions moved on the 25th April, 1961 were negatived.

The following Demands were voted in full:—

Number of Demand	Name of Demand	Amount of Demand
A—EXPENDITURE ON REVENUE ACCOUNT		Rs.
1	Election and other expenditure relating to the Home Department	33,39,074
2	Jails	31,13,171
3	Police	1,92,35,391
4	Expenditure relating to the Planning and Coordination and Political and Services Departments	40,01,867
5	Community Development Projects, etc.	3,67,05,604
6	River Valley Development	13,90,807
7	Expenditure on displaced persons	4,25,000
8	Stamps	1,50,256
9	Ministers, Civil Secretariat and other expenditure relating to the Finance Department	60,33,873
10	Pensions	34,53,674
11	Expenditure relating to the Education Department	4,55,76,737
12	Taxation	12,48,103
13	Land Revenue	1,54,20,173
14	Excise	17,91,076
15	Registration	5,08,033
16	District Administration and other expenditure relating to the Revenue Department	2,11,34,770

[P.T.O.]

Number of Demand	Name of Demand	Amount of Demand
		Rs.
A—EXPENDITURE ON REVENUE ACCOUNT—contd.		
17	Expenditure relating to the Industries Department	1,70,06,301
18	Civil and Sessions Court and other expenditure relating to the Law Department	23,32,699
19	Stationery and Printing and other expenditure relating to the Commerce Department	35,29,830
20	Labour and emigration and employment organisation	16,90,311
21	Tribal and Rural Welfare Department	1,99,05,457
22	Medical and other expenditure relating to the Health Department	1,48,90,573
23	Public Health	66,10,382
24	Irrigation	5,63,18,145
25	Civil Works	5,55,19,967
26	State Legislature	5,50,455
27	Public Works common establishment and other expenditure relating to the Works Department	50,54,767
28	Electricity schemes	2,48,82,786
29	Taxes on Vehicles	11,00,972
30	Transport schemes	1,00,82,105
31	Forest	1,06,44,197
32	Fisheries	24,23,269
33	Cooperation	37,86,012
34	Contribution to Local Bodies	13,78,196
35	Animal Husbandry	74,63,952
36	Public Relations	14,52,221
37	Agriculture	1,28,40,515
38	Supply Department	18,17,400
B—OTHER EXPENDITURE		
39	Hirakud Dam Project	63,50,000
40	Community Development Projects	22,00,000
41	Loans to Local Funds, Government servants, etc.	1,43,79,924
42	Compensation for abolition of Zamindari system and other expenditure relating to Revenue Department	74,60,000

Number of Demand	Name of Demand	Amount of Demand
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Rs.

B—OTHER EXPENDITURE—contd.

43	Electricity schemes outside the Revenue Account and other expenditure relating to the Works Department	13,14,80,152
44	Agricultural improvements and research	58,23,931
45	State schemes of Government Trading	2,54,98,870
46	Road Transport schemes	1,67,000
47	Capital outlay on Public Health and Capital Account of Civil Works relating to Health (L.S.G.) Department	28,34,000
48	Capital outlay on industrial development	22,68,465
49	Capital outlay on ports (Chandbali)	84,000
50	Capital outlay on ports (Paradip)	68,40,400
51	Subsidised industrial housing scheme	4,17,000
53	Capital Account of other works relating to Home Department	3,01,160
54	Capital outlay on Forest	11,04,120
55	Capital expenditure relating to Development (Co-operation) Department	15,63,000
57	Capital expenditure relating to Development (Veterinary) Department	6,35,000
58	Capital Account of other works relating to the Planning and Coordination (Grama Panchayat) Department	5,87,000
60	Capital Account of Civil Works	3,43,79,514

9. Government Bill—Passed

The Essential Commodities (Amendment) Bill, 1961.

The motion for consideration of the Bill was moved by **Shri S. K. Patil**.

The following members took part in the debate:—

- (1) **Shri Mahavir Tyagi**
- (2) **Shri Braj Raj Singh**
- (3) **Shri Bibhuti Mishra**
- (4) **Shri Shree Narayan Das**
- (5) **Shri Sinhasan Singh.**

Shri S. K. Patil replied to the debate.

[P.T.O.]

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri S. K. Patil.

The motion was adopted and the Bill was passed.

10. Government Bill—under consideration.

The Legal Practitioners Bill, 1959, as reported by the Joint Committee.

The motion for consideration of the Bill, as reported by the Joint Committee, was moved by Shri R. M. Hajarnavis:

The following members took part in the debate:—

- (1) Shri S. C. Gupta
- (2) Shri Raghbir Sahai
- (3) Shri Mahavir Tyagi
- (4) Shri Amjad Ali
- (5) Shri Narendrabhai Nathwani
- (6) Shri Mulchand Dube
- (7) Shri T. C. N. Menon
- (8) Pandit Krishna Chandra Sharma
- (9) Shri Aurobindo Ghosal
- (10) Shri Ram Krishan Gupta
- (11) Shri N. R. M. Swamy
- (12) Shri Diwan Chand Sharma
- (13) Shri R. K. Khadilkar (*Speech unfinished*).

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 27th April, 1951.)

M N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, April 27, 1961/Vaisakha 7, 1883 (Saka)

No. 520

1. Starred Questions

Starred Questions Nos. 1754—1758, 1760—1763 and 1766—1769 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3980—4026, 4028—4047 were laid on the Table.

3. Adjournment Motions

The Speaker withheld his consent to the moving of three adjournment motions given notice of by Sarvashri Tridib Kumar Chaudhuri, Aurobindo Ghosal; Prabhat Kar, K. T. K. Tangamani; and Braj Raj Singh regarding the failure of electricity in Calcutta due to the break-down of D.V.C's Thermal Power Station at Durgapur.

4. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy each of the following papers:—

(i) Annual Report of the Hindustan Insecticides Limited for the year 1959-60, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of Section 639 of the Companies Act, 1956.

(ii) Review by Government of the working of the above Company.

(2) A copy of Notification No. G.S.R. 537 dated the 17th April, 1961, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.

5. Minutes of Estimates Committee—laid on the Table

Minutes of evidence given before the sub-Committee of the Estimates Committee on Public Undertakings and Minutes of the sitting of the Estimates Committee relating to Hundred and twenty-fifth Report on the Ministry of Steel, Mines and Fuel—The Neyveli Lignite Corporation Limited, were laid on the Table.

6. Statement by Deputy Minister of Planning and Labour and Employment

The Deputy Minister of Planning and Labour and Employment made a statement on the accident in the east Kajora colliery near Asansol on the 22nd April, 1961.

7. Government Bill—Introduced

The Orissa Appropriation (No. 2) Bill, 1961.

[P.T.O.]

8. Government Bill—Passed.

The Legal Practitioners Bill, 1959, as reported by the Joint Committee.

Discussion on the motion for consideration of the Bill, as reported by the Joint Committee, moved on the 26th April, 1961, continued.

The following members took part in the debate:—

- (1) Shri R. K. Khadilkar
- (2) Shri J. B. S. Bist
- (3) Shri Braj Raj Singh
- (4) Shri Ghanshyamlal Oza
- (5) Shri M. Shankaraiya
- (6) Shri Sinhasan Singh.

Shri Asoke K. Sen replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2, 4 to 23, 25 to 28, 31 to 57 were adopted.

Clauses 3, 24, 29, 30 and the Schedule were adopted as amended.

Clause 1 and the Enacting Formula were adopted as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Asoke K. Sen.

The following members took part in the debate:—

- (1) Shri T. C. N. Menon
- (2) Shri Mahavir Tyagi
- (3) Shri C. R. Basappa
- (4) Shri Asoke K. Sen.

The motion was adopted and the Bill, as amended, was passed.

9. Government Bill—Motion for reference to Select Committee—under consideration

The Income-Tax Bill, 1961.

The motion for reference of the Bill to a Select Committee was moved by Shri Morarji Desai.

Shri V. P. Nayar took part in the debate.

The discussion was not concluded.

10. Half-an-hour discussion on matters arising out of answer to question

Shri Prakash Vir Shastri raised a half-an-hour discussion on points arising out of the answer given on the 4th March, 1961 to Starred Question No. 548 regarding beef served in Ashoka Hotel.

Shri Anil K. Chanda replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Friday, the 28th April, 1961).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, April 28, 1961/Vaisakha 8, 1883 (Saka)

No. 521

1. Starred Questions

Starred Questions Nos. 1777, 1778, 1784—87, 1789—91, 1793, 1794 and 1796—98 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4048—4129 and 4131-32 were laid on the Table.

3. Calling attention to matter of urgent Public Importance

Shri Badakumar Pratap Ganga Deb Bamra called the attention of the Minister of Home Affairs to the inadequate arrangements by the Delhi Administration on the Jumna bathing Ghats on the last Baisakhi day which resulted in the death of 5 persons due to drowning in the river.

Shri B. N. Datar made a statement in regard thereto.

4. Minutes of Estimates Committee—laid on the Table

A copy each of the Minutes of sittings of the Estimates Committee relating to the following Reports were laid on the Table:—

- (i) 126th, 127th and 128th Reports on the Ministry of Food and Agriculture (Department of Food).
- (ii) 129th, 130th and 131st Reports on the Ministry of Food and Agriculture (Department of Agriculture).
- (iii) 133rd Report on the Ministry of Community Development and Cooperation (Department of Cooperation).

5. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 2) Bill, 1961, passed by Lok Sabha on the 20th April, 1961.

[P.T.O.]

6. Report of Committee of Privileges

Sardar Hukam Singh presented the Twelfth Report of the Committee of Privileges.

7. Report of Estimates Committee

Shri H. C. Dasappa presented the Hundred and Thirty-eighth Report of the Estimates Committee on the Ministry of External Affairs.

8. Statement re: Government Business

On behalf of the Minister of Parliamentary Affairs, the Deputy Minister of Defence made a statement regarding the Government business for the week commencing the 1st May, 1961.

9. Government Bill—Introduced

The Coal Mines (Conservation and Safety) Amendment Bill, 1961.

10. Government Bill—Passed

The Orissa Appropriation (No. 2) Bill, 1961.

The motion for consideration of the Bill was moved by Shri B. R. Bhagat.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri B. R. Bhagat.

The motion was adopted and the Bill was passed.

11. Government Bill—motion for reference to Select Committee—under consideration

The Income-Tax Bill, 1961.

Discussion on the motion for reference of the Bill to a Select Committee moved on the 27th April, 1961, continued.

The following members took part in the debate:—

- (1) Shri H. C. Heda
- (2) Shri N. R. M. Swamy
- (3) Shri S. R. Damani
- (4) Pandit Krishna Chandra Sharma
- (5) Shri Ram Krishan Gupta
- (6) Shri K. T. K. Tangamani
- (7) Shri Balasaheb Patil
- (8) Shri Banarsi Prasad Jhunjunwala. (Speech unfinished).

The discussion was not concluded.

12. Motion re: Eighty-fourth Report of Committee on Private Members' Bills and Resolutions

Shri Balasaheb Patil moved the following motion:—

“That this House agrees with the Eighty-fourth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 26th April, 1961.”

The motion was adopted.

13. Private Member's Resolution—Negatived

Discussion on the following Resolution by Shri D. A. Katti and the amendment thereto moved on the 14th April, 1961, continued:—

“This House is of opinion that all the Constitutional safeguards except those relating to the reservation of seats in the legislatures, granted and provided to the Scheduled Castes, be extended to the Buddhist converts from the Scheduled Castes.”

The following members took part in the debate:—

- (1) Shri Shree Narayan Das
- (2) Shri Bhaurao Krishnarao Gaikwad
- (3) Chaudhary Pratap Singh Daulta
- (4) Pandit Krishna Chandra Sharma
- (5) Shri T. C. N. Menon
- (6) Shri Naushir Bharucha
- (7) Shri Diwan Chand Sharma
- (8) Shri Ganpati Ram
- (9) Shri Dwarika Nath Tewari
- (10) Shri Resham Lal Jangde
- (11) Shri S. C. Gupta
- (12) Shrimati Violet Alva.

Shri D. A. Katti replied to the debate.

The amendment moved by Shri Shree Narayan Das was withdrawn by leave of the House.

On the Resolution the House divided, Ayes 23; Noes 74.

The Resolution was accordingly negatived.

14. Private Member's Resolution—under consideration

On behalf of Shri Daljit Singh, Shri Kalika Singh moved the following Resolution:—

“This House is of opinion that in order to achieve the goal of socialistic pattern of society the individual incomes should be so regulated that the gap between the maximum and minimum income is reduced to the ratio of 10 to 1.”

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday, the 1st May, 1961.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, May 1, 1961/Vaisakha 11, 1883 (Saka)

No. 522

1. Starred Questions

Starred Questions Nos. 1799, 1800, 1802, 1803, 1805—1808, 1810, 1811, 1813 and 1820 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4133—4240 and 4242—4249 were laid on the Table.

3. Calling attention to Matter of Urgent Public Importance

Shri Hem Barua called the attention of the Minister of Railways to the recent accident to the 8 Up Howrah-Puri Express resulting in the death of one person and injuries to many others.

The Deputy Minister of Railways made a statement in regard thereto and also laid on the Table a detailed statement.

4. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy each of the following papers:—

- (i) Annual Report of the Indian Oil Company Limited for the period from 30th June, 1959 to the 31st March, 1960 along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon, under sub-section (1) of Section 639 of the Companies Act, 1956.
- (ii) Review by the Government of the working of the above Company.

(2) A statement showing the extent of operation of ban on recruitment in various Ministries|Departments during the year 1960, in pursuance of the recommendation contained in paragraph 28 of the Ninety-second Report of the Estimates Committee.

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(3) A copy each of the following papers:—

- (i) Annual Report of the Council of Scientific and Industrial Research for the year 1960-61 along with the Audited Accounts for the year 1959-60, under Rule 79(iv) of the Rules and Regulations and Bye-laws of the said Council.
- (ii) Annual Technical Report of the Council of Scientific and Industrial Research for the year 1959-60.

(4) A copy each of the following Reports of the Law Commission:—

- (i) Sixteenth Report on the Official Trustees Act, 1913.
- (ii) Seventeenth Report on the Trusts Act, 1882.

5. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

(i) That Rajya Sabha had concurred in the recommendation of Lok Sabha to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of Lok Sabha for the period commencing on the 1st May, 1961 and ending on the 30th April, 1962, and had communicated the following names of members of Rajya Sabha who had been elected to the Committee:—

- (1) Dr. Shrimati Seeta Parmanand
- (2) Shri Lalji Pendse
- (3) Shri V. C. Kesava Rao
- (4) Shri Mulka Govinda Reddy
- (5) Shrimati Savitry Devi Nigam
- (6) Shri Rajeshwar Prasad Narain Sinha
- (7) Shri Jai Narain Vyas

(ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Finance Bill, 1961, passed by Lok Sabha on the 22nd April, 1961.

6. President's assent to Bills

Secretary laid on the Table the following Bills passed by the Houses of Parliament during the current Session and assented to by the President since the last report made to the House on the 17th April, 1961:—

- (1) The Appropriation (No. 2) Bill, 1961.
- (2) The Orissa State Legislature (Delegation of Powers) Bill, 1961.
- (3) The Finance Bill, 1961.

7. Report of Committee on Absence of Members from the Sittings of the House

Shri Ram Krishan Gupta presented the Twenty-fourth Report of the Committee on Absence of Members from the Sittings of the House and also laid on the Table a list showing names of members who were continuously absent from the sittings of the House for 15 days or more from the 14th February to the 31st March, 1961, during the Thirteenth Session.

8. Motion re: Twelfth Report of Committee of Privileges

Sardar Hukam Singh moved the following motion:—

“That this House agrees with the Twelfth Report of the Committee of Privileges presented to the House on the 28th April, 1961.”

The motion was adopted.

9. Government Bill—Motion for reference to Select Committee—Adopted

The Income-Tax Bill, 1961 ✓

Discussion on the motion for reference of the Bill to a Select Committee moved on the 27th April, 1961, continued.

The following members took part in the debate:—

- (1) Shri Naushir Bharucha
- (2) Shri N. K. Sanghi
- (3) Shri Aurobindo Ghosal
- (4) Shri K. K. Warior.

Shrimati Tarkeshwari Sinha replied to the debate.

The motion was adopted as follows:—

“That the Bill to consolidate and amend the law relating to income-tax and super-tax be referred to a Select Committee consisting of 30 members, namely, Shri K. R. Achar, Shri P. Subbiah Ambalam, Shri Amjad Ali, Shri Premji R. Assar, Shri Bahadur Singh, Shri Prafulla Chandra Borooah, Shri D. R. Chavan, Shri Shree Narayan Das, Shri Mulchand Dube, Shri M. L. Dwivedi, Shri D. A. Katti, Shri P. Kunhan, Shri Bhausaheb Raosaheb Mahagaonkar, Shri Mathew Maniyangadan, Shri M. R. Masani, Shri T. C. N. Menon, Shri Radheshyam Ramkumar Morarka, Shri Narendrabhai Nathwani, Shri C. D. Pande, Shri Naval Prabhakar, Shri Ram Shanker Lal, Shri Shivram Rango Rane, Shri Jaganatha Rao, Shri K. V. Ramakrishna Reddy, Shri Asoke K. Sen, Shri Laisram Achaw Singh, Dr. Ram Subhag Singh, Shrimati Tarkeshwari Sinha, Shri Radhelal Vyas, and Shri Morarji Desai with instructions to report by the last day of the first week of the next session.”

10. Government Bill—under consideration

The Delhi (Urban Areas) Tenants' Relief Bill, 1961

The motion for consideration of the Bill was moved by Shri B. N. Datar.

The following members took part in the debate:—

- (1) Shri K. K. Warior
- (2) Shri Braj Raj Singh
- (3) Shri Mahavir Tyagi
- (4) Shri Radha Raman
- (5) Shri N. G. Ranga

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- (6) Shri Naval Prabhakar
- (7) Shri Bal Raj Madhok
- (8) Shri Ranbir Singh Chaudhuri
- (9) Shri Diwan Chand Sharma

Shri B. N. Datar replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted.

Consideration of clause 3 was taken up and not concluded.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 2nd May, 1961.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Tuesday, May 2, 1961/Vaisakha 12, 1883 (Saka)

No. 523

1. Starred Questions

Starred Questions (Nos. 1833—1836, 1838, 1840—1844, 1846—1850) were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions (Nos. 4250—4326) were laid on the Table.

3. Short Notice Question

One Short Notice Question regarding recovery of loans from displaced persons in West Bengal addressed to the Minister of Rehabilitation and Minority Affairs was orally answered and supplementary questions were answered thereon.

4. Calling Attention to Matter of Urgent Public Importance

Shri Badakumar Pratap Ganga Deb Bamra called the attention of the Minister of Home Affairs to the recovery of 'Validation Fee' from the people of Angul Sub-division in the district of Dhenkanal, Orissa.

The Minister of State in the Ministry of Home Affairs made a statement in regard thereto.

5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A statement regarding the shortage of power in the Calcutta area.
- (2) A copy of Notification No. 38989-E.A.-II-39/60-R, published in the Orissa Gazette dated the 16th September, 1960 making certain further amendment to the Orissa Estates Abolition Rules, 1952, under sub-section (3) of Section 47 of the Orissa Estates Abolition Act, 1951.
- (3) A copy each of the following papers:—
 - (i) (a) Annual Report of the National Instruments Limited, Calcutta for the year 1959-60 along with the Audited

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Accounts and comments of the Comptroller and Auditor General thereon, under sub-section (1) of Section 639 of the Companies Act, 1956.

- (b) Review by the Government of the working of the above Company.
- (ii) (a) Annual Report of the Praga Tools Corporation Limited, Hyderabad for the year 1959-60 along with the Audited Accounts and comments of the Comptroller and Auditor General thereon, under sub-section (1) of Section 639 of the Companies Act, 1956.
(b) Review by the Government of the working of the above Corporation.
- (iii) (a) Annual Report of the Indian Handicrafts Development Corporation Limited, New Delhi for the year 1959-60 along with the Audited Accounts and comments of the Comptroller and Auditor General thereon, under sub-section (1) of Section 639 of the Companies Act, 1956.
(b) Review by the Government of the working of the above Corporation.
- (iv) (a) Annual Report of the Hindustan Cables Limited, Burdwan for the year 1959-60 along with the Audited Accounts and comments of the Comptroller and Auditor General thereon, under sub-section (1) of Section 639 of the Companies Act, 1956.
(b) Review by the Government of the working of the above Company.
- (v) Government Resolution No. 15(1)Met/60 dated the 22nd April, 1961 under sub-section (2) of Section 16 of the Tariff Commission Act, 1951, revising Government's decision contained in paragraph 2(6) of Resolution No. 15(15)Met/58, dated the 5th December, 1959 relating to the fair price payable to the Metal Corporation of India.
- (4) A copy of the Central Boilers Board (Nomination of Members) Rules, 1961 published in Notification No. G.S.R. 490 dated the 8th April, 1961, under sub-section (2) of Section 28A of the Indian Boilers Act, 1923.
- (5) A statement regarding Safety Education and Propaganda in Mines.

6. Government Bill—Introduced

✓ The Indian Railways (Amendment) Bill, 1961.

7. Government Bills—Passed

(1) The Delhi (Urban Areas) Tenants' Relief Bill, 1961.

Clause-by-clause consideration of the Bill continued.

On two amendments to Clause 3 moved by Shri B. N. Datar the House divided, Ayes 121; Noes 15. The amendments were accordingly adopted.

Clause 3 was adopted as amended.

Clauses 4 to 9 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri B. N. Datar.

The following members took part in the debate:—

- (1) Shri Braj Raj Singh
- (2) Shri B. N. Datar

The motion was adopted and the Bill, as amended, was passed.

(2) *The Marking of Heavy Packages (Amendment) Bill, 1960*

The motion for consideration of the Bill was moved by Shri Raj Bahadur. Shri K. K. Warior took part in the debate.

Shri Raj Bahadur replied to the debate.

The motion for consideration was adopted and Clause-by-clause consideration was taken up.

Clause 2 was adopted.

Clause 1 and the Enacting Formula were adopted as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Raj Bahadur.

The motion was adopted and the Bill, as amended, was passed.

8. Demands for Excess Grants (General) for 1958-59

The following Demands for Excess Grants in respect of the Budget (General) for 1958-59 were voted in full:—

Number of Demand	Name of Demand	Amount of Excess Demand
Rs.		
I. EXPENDITURE MET FROM REVENUE		
1	Ministry of Commerce and Industry	2,23,716
31	Opium	1,98,432
37	Superannuation Allowances and Pensions.	3,34,105
48	Medical Services	79,170
51	Ministry of Home Affairs	2,66,056
52	Cabinet	39,193
60	Himachal Pradesh	14,70,042
69	Ministry of Irrigation and Power	69,073
99	Department of Atomic Energy	16,413
II. EXPENDITURE MET FROM CAPITAL		
121	Capital Outlay of the Ministry of Health	7,82,071
132	Capital Outlay on Civil Aviation	7,52,019

[P.T.O.]

9. Government Bill—Introduced

The Appropriation (No. 3) Bill, 1961.

10. Government Bill—Passed

The Appropriation (No. 3) Bill, 1961

The motion for consideration of the Bill was moved by Shri B. R. Bhagat.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri B. R. Bhagat.

The motion was adopted and the Bill was passed.

11. Demands for Excess Grants (Railways) for 1958-59

The following Demands for Excess Grants in respect of the Budget (Railways) for 1958-59 were voted in full:—

Number of Demand	Name of Demand	Amount of Excess Demand
		Rs.
8	Revenue—Working Expenses Operation other than Staff and Fuel	21,95,125
12	Revenue—Dividend payable to General Revenues	36,06,932
19	Miscellaneous Charges—Development Fund	412

12. Government Bill—Introduced

The Appropriation (Railways) No. 3 Bill, 1961.

13. Government Bill—Passed

The Appropriation (Railways) No. 3 Bill, 1961

The motion for consideration of the Bill was moved by Shri S. V. Ramaswamy.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri S. V. Ramaswamy.

The motion was adopted and the Bill was passed.

14. Government Bill—under consideration

The Coal Mines (Conservation and Safety) Amendment Bill, 1961

The motion for consideration of the Bill was moved by Sardar Swaran Singh.

The following members took part in the debate:—

- (1) Shri T. B. Vittal Rao
- (2) Shri Aurobindo Ghosal
- (3) Shri Braj Raj Singh (*Speech unfinished*).

The discussion was not concluded.

15. Motions re: Seventeenth and Eighteenth Sessions of Indian Labour Conference

(i) Shri S. M. Banerjee moved the following motion:—

“That this House takes note of the Summary of the main conclusions of the Seventeenth Session of the Indian Labour Conference held at Madras in July, 1959, laid on the Table of the House on the 7th December, 1959.”

(ii) Shri Naushir Bharucha moved the following motion:—

“That this House takes note of the Summary of Proceedings of the Eighteenth Session of the Indian Labour Conference held at New Delhi on the 24th and 25th September, 1960, laid on the Table of the House on the 21st December, 1960.”

The following members took part in the combined debate on the two motions:—

- (1) Dr. G. S. Melkote
- (2) Pandit Krishna Chandra Sharma
- (3) Shri T. C. N. Menon
- (4) Shri Nath Pai
- (5) Shri Diwan Chand Sharma
- (6) Shri Gulzarilal Nanda.

Shri S. M. Banerjee and Shri Naushir Bharucha replied to the debate.

Both the motions were adopted.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 3rd May, 1961.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, May 3, 1961/Vaisakha 13, 1883 (Saka)

No. 524

1. Starred Questions

Starred Questions Nos. 1860—1864, 1866, 1868, 1870—1874, 1876—1879 and 1882 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4327—4335, 4337—4465, 4465-A, 4465-B, 4465-C and 4465-D were laid on the Table.

3. Adjournment Motion

The Speaker withheld his consent to the moving of an adjournment motion given notice of by Shri Braj Raj Singh regarding an aircraft of the Indian Air Force reported to be missing since the 1st May, 1961.

4. Calling Attention to Matter of Urgent Public Importance

Shri Raghunath Singh called the attention of the Minister of Transport and Communications to the pooling arrangements between the Indian, British and European Shipping Companies.

The Minister of State in the Ministry of Transport and Communications made a statement in regard thereto.

5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Shipping Development Fund (Loans) Rules, 1961 published in the Notification No. G.S.R. 494 dated the 8th April, 1961, under sub-section (3) of Section 458 of the Merchant Shipping Act, 1958.
- (2) A statement on the setting up of Krishna-Godavari Commission.
- (3) A statement showing action taken or proposed to be taken on recommendations made by the Commissioner for Scheduled Castes and Scheduled Tribes in his Report for the year 1958-59.
- (4) A copy each of the following papers under sub-section (4) of Section 15 of the Air Corporations Act, 1953:—
 - (a) Annual Accounts of the Air-India International Corporation for the year 1958-59 and the Audit Report thereon.

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- (b) Annual Accounts of the Indian Airlines Corporation for the year 1957-58 and the Audit Report thereon.
- (5) A copy each of the following papers under sub-rule (5) of Rule 3 of the Air Corporations Rules, 1954:—
- (a) Summary of the Budget Estimates of Revenue and Expenditure of the Indian Airlines Corporation for the year 1961-62.
- (b) Summary of Actuals for the year 1959-60, Budget Estimates and Revised Estimates for the year 1960-61 and Budget Estimates for the year 1961-62 under Capital, of the Indian Airlines Corporation.
- (c) Summary of Budget Estimates of Revenue and Expenditure of the Air-India International Corporation for the year 1961-62.
- (d) Summary of Actuals for the year 1959-60, Budget Estimates and Revised Estimates for the year 1960-61 and Budget Estimates for the year 1961-62 under Capital, of the Air-India International Corporation.

6. Leave of Absence

The following members were granted leave of absence from the sittings of the House for the periods mentioned against each:—

- | | |
|--|--|
| (1) Lala Achint Ram | 23rd December, 1960 (Twelfth Session).
14th February to 1st April, 1961 (Thirteenth Session). |
| (2) Shri B. Pocker | 8th April to 5th May, 1961 (Thirteenth Session). |
| (3) Thakore Shri Fatesinhji Ghodasar | 21st March to 4th May, 1961 (Thirteenth Session). |
| (4) Shri V. N. Swami | 14th February to 13th April, 1961. (Thirteenth Session). |
| (5) Shri Etikala Madhusudhan Rao | 14th February to 13th April, 1961. (Thirteenth Session). |
| (6) Shri M. K. Jinachandran | 14th February to 4th March, 1961 (Thirteenth Session). |
| (7) Shri Chandikeshwar Sharan Singh Ju Deo | 14th February to 11th April, 1961 (Thirteenth Session). |
| (8) Shri Laisram Achaw Singh | 3rd December to 23rd December, 1960 (Twelfth Session). |
| (9) Shri Surendranath Dwivedy | 29th March to 5th May, 1961 (Thirteenth Session). |
| (10) Shri Narasingha Malla Deb | 14th April to 5th May, 1961 (Thirteenth Session). |
| (11) Shri A. Doraiswami Gounder. | 15th April to 5th May, 1961 (Thirteenth Session). |
| (12) Kunwarani Vijaya Raju | 7th March to 4th May, 1961 (Thirteenth Session). |
| (13) Shri S. R. Arumugham | 14th February to 4th March, 1961 (Thirteenth Session). |

7. Intimation re: Arrest of Member

The Speaker informed Lok Sabha that he had received two telegrams, dated the 2nd May, 1961, from the Police Inspector, Kozhikode, intimating that Shri K. P. Kuttikrishnan Nair, Member, Lok Sabha, was arrested under Section 38(2) of the Kerala Police Act and ~~remanded~~ ~~for one day~~ in the special sub-jail, Kozhikode.

8. Government Bills—Passed

(1) *The Coal Mines (Conservation and Safety) Amendment Bill, 1961.*

Discussion on the motion for consideration moved on the 2nd May, 1961, continued.

The following members took part in the debate:—

- (1) Shri Braj Raj Singh
- (2) Dr. G. S. Melkote
- (3) Shri Ranbir Singh Chaudhuri
- (4) Shrimati Parvathi M. Krishnan.

Sardar Swaran Singh replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 5 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Sardar Swaran Singh.

The following members took part in the debate:—

- (1) Shri T. B. Vittal Rao
- (2) Shri Braj Raj Singh
- (3) Sardar Swaran Singh.

The motion was adopted and the Bill was passed.

(2) *The Delhi Shops and establishments (Amendment) Bill, 1961, as passed by Rajya Sabha*

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri Abid Ali.

The following members took part in the debate:—

- (1) Shri S. M. Banerjee
- (2) Shri Mahavir Tyagi
- (3) Shri Diwan Chand Sharma
- (4) Shri K. K. Warior
- (5) Dr. G. S. Melkote
- (6) Shri Balraj Madhok
- (7) Shrimati Parvathi M. Krishnan
- (8) Shri Naval Prabhakar
- (9) Shri Braj Raj Singh

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- (10) Shri Radha Raman
- (11) Shri C. Krishnan Nair
- (12) Shri Ranbir Singh Chaudhuri
- (13) Dr. M. S. Aney
- (14) Shri Balasaheb Patil.

Shri Abid Ali replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 5 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as passed by Rajya Sabha, be passed was moved by Shri Abid Ali.

The motion was adopted and the Bill was passed.

9. Government Bill—under Consideration

The Salar Jung Museum Bill, 1960, as passed by Rajya Sabha.

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Dr. Mono Mohon Das.

The discussion was not concluded.

10. Half-an-Hour Discussion on Matters arising out of Answer to Question

Shri Ajit Singh Sarhadi raised a half-an-hour discussion on points arising out of the answer given on the 14th March, 1961 to Starred Question No. 820 regarding Bhakra Nangal Project.

Hafiz Mohammad Ibrahim replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 4th May, 1961.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, May 4, 1961/Vaisakha 14, 1883 (Saka)

No. 525

1. Starred Questions

Starred Questions Nos. 1899, 1904, 1905, 1907—1911, 1914 and 1915 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 4466—4573, 4575—4587, 4589—4592, 4594—4606, 4606-A and 4606-B were laid on the Table.

3. Short Notice Question

One Short Notice Question regarding Suicide by an Army Officer addressed to Minister of Defence was orally answered and supplementary questions were answered thereon.

4. Calling Attention to Matter of Urgent Public Importance

Shri Bhaurao Krishnarao Gaikwad called the attention of the Minister of Home Affairs to the alleged setting on fire of 80 houses of Scheduled Caste people of Daula Raghbir Dayal village in Bareilly district, Uttar Pradesh, by Thakurs.

The Deputy Minister of Home Affairs made a statement in regard thereto.

5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Annual Report of the Government Telephones Board Limited for the year 1959-60 along with the audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of Section 639 of the Companies Act, 1956.
- (2) A copy of Notification No. T. 102-41/57 published in Himachal Pradesh Gazette dated the 8th April, 1961 making certain amendment to the Punjab Motor Vehicles Rules, 1940, as applied to Himachal Pradesh, under sub-section (3) of Section 133 of the Motor Vehicles Act, 1939.

[P.T.O.]

- (3) A copy each of the following Notifications under Section 29A of the Orissa Sales Tax Act, 1947 read with clause (c) (iv) of the Proclamation dated the 25th February, 1961 issued by the President in relation to the State of Orissa:—
- (i) Notification No. 976-C.T.A.-7/60-F. published in the Orissa Gazette dated the 14th January, 1961.
 - (ii) Notification No. 5081-CTA-352/61-F. published in the Orissa Gazette dated the 20th February, 1961.
 - (iii) Notification No. 6625-C.T.A.-59/60-F. published in the Orissa Gazette dated the 8th March, 1961.
 - (iv) Notification No. 6627-C.T.A.-59/60-F. published in the Orissa Gazette dated the 8th March, 1961.
- (4) A copy of the main conclusions of the Second Session of the Industrial Committee on Mines other than Coal Mines, held at New Delhi on the 24th April, 1961.
- (5) A copy each of the following Notifications under sub-section (4) of Section 43B of the Sea Customs Act, 1878:—
- (a) G.S.R. 544 dated the 22nd April, 1961.
 - (b) G.S.R. 545 dated the 22nd April, 1961.
- (6) A copy each of the following Notifications under sub-section (4) of Section 43B of the Sea Customs Act, 1878 and Section 38 of Central Excises and Salt Act, 1944:—
- (a) G.S.R. 542 dated the 22nd April, 1961 making certain further amendment to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960.
 - (b) G.S.R. 543 dated the 22nd April, 1961 making certain further amendment to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960.
 - (c) G.S.R. 546 dated the 22nd April, 1961 containing corrigendum to G.S.R. 188 dated the 18th February, 1961.
- (7) A copy of the Central Excise (Sixth Amendment) Rules, 1961 Published in Notification No. G.S.R. 582 dated the 20th April, 1961, under Section 38 of the Central Excises and Salt Act, 1944.
- (8) A copy of the Conduct of Elections Rules, 1961 published in Notification No. S.O. 859 dated the 15th April, 1961, under sub-section (3) of Section 169 of the Representation of the People Act, 1951.

6. Minutes of Parliamentary Committee—laid on the Table

(1) The Minutes of the sittings (Seventy-seventh to Eighty-fifth) of the Committee on Private Members' Bills and Resolutions held during the Thirteenth Session were laid on the Table.

(2) The Minutes of the sittings (Thirty-first and Thirty-second) of the Committee on Subordinate Legislation held during the Thirteenth Session were laid on the Table.

(3) The Minutes of the sittings (Twenty-third and Twenty-fourth) of the Committee on Absence of Members from the Sittings of the House held during the Thirteenth Session were laid on the Table.

7. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 2nd May, 1961, Rajya Sabha had agreed without any amendment to the Essential Commodities (Amendment) Bill, 1961, passed by Lok Sabha on the 26th April, 1961.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Medicinal and Toilet Preparations (Excise Duties) Amendment Bill, 1961, passed by Lok Sabha on the 25th April, 1961.

8. Report of Committee on Subordinate Legislation

Sardar Hukam Singh presented the Eleventh Report of the Committee on Subordinate Legislation.

9. Government Bill—Passed

The Salar Jung Museum Bill, 1960, as passed by Rajya Sabha.

Discussion on the motion for consideration of the Bill moved on the 3rd May, 1961, continued.

The following members took part in the debate:—

- (1) Shri N. G. Ranga
- (2) Shri T. B. Vittal Rao
- (3) Shri C. R. Narasimhan
- (4) Shri H. C. Heda
- (5) Shrimati Sangam Laxmi Bai
- (6) Shri Yadav Narayan Jadhav
- (7) Shri Aurobindo Ghosal
- (8) Dr. N. C. Samantsinhar
- (9) Shri Diwan Chand Sharma
- (10) Shri N. R. Ghosh
- (11) Shri Ranbir Singh Chaudhuri.

Shri Humayun Kabir replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 28 and the Schedule were adopted.

Clause 1 and the Enacting Formula were adopted as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Humayun Kabir.

The following members took part in the debate:—

- (1) Shri T. B. Vittal Rao
- (2) Shri C. R. Narasimhan.

The motion was adopted and the Bill, as amended, was passed.

[P.T.O.]

10. Intimation regarding conviction of Member

The Deputy Speaker informed Lok Sabha that he had received a telegram dated the 3rd May, 1961 from the Police Inspector, Calicut, intimating that Shri K. P. Kuttikrishnan Nair, Member, Lok Sabha was fined Rupees ten or in default simple imprisonment for one week by the Principal Sub-Magistrate, Calicut. He had been provided 'B' class and removed to the Central Jail, Cannanore.

11. Government Bill returned by Rajya Sabha with Amendments—Amendments agreed to

The Motor Transport Workers Bill, 1960

The motion that the amendments made by Rajya Sabha in the Bill be taken into consideration was moved by Shri Abid Ali.

The following members took part in the debate:—

- (1) Shri S. M. Banerjee
- (2) Shri T. B. Vittal Rao

Shri Abid Ali replied to the debate.

The motion for consideration was adopted.

The amendments made by Rajya Sabha to clauses 2, 18, 20, 28 and the Enacting Formula were agreed to.

On an amendment made by Rajya Sabha to clause 1 the House divided. Ayes 102; Noes 21. The amendment was accordingly agreed to.

The motion that the amendments made by Rajya Sabha in the Bill be agreed to was moved by Shri Abid Ali.

The motion was adopted and the amendments made by Rajya Sabha in the Bill were agreed to.

12. Motion re: Report of University Grants Commission

Dr. K. L. Shrimali moved the following motion:—

“That this House takes note of the Report of the University Grants Commission for the period April, 1959—March, 1960, laid on the Table of the House on the 17th February, 1961.”

The following members took part in the debate:—

- (1) Shri Hem Barua
- (2) Shri Braj Raj Singh
- (3) Shri Mahavir Tyagi (*Speech unfinished*)

The discussion was not concluded.

13. Half-an-Hour Discussion on Matters arising out of Answer to Question

Shri K. T. K. Tangamani raised a half-an-hour discussion on points arising out of the answer given on the 20th April, 1961 to Unstarred Question No. 3627 regarding Indian Council of Medical Research.

Shri D. P. Karmarkar replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Friday, the 5th May, 1961.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, May 5, 1961/Vaisakha 15, 1883 (Saka)

No. 526

1. Starred Questions

Starred Questions (Nos. 1926, 1929, 1933 to 1940 and 1942, 1942-A, 1943—1946, 1946-A and 1947) were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions (Nos. 4607 to 4626, 4628 to 4694 and 4696 to 4703) were laid on the Table.

3. Short Notice Questions

Five Short Notice Questions regarding Kashmir, Boycott of Damaged Liberian Ship, Military Secretary Army Headquarters, Rickshaw Pulling and C.O.D. Kanpur addressed to the Prime Minister, Ministers of Transport and Communications, Defence, Labour and Employment and Defence respectively were orally answered and supplementary questions were answered thereon.

4. Adjournment Motion

The Speaker withheld his consent to the moving of an adjournment motion given notice of by Sarvashri S. M. Banerjee and K. T. K. Tangamani regarding the situation arising out of lock-out in Swadeshi Cotton Mills, Kanpur.

5. Calling Attention to Matters of Urgent Public Importance

Shri Balraj Madhok called the attention of the Minister of Labour and Employment to the recent strike of building workers in Delhi.

The Deputy Minister of Labour made a statement in regard thereto.

In response to the five other calling attention notices mentioned below against the names of the members concerned, the Ministers concerned laid statements on the Table:—

(1) Shri Raghunath Singh

Visit of Pakistani water resources experts to Calcutta Port.

[P.T.O.]

- (2) Shri N. Keshava Incidents of violence occurring in the Modern Satgram Colliery and other collieries of the Raniganj Coal belt area.
- (3) Shri Purushottamdas R. Patel Accumulation of large stocks of indigenous cotton with the traders and growers in Gujarat due to the policy of import of cotton under PL-480.
- (4) Shri Inder J. Malhotra Reported missing of detonators, gelatine and fuse wire from the magazine of the C.P.W.D. Frontier Division of N.E.F.A.
- (5) Shri C. Krishnan Nair Proposal regarding diversion of the drain No. 8 to drain No. 6 on the border of Punjab and Delhi and the resulting danger of frequent floods in Alipur block area.

6. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Report of the Organisation and Methods Division for the years 1959—61.
- (2) A copy of the Appropriation Accounts (Civil), 1959-60 (including proforma commercial accounts) and the Audit Report, 1961 under Article 151(1) of the Constitution.
- (3) The following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Second Lok Sabha:—
- | | | | |
|---------------------------------------|--------------------------|----|---------------------------|
| (i) Supplementary Statement No. II | State-
ment No. II | .. | Thirteenth Session, 1961. |
| (ii) Supplementary Statement No. V | State-
ment No. V | .. | Twelfth Session, 1960. |
| (iii) Supplementary Statement No. IX | State-
ment No. IX | .. | Eleventh Session, 1960. |
| (iv) Supplementary Statement No. XIV | State-
ment No. XIV | .. | Tenth Session, 1960. |
| (v) Supplementary Statement No. XVIII | State-
ment No. XVIII | .. | Eighth Session, 1959. |
| (vi) Supplementary Statement No. XXII | State-
ment No. XXII | .. | Sixth Session, 1958. |
- (4) A copy of the Inorganic Fertilizer (Movement Control) Amendment Order, 1961 published in Notification No. G.S.R. 561 dated the 22nd April, 1961, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.

- (5) A copy each of the following papers:—
- (i) Annual Report of the Hindustan Housing Factory Limited, New Delhi for the period 1st August, 1959 to 31st March, 1960 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of Section 639 of the Companies Act, 1956.
 - (ii) Review by the Government of the working of the above Company.
- (6) A copy of Resolution No. 18(4)/59-Salt dated the 3rd May, 1961, containing the Government's decisions on the recommendations made by the Committee appointed by the Government of India to consider certain matters connected with the Development of the Salt Industry.
- (7) A copy of the Scheme for the reconstruction of the Travancore Forward Bank Limited and its amalgamation with the State Bank of Travancore, published in Notification No. S.O. 989 dated the 29th April, 1961, under sub-section (11) of Section 45 of the Banking Companies Act, 1949.
- (8) A copy of the Displaced Persons (Compensation and Rehabilitation) Sixth Amendment Rules, 1961 published in Notification No. G.S.R. 565 dated the 22nd April, 1961, under sub-section (3) of Section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954.
- (9) The Orissa Land Reforms Rules, 1961, published in the Orissa Gazette Notification No. 19767-Re-1/61-R dated the 29th April, 1961, under sub-section (3) of Section 75 of Orissa Land Reforms Act, 1960, read with clause (c) (iv) of the Proclamation dated the 25th February, 1961 issued by the President in relation to the State of Orissa.
- (10) The Orissa Irrigation Rules, 1961 published in the Orissa Gazette Notification No. 20464-III-W-12/61-R dated the 2nd May, 1961 under sub-section (3) of Section 53 of the Orissa Irrigation Act, 1959, read with clause (c) (iv) of the Proclamation dated the 25th February, 1961, issued by the President in relation to the State of Orissa.
- (11) A statement regarding the arrest of displaced persons at Rourkela.

7. Minutes of Parliamentary Committees—laid on the Table

(1) Minutes of the Twentieth sitting of the Committee on Government Assurances held during the Thirteenth Session were laid on the Table.

(2) Minutes of the sittings (Fifty-first to Fifty-fourth) of the Committee on Petitions held during the Thirteenth Session were laid on the Table.

(3) A copy of the Minutes of evidence given before the Sub-committee of the Estimates Committee on Public Undertakings and Minutes of the sittings of the Estimates Committee relating to 115th, 116th, 119th, 120th, 121st, 124th and 132nd Reports on the Ministries of Transport and Communications, Works, Housing and Supply, Commerce and Industry, Defence and Food and Agriculture were laid on the Table.

[P.T.O.]

8. President's Assent to Bills

Secretary laid on the Table the following Bills passed by the Houses of Parliament during the current session and assented to by the President since the last report made to the House on the 1st May, 1961:—

- (1) The Telegraph Laws (Amendment) Bill, 1961.
- (2) The Industrial Employment (Standing Orders) Amendment Bill, 1961.

9. Reports of Estimates Committee

Shri H. C. Dasappa presented the following Reports of the Estimates Committee:—

- (i) Hundred and thirty-fifth Report on action taken by Government on the recommendations contained in the Thirty-eighth Report of the Estimates Committee on the Ministry of Transport and Communications (Department of Transport)—Eastern Shipping Corporation Limited, Bombay and Western Shipping Corporation Limited, Bombay.
- (ii) Hundred and thirty-sixth Report on action taken by Government on the recommendations contained in the Twenty-third Report of the Estimates Committee on the Ministry of Education and Scientific Research—Central Social Welfare Board.
- (iii) Hundred and thirty-seventh Report on action taken by Government on the recommendations contained in the Forty-eighth Report of the Estimates Committee on the Ministry of Home Affairs—Scheduled Castes, Scheduled Tribes and Other Backward Classes.

10. Report of Public Accounts Committee

Shri C. R. Pattabhi Raman presented the Thirty-seventh Report of the Public Accounts Committee on Faridabad Development Board—Loss in the working of the Technical Institute and the share of the responsibility of the Indian Co-operative Union for such losses.

11. Report of Committee on Petitions

Shrimati Uma Nehru presented the Twelfth Report of the Committee on Petitions.

12. Statements by Deputy Minister of Works, Housing and Supply

The Deputy Minister of Works, Housing and Supply made the following statements:—

- (i) Statement correcting the reply given on the 8th December, 1960 to Starred Question No. 785 by Shri Harish Chandra Mathur regarding Rajasthan Government property in Delhi.
- (ii) Statement on the explosion at Poozhikunnu Nemom, District Trivandrum (Kerala) on the 19th April, 1961.

13. Government Bills—Introduced

- (1) The Coffee (Amendment) Bill, 1961.
- (2) The Banaras Hindu University (Amendment) Bill, 1961.
- (3) The Union Territories (Stamp and Court-fees Laws) Bill, 1961.

14. Government Bill—motion for reference to Select Committee—Adopted

The Indian Railways (Amendment) Bill, 1961 ✓

The motion for reference of the Bill to a Select Committee was moved by Shri Shah Nawaz Khan.

The following members took part in the debate:—

- (1) Shri T. B. Vittal Rao
- (2) Pandit Munishwar Dutt Upadhyay
- (3) Shri Aurobindo Ghosal
- (4) Shri K. K. Warior.

Shri Shah Nawaz Khan replied to the debate.

The motion was adopted as follows:—

“That the Bill further to amend the Indian Railways Act, 1890, be referred to a Select Committee consisting of Shri S. A. Agadi, Shri Frank Anthony, Shri M. Ayyakkannu, Shri Pulin Behari Banerji, Shri Naushir Bharucha, Shri Laxmanrao Shrawanji Bhatkar, Shri Ranbir Singh Chaudhuri, Shri N. R. Ghosh, Shri Yadav Narayan Jadhav, Shri Banarsi Prasad Jhunjhunwala, Shri Liladhar Kotoki, Dr. Sushila Nayar, Shri Sarjoo Pandey, Shri Nanubhai Nichhabhai Patel, Shri Balasaheb Patil, Shri Ram Garib, Shri Vutukuru Rami Reddy, Shri Radha Charan Sharma, Shri Shobha Ram, Shri Sinhasan Singh and Shri Jagjivan Ram, with instructions to report by the first day of the next session.”

15. Motion Re: Report of University Grants Commission

Discussion on the following motion moved by Dr. K. L. Shrimali on the 4th May, 1961, continued:—

“That this House takes note of the Report of the University Grants Commission for the period April, 1959—March, 1960, laid on the Table of the House on the 17th February, 1961.”

The following members took part in the debate:—

- (1) Shri Mahavir Tyagi
- (2) Shri P. K. Kodiyan
- (3) Shri Ram Saran.

The discussion was not concluded.

16. Private Member's Bill—Introduced

The Old Age Pension Bill, 1961 by Shri Aurobindo Ghosal.

17. Private Member's Bill—Withdrawn

The All India Domestic Servants Bill, 1959 by Shri Kanhaiya Lal Balmiki

Shri Kanhaiya Lal Balmiki concluded his speech on the motion for consideration of the Bill, moved on the 22nd April, 1961.

The following members took part in the debate:—

- (1) Shri Atal Bihari Vajpayee

[P.T.O.]

- (2) Shri Bhakt Darshan
- (3) Shri Yadav Narayan Jadhav
- (4) Shri Naval Prabhakar
- (5) Shri J. B. S. Bist
- (6) Shri Diwan Chand Sharma
- (7) Shri Ram Sewak Yadav
- (8) Shri Mahavir Tyagi
- (9) Shri S. M. Banerjee
- (10) Shri Abid Ali.

Shri Kanhaiya Lal Balmiki replied to the debate.

The Bill was withdrawn by leave of the House.

18. Private Member's Bill—Under Consideration

*The Constitution (Amendment) Bill, 1961 (Amendment of Article 226)
by Shri C. R. Pattabhi Raman*

The motion for consideration of the Bill was moved by Shri C. R. Pattabhi Raman and his speech was not concluded.

19. Half-an-hour Discussion on Matters arising out of Answer to Question

Shri Ram Krishan Gupta raised a half-an-hour discussion on points arising out of the answer given on the 21st April, 1961 to Starred Question No. 1661 regarding integration of services in Punjab.

Shri B. N. Datar replied to the debate.

(Lok Sabha adjourned *sine die* at 5.35 P.M.).

M. N. KAUL,
Secretary.

JOINT SITTING OF HOUSES OF PARLIAMENT

BULLETIN—PART I

[Brief Record of Proceedings]

Saturday, May 6, 1961/Vaisakha 16, 1883 (Saka)

No. 1

1. Bill Laid on the Table

Secretary laid on the Table the Bill to prohibit the giving or taking of dowry as passed by Lok Sabha and Rajya Sabha with the amendments agreed to by both the Houses.

2. Government Bill—Under Consideration

Shri Asoke K. Sen moved that the Bill to prohibit the giving or taking of dowry as passed by Lok Sabha and Rajya Sabha with the amendments agreed to by both the Houses be taken into consideration for the purpose of deliberating on matters with respect to which the Houses had not agreed.

The following members took part in the debate:—

- (1) Shrimati Renu Chakravartty
- (2) Shrimati Renuka Ray
- (3) Shri Jawaharlal Nehru
- (4) Shri P. N. Saprú
- (5) Shri Mulka Govinda Reddy
- (6) Shri Jagan Nath Kaushal
- (7) Rani Manjula Devi
- (8) Shri Mahavir Tyagi
- (9) Shrimati Uma Nehru
- (10) Dr. Shrimati Seeta Parmanand
- (11) Shrimati Ila Palchoudhuri
- (12) Shrimati Yashoda Reddy
- (13) Shri Atal Bihari Vajpayee
- (14) Shrimati Seeta Yudhvír
- (15) Pandit Thakur Das Bhargava
- (16) Shri Jaganatha Rao
- (17) Shri Jugál Kishore
- (18) Dr. Sushila Nayar

- (19) Shri A. D. Mani
- (20) Shri Ram Sewak Yadav
- (21) Shrimati Chandravati Lakhanpal
- (22) Shri Jaipal Singh (*Speech unfinished*).

The discussion was not concluded.

(Joint Sitting was adjourned till 11 A.M. on Tuesday, the 9th May, 1961.)

M. N. KAUL,
Secretary.

JOINT SITTING OF HOUSES OF PARLIAMENT

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, May 9, 1961/Vaisakha 19, 1883 (Saka)

No. 2

1. Government Bill—Passed

Discussion on the motion moved by Shri Asoke K. Sen on the 6th May, 1961, that the Bill to prohibit the giving or taking of dowry as passed by Lok Sabha and Rajya Sabha with the amendments agreed to by both the Houses be taken into consideration for the purpose of deliberating on matters with respect to which the Houses had not agreed, continued.

The following members took part in the debate:—

- (1) Shri Jaipal Singh
- (2) Shrimati Pushpalata Das
- (3) Shri J. B. Kripalani
- (4) Shrimati Savitri Devi Nigam
- (5) Shrimati Parvathi M. Krishnan
- (6) Shrimati T. Nallamuthu Ramamurti
- (7) Shri N. R. M. Swamy
- (8) Shri Tajamul Husain
- (9) Shri R. K. Khadilkar
- (10) Giani Zail Singh
- (11) Shri B. D. Khobaragade
- (12) Pandit Brij Narayan "Brajesh"
- (13) Shri Bhupesh Gupta
- (14) Shrimati Krishna Mehta
- (15) Shri Narayan Ganesh Goray
- (16) Shrimati Sharda Bhargava
- (17) Shrimati Mafida Ahmed
- (18) Dr. Waman Sheodas Barlingay
- (19) Shri N. B. Maiti
- (20) Shri Sheel Bhadra Yajee.

[P.T.O.]

Shri Asoke K. Sen replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

The following amendment to clause 2 was adopted:—

Page 1, at the end of line 9,—

after "given" insert "either directly or indirectly."

On the following amendment to clause 2, Division took place:—

Page 2,—

Omit lines 1 to 6"

Ayes 192; Noes 230. The amendment was accordingly negatived.

Clause 2, as amended, was adopted.

Clause 4 as substituted by the following amendment was adopted:—

Page 2,—

for clause 4, substitute—

4. If any person, after the commencement of this Act, demands, directly or indirectly, from the parents or guardian of a bride or bridegroom, as the case may be, any dowry, he shall be punishable with imprisonment which may extend to six months, or with fine which may extend to five thousand rupees, or with both:

Provided that no court shall take cognizance of any offence under this section except with the previous sanction of the State Government or of such officer as the State Government may, by general or special order, specify in this behalf."

Clause 3 and clauses 5 to 10 were adopted.

The following amendment to clause 1 was adopted:—

Page 1, line 3,—

for "1960" substitute "1961",

Clause 1 as amended, was adopted.

The following amendment to the Enacting Formula was adopted:—

Page 1, line 1,—

for "Eleventh Year" substitute "Twelfth Year"

The Enacting Formula, as amended, was adopted.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Asoke K. Sen.

The motion was adopted and the Bill, as amended, was passed.

(Joint Sitting was concluded at 5.50 P.M.)

M. N. KAUL,
Secretary.